

REPORT OF THE JOINT COMMITTEE
SUBMITTED IN REFERENCE TO
HON'BLE NATIONAL GREEN TRIBUNAL(CZ),
BHOPAL
VIDE ORDER DATED 29.09.2023
IN THE MATTER OF
O.A. No 116/2023
SAWAI SINGH DEWASI
VERSUS
STATE OF RAJASTHAN & ORS.

NOMINATED OFFICIALS

1. MEMBER SECRETARY, RAJASTHAN POLLUTION CONTROL BOARD, JAIPUR
2. DISTRICT COLLECTOR, CHURU
3. CHIEF WILDLIFE WARDEN, FOREST DEPARTMENT, JAIPUR
4. MINING OFFICER, MINES AND GEOLOGY DEPARTMENT, CHURU

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Report of the Joint Committee in compliance of the directions of Hon'ble National Green Tribunal (CZ), Bhopal, in the matter of Original Application No. 116/2023 vide order dated 29-09-2023; Sh. Sawain Singh Dewasi V/s State of Rajasthan & Ors.

1. Sh. Sawain Singh Dewasi resident of Village Gopalpura, Tehsil Sujangarh, District Churu, Rajasthan, had filed a letter petition dated 04.09.2023 with a grievance of illegal mining in the residential area and gauchar Bhoomi, causing harm to a nearby located tourist spot *Dungar Balaji Maharaj ka Mandir* and restricting the natural flow of river which flows to the Taal Chhappar Wildlife Sanctuary, hence threatening wildlife. Complainant also alleges M/s Balaji Stone Crusher and M/s Jindal Stone Crusher for causing damage to environment.

2. Taking cognizance of the petition, Hon'ble NGT (CZ) Bhopal vide order dated 29.09.2023, constituted a joint committee

“comprising of the Member Secretary, Rajasthan State Pollution Control Board (RSPCB), the Chief Wildlife Warden, State of Rajasthan, the Mining Officer, Churu (Rajasthan) and the District Magistrate, District Churu, Rajasthan”

3. Further, the committee was directed

“to visit the site, ascertain the factual position on the spot and find out the extent of violation by the above two stone crushers or any other stone crusher unit or person involved in the alleged activity in the area and submit its report containing the findings as well as remedial action within eight weeks”

4. Accordingly, following officers were appointed from the concerning departments for the joint visit:

S. No.	Name of Officers	Department
1.	Shri Vijai N., IFS	Member Secretary, Rajasthan State Pollution Control Board, Jaipur
2.	Shri Bhagirath Sankh, RAS	Additional District Magistrate (ADM), Sujangarh, Churu (appointed by District Collector Churu)
3.	Smt. Savita Dahiya, IFS	Divisional Forest Officer (DFO), Churu (appointed by Chief Wildlife Warden, State of Rajasthan)
5.	Shri Sohanlal	Assistant Mining Engineer, Department of Mine and Geology, Government of Rajasthan, Jhunjhunu

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5. In continuation to this, as per discussions held with all concerned appointed officials, it was decided to jointly visit the disputed site of mining leases and stone crushers namely M/s Jindal Stone Crusher and M/s Balaji Stone Crusher, Village- Gopalpura, Tehsil- Sujangarh, on 08.11.2023 at 11:00 AM.
6. This report is being filed by the aforementioned Joint Committee after conducting the field visit on 08.11.2023, after looking into the issues raised by the petitioner and discussing with all the stakeholders i.e., Revenue Department, Department of mines and Geology, Rajasthan SPCB, Forest Department, mines lessee & owners of stone crushers as respondents and applicant, during the on-site meeting convened on 08.11.2023.

Details of units as per official records:

7. As per records of Revenue Department, ME Office Churu, and RSPCB, following are the details of mining leases:

S. No.	Name of Mining Lease	M.L.NO	Address	Area (Hect)	Permitted mining capacity	Consent to Operate status	Environment Clearance status
1.	M/s Shri Shyam Sundar Karwa	184/1991	Village: Gopalpura, Tehsil: Sujangarh, District: Churu	1.0	63,937 TPA	Consent to Operate expired on 31.08.2017. Copy of CTO attached as Annexure A-1	EC has not been obtained by the lessee
2.	M/s Banwari Lal Jhuria	98/1996	Village: Gopalpura, Tehsil: Sujangarh, District: Churu	0.5 Hectare	30,000 TPA	Consent to Operate valid till 31.08.2028. Copy of CTO attached as Annexure A-2	EC granted by DEIAA vide letter dated 31.05.2016. Copy of EC attached as Annexure B-1
3.	M/s Jindal Stone Crushing Company	06/1997	Village: Gopalpura, Tehsil: Sujangarh, District: Churu	1.0 Hectare	32,292 TPA	Consent to Operate valid till 31.08.2028. Copy of CTO attached as Annexure A-3	EC granted by SEIAA vide letter dated 22.03.2016. Copy of EC attached as Annexure B-2
4.	M/s Shri Kanhaiyalal Sharma	07/1997	Village: Gopalpura, Tehsil: Sujangarh, District: Churu	1.0 Hectare	6,416 TPA	Consent to Operate expired on 31.01.2017. Copy of CTO attached as Annexure A-4	EC has not been obtained by the lessee

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8. As per records of Rajasthan SPCB, following are the details of stone crushers:

S. No.	Name of Industry	Address	Permitted Capacity	Consent to Operate Status
1.	M/s Balaji Stone Crusher	Khasra No. 1054/669, Village: Gopalpura, Tehsil: Sujangarh, District: Churu	400 TPD of Stone Grit	Consent to Operate valid till 31.05.2033. Copy of CTO attached as Annexure C-1
2.	M/s Jindal Stone Crushing Company	Khasra No. 669, Village: Gopalpura, Tehsil: Sujangarh, District: Churu	210,000 TPA of stone grit and dust	Consent to Operate valid till 31.05.2032. Copy of CTO attached as Annexure C-2

Previous observations of the mining leases

9. A writ petition Shri Sawai Singh vs. Government of Rajasthan and others, with writ no. 10207/2009 was filed in the Hon'ble Rajasthan High Court Jodhpur regarding illegal mining in village Gopalpura Tehsil Sujangarh district Churu. In relation to which, Directorate of Mines and Geology Department, Udaipur, was directed to form a committee for investigation and submit the investigation report in this regard.
10. A committee was constituted of Additional Director(mines), Jodhpur, Superintending Mining Engineer, Bikaner and Mining Engineer, Bikaner vide letter dated 06.08.2015 (**Annexure D-1**) for investigation.
11. Investigation of the area was conducted on 21.06.2017 by the committee regarding illegal mining done outside the approved area in the seven mining leases and it was found that mining was done beyond the allotted lease area. Further, the site was again visited by Assistant Mining Engineer on dated 24.07.2017 to calculate the extent of illegal mining and prepare the Mauka Panchnama Report. Penalty for illegal mining was imposed on the involved mining leases. Investigation report dated 21.06.2017 attached here forth as **Annexure D-2**, Mauka Panchnama Report dated 24.07.2017 attached as **Annexure D-3** and details of amount of penalty imposed on lessees enclosed as **Annexure D-4**.
12. In compliance with the first demand notice, two of the four lease holders concerned with registered OA 116/2023, with ML No. 06/1997, deposited the total penalty amount and ML No. 98/1996 deposited Partial amount. Against the second demand notice, a civil writ petition was filed in the Hon'ble High Court of Jodhpur, in which a Stay order on recovery was issued by the Hon'ble High Court (**Annexure D-5**). The



other two leases with ML No. 07/1997 and 184/1991 did not deposit the penalty amount. Against their First demand notice, a civil writ petition was filed in the Hon'ble High Court of Jodhpur, in which a Stay order on recovery was issued by the Hon'ble High Court (**Annexure D-5**).

13. Presently, stay on the recovery has been issued by the court. Production figures of mining leases from year 2017-18 to 2023-24(till 09.11.2023) enclosed as **Annexure E**.

Specific Issues raised by petitioner

14. The petitioner highlighted following concerns:

- a. **Illegal mining in residential area and gauchar bhoomi near tourist location in gram Gopalpura Tehsil Sujangarh district Churu.**
- b. **Disruption of natural flow of river which flows to nearby wildlife sanctuary due to encroachment on river flow area.**
- c. **Dust emanation from illegal mining causing health problems in nearby populated area.**
- d. **Two crushers namely Balaji Stone Crusher and Jindal Stone Crusher are causing immense harm to the environment in the said populated area.**

Factual Observations made by Joint Committee:

15. Site visit was conducted by the joint committee on 08.11.2023. Petitioner was called on site and was asked to identify the mining leases causing loss to environment and disrupting the flow of river as per the filed petition and he identified four mining leases i.e., **ML No. 184/1991, ML No. 98/1996, ML No. 06/1997, ML No. 07/1997**. As per the petitioner the mentioned river in the letter petition has not flowed since past 20 years.

16. It was observed that there is no river flow path on site and in records of revenue department in the identified area (**Annexure J**). Seasonally a stream from the nearby hill might flow during heavy rain, but no river flow was identified.

17. During the field visit, it was observed that all four mines were non-operational and following are the specific observations:

- a. As per mining department, the mines were allotted in gauchar land and no revenue land and forest land were involved in the lease at the time of allotment.
- b. It was clearly visible that mining has been done beyond the allotted mining leases, however, the extend of illegal mining is within the gauchar land and no mining work has extended to the forest land nearby which was demarcated by a wall. The nearby populated area as mentioned in the petition is a residential settlement

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which is not yet identified/notified/declared as a revenue village, as per Revenue Department and no illegal mining was done in this area. The notified populated area is approximately at 3 kms distance from the disputed sites (as per Revenue Department letter dated 20.11.2023 attached as **Annexure J**).

- c. As per Department of Mines and Geology letter dated 10.11.2023 attached as **Annexure G (point no. 12)**, distance of allotted mining leases and illegal mining pits from nearby forest area is as follows:

S. No.	M.L. No.	Name of Lessee	Distance of mining lease from nearest forest boundary	Distance of illegal mining pit from nearest forest boundary
1.	07/1997	Shri Kanahiyalal Sharma	112 meters	132 meters
2.	06/1997	M/s Jindal Stone Crushing Company	25 meters	19 meters from pit no. 01 94 meters from pit no. 02
3.	98/1996	Shri Banwari Lal Jhuria	5 meters	55 meters
4.	184/1991	Shri Shyam Sundar Karwa	A pillar of the mining lease comes inside the forest boundary, within 40 meters of it.	19 meters

- d. However, DFO, Churu vide its letter 20.11.2023 annexed as **Annexure M**, has submitted distances of mining leases as under:

S. No.	M. L. No.	Name of Lessee	Distance of allotted mining lease from nearest forest boundary
1.	07/1997	Shri Kanahiyalal Sharma	100 meters
2.	06/1997	M/s Jindal Stone Crushing Company	Zero meters
3.	98/1996	Shri Banwari lal Jhuria	Zero meters
4.	184/1991	Shri Shyam Sundar Karwa	Two pillars of the mining lease come inside the forest boundary, within 55 meters and 33 meters of it

- e. In order to settle the discrepancy related to distance of mining leases from forest land, Mining Department, Churu has been directed by RSPCB to clarify the variation in distances mentioned by Mining Department and Forest Department

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and to initiate the proceedings against the defaulter mining leases listed at S. No. (2), (3) & (4) in Para 17(d), if found in violation by Department of Mines and Geology, Churu, vide letter dated 23.11.2023 (enclosed as **Annexure N**). In continuation to which AME, Churu has informed vide its letter dated 24.11.2023 that notices are being issued to these 03 mining leases listed at S. No. (2), (3) & (4) in Para 17(d) from Department of Mines and Geology, Churu (enclosed as **Annexure O-1**) and has further sent a revised letter dated 24.11.2023 in continuation to its previous letter dated 10.11.2023 ascertaining the distance of the mining leases as mentioned by DFO, Churu in its letter dated 23.11.2023(enclosed as **Annexure O-2**).

- f. As per Department of Mines and Geology letter dated 10.11.2023 attached as **Annexure G**, distance of allotted mining leases and illegal mining pits from nearby road is as follows:

S. No.	M.L. No.	Name of Lessee	Distance of mining lease from nearby road	Distance of illegal mining pit from nearby road
1.	07/1997	Shri Kanahiyalal Sharma	Road passes through the mining lease	12 meters
2.	06/1997	M/s Jindal Stone Crushing Company	22 meters	95 meters from pit no. 01 97 meters from pit no. 02
3.	98/1996	Shri Banwari Lal Jhuria	128 meters	117 meters
4.	184/1991	Shri Shyam Sundar Karwa	278 meters	172 meters

Present Status of Illegal Mining:

- g. As per Department of Mines and Geology letter dated 10.11.2023 attached as **Annexure F**, mining work in ML No. 07/1997 and 184/1991 is closed since May 2016, in ML No. 06/1997 it is closed since May 2019 and in ML No. 98/1996 it is closed since April 2019. Apart from the panchnamas made previously for illegal mining outside the approved mining lease areas, no new illegal mining work has been found till date. Also, at present, mining work is completely stopped in its approved mining lease areas and outside the approved area. The same fact has been ascertained by the Department of mines and Geology vide letter dated

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10.11.2023 (Annexure F). DFO, Churu has also informed that no illegal mining has been carried out in forest land by any of the leases, vide letter dated 20.11.2023 (Annexure M). Similarly, as mentioned in para 17(b), no illegal mining was attempted in the residential area. Production figures of mining leases since year 2017 as provided by Mining Department attached herewith as Annexure E.

M/s Shyam Sundar Karwa, M L No. 184/1991

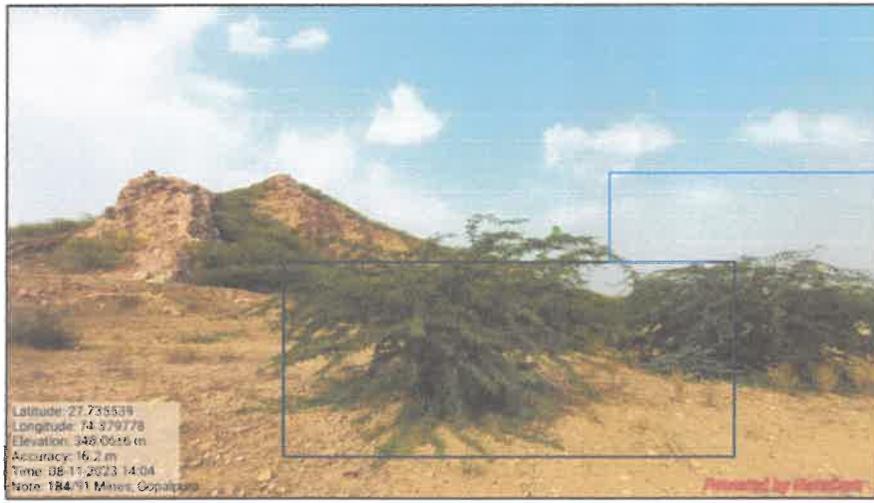
18. The mine under reference by the name of Sh. Shyam Sundar Karwa (ML No. 184/1991) which is located in Village- Gopalpura, Tehsil- Sujangarh, District Churu. It was allotted by the Department of Mines and Geology on dated 09.01.1992. Presently, the consent to operate from Rajasthan State Pollution Control Board expired on 31.08.2017 and EC is not obtained by the lessee. During the field visit of Joint Committee on 08.11.2023, it was observed that mine was non-operational on date. Also, as per production figures received from Department of Mines and Geology, it is inferred that no production and dispatch was carried out in the lease since year 2017.

19. During joint visit dated 21.06.2017 for investigation for writ no. 10207/2009, it was observed that illegal mining had been carried out by the lessee. It was directed to AME Churu by the joint committee to quantify the illegal mining and to act as per the provisions of MMCR Act 2017. In compliance to this AME Churu had quantified the illegal mining and made following observations: -

- a. **Area of Illegal mining:** - 7071.4 sq mtr
- b. **Depth of the illegal Mining Pit:** - 10 mtr
- c. **Quantity of Illegal Mineral excavated:** - 98999.6 Ton taking conversion factor as 1.6 and 183856.4 Ton taking conversion factor as 2.6
- d. **Amount of Penalty imposed against mining units:** - ₹ 2,27,70,000/- taking 1.4 as conversion factor and Rs 4,22,86,972/- taking conversion factor as 2.6.
- e. **Amount Deposited by the lessee:** - In continuation to penalty imposed by Department of Mines and Geology, Lessee has not deposited any amount of money as penalty and has approached to Hon'ble High Court against the penalty imposed. Presently, stay on penalty has been awarded by the Hon'ble court to the lessee vide order dated 08.02.2018.

20. Adequacy of the pollution control measures and monitoring of ambient air quality of mining leases w.r.t air pollution so caused could not be conducted as mines were non-operational. As mentioned earlier that mining operation was closed since 2017, as such there were no substantial evidences observed at the site of recent mining activity.

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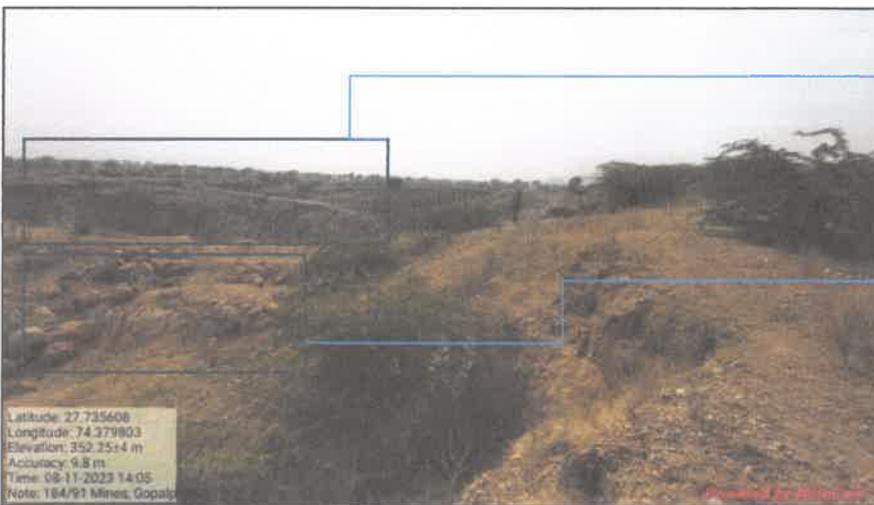
Pillar 'A' of ML no. 184/1991 (location as identified by Department of Mining and not physically found)

Figure 1 Pillar 'A' of allotted ML No. 184/1991



Pillar 'B' of ML no. 184/1991 (location as identified by Department of Mining and not physically found)

Figure 2 Pillar 'B' of allotted ML No. 184/1991 in forest land



Illegal pit of ML no. 184/1991

Allotted ML no. 184/1991

Figure 3 ML No. 184/1991



Allotted mining lease of ML no. 184/1991

Figure 4 allotted mining lease of ML No. 184/1991

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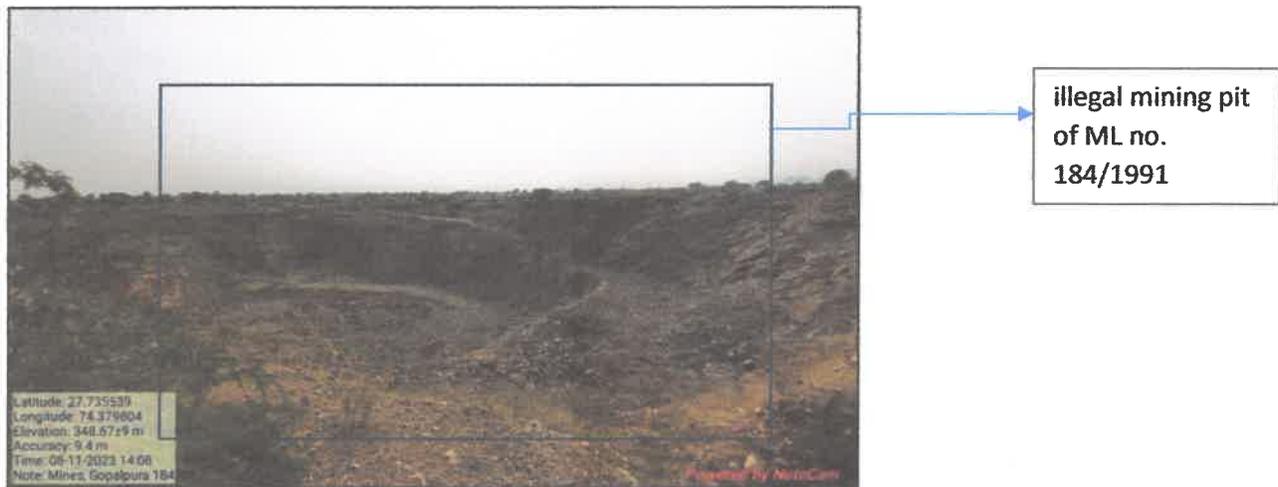


Figure 5 illegal mining pit of ML No. 184/1991

M/s Banwari Lal Jhuria, M L No. 98/1996

21. The mine under reference is by the name of Shri Banwari Lal Jhuria (ML No. 98/1996) which is located in Village- Gopalpura, Tehsil- Sujangarh, District Churu. It was allotted ML No. 42/1986 by the Department of Mines and Geology on dated 04.02.1987 and first renewal of this mines ML No. 98/1996 in favour of Shri Banwari Lal Jhuria by the department of Mines and Geology on dated 24.01.1997. Presently, the consent to operate from Rajasthan State Pollution Control Board is valid till 31.08.2028 and EC is obtained by DEIAA vide letter dated 31.05.2016. During the field visit of Joint Committee on 08.11.2023, it was observed that mine was non-operational on date. Also, as per production figures received from Department of Mines and Geology, it is inferred that no production and dispatch was carried out in the lease since year 2019.
22. During joint visit dated 21.06.2017 for investigation for writ no. 10207/2009, it was observed that illegal mining had been carried out by the lessee. It was directed to AME Churu by the joint committee to quantify the illegal mining and to act as per the provisions of MMCR Act 2017. In compliance to this AME Churu had quantified the illegal mining and made following observations: -
- a. **Area of Illegal mining:** - 494 Sq Mtr
 - b. **Depth of the illegal Mining Pit:** - 12 mtr
 - c. **Quantity of Illegal Mineral excavated:** - 8299.2 Ton taking conversion factor as 1.4 and 15412.8 Ton taking conversion factor as 2.6
 - d. **Amount of Penalty imposed against mining units:** - ₹ 19,09,000/- taking 1.4 as conversion factor and Rs 35,44,944/- taking conversion factor as 2.6.
 - e. **Amount Deposited by the lessee:** - In continuation to penalty imposed by Department of Mines and Geology, Lessee has deposited amount of Rs 4,00,000/-

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against the amount calculated taking 1.4 as conversion factor. Further, lessee has approached to Hon'ble High Court against the extra penalty imposed by taking 2.6 as conversion factor. Presently, stay on exceeded penalty has been awarded by the Hon'ble court to the lessee vide order dated 14.01.2020.

23. Adequacy of the pollution control measures and monitoring of ambient air quality of mining leases w.r.t air pollution so caused could not be conducted as mines were non-operational. As mentioned earlier that mining operation was closed since 2019, as such there were no substantial evidences observed at the site of recent mining activity.

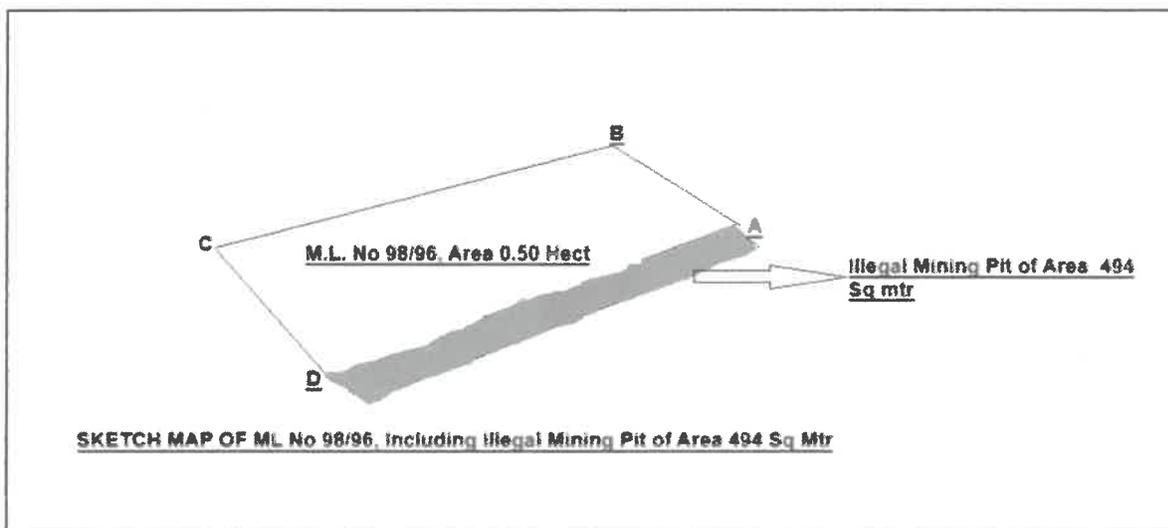


Figure 6 Gap between ML No. 184/1991 and ML No. 98/1996



Figure 7 Pillar 'A' of ML No. 98/1996

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Figure 8 Pillar 'B' of ML No. 98/1996



Figure 9 Pillar 'C' of ML No. 98/1996

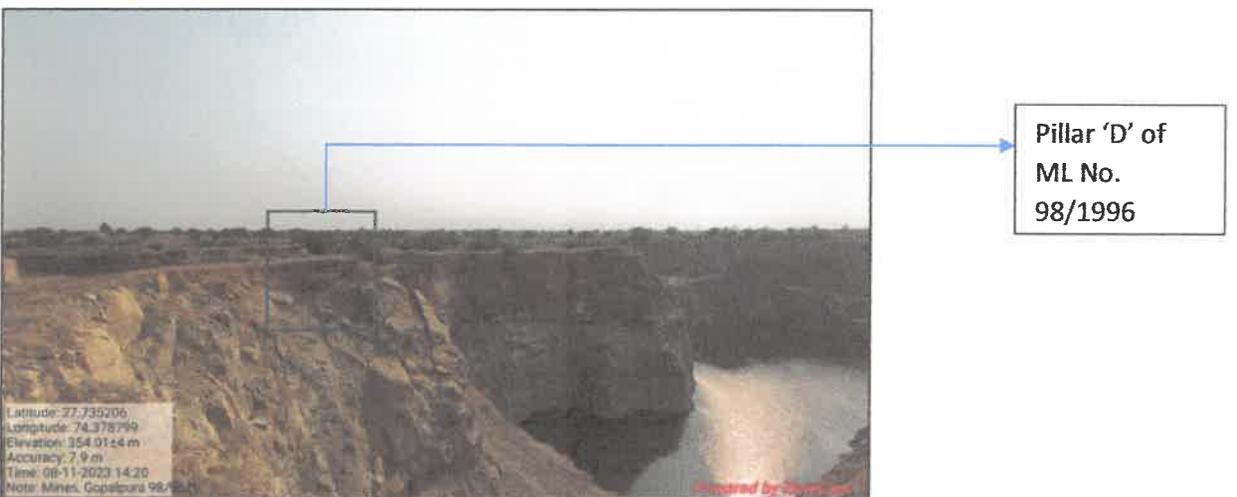


Figure 10 Pillar 'D' of ML No. 98/1996

M/s Jindal Stone Crushing Co. M L No. 06/1997

24. The mine under reference is by the name of M/s Jindal Stone Crushing Company (ML No. 06/1997) which is located in Village- Gopalpura, Tehsil- Sujangarh, District Churu. It was allotted by the Department of Mines and Geology on dated 21.02.1997. Presently, the consent to operate from Rajasthan State Pollution Control Board is valid till 31.08.2028 and EC is obtained by SEIAA vide letter dated 22.03.2016. During the field visit of Joint Committee on 08.11.2023, it was observed that mine was non-operational on date. Also, as per production figures received from Department of

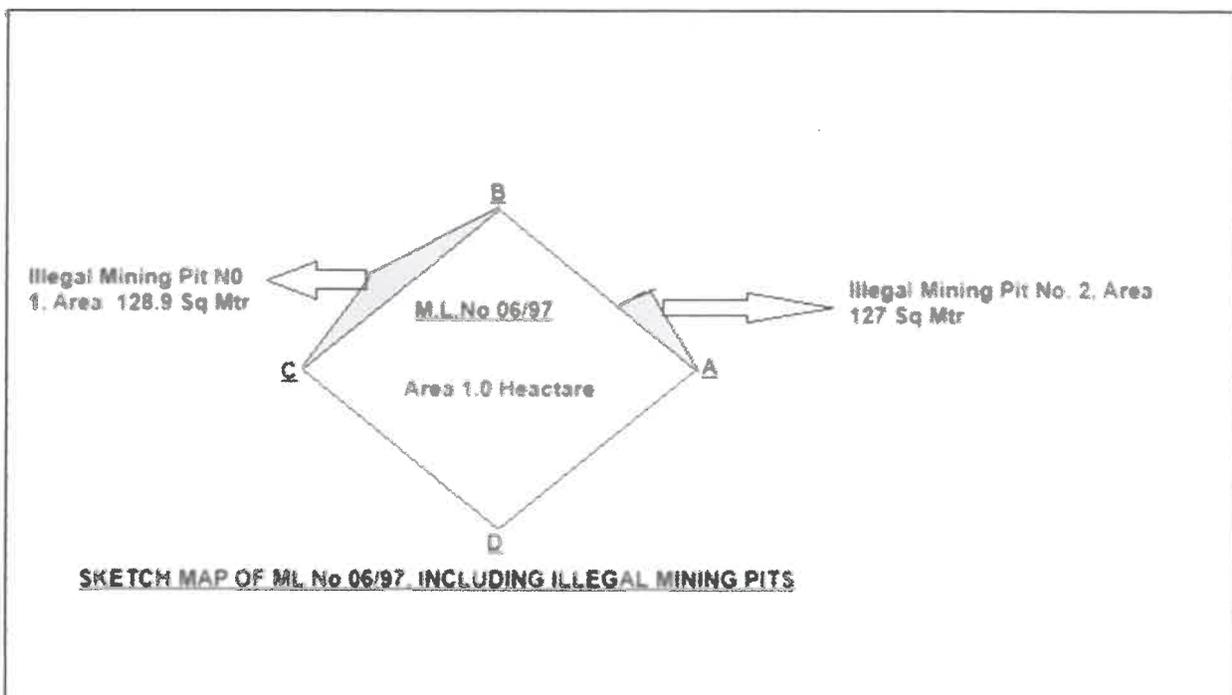
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Mines and Geology, it is inferred that no production and dispatch was carried out in the lease since year 2020.

25. During joint visit dated 21.06.2017 for investigation for writ no. 10207/2009, it was observed that illegal mining had been carried out by the lessee. It was directed to AME Churu by the joint committee to quantify the illegal mining and to act as per the provisions of MMCR Act 2017. In compliance to this AME Churu had quantified the illegal mining and made following observations: -

- a. **Area of Illegal mining:** - 128.9 sq mtr(Pit 1) & 127 Sq Mtr(Pit 2)
- b. **Depth of the illegal Mining Pit:** - 12 mtr
- c. **Quantity of Illegal Mineral excavated:** - 4299.12 Ton taking conversion factor as 1.4 and 7984.08 Ton taking conversion factor as 2.6
- d. **Amount of Penalty imposed against mining units:** - ₹ 9,89,000/- taking 1.4 as conversion factor and Rs 18,36,339/- taking conversion factor as 2.6.
- e. **Amount Deposited by the lessee:** - In continuation to penalty imposed by Department of Mines and Geology, Lessee has deposited amount of Rs 10,09,000/- against the amount calculated taking 1.4 as conversion factor. Further, lessee has approached to Hon'ble High Court against the extra penalty imposed by taking 2.6 as conversion factor. Presently, stay on exceeded penalty has been awarded by the Hon'ble court to the lessee vide order dated 07.01.2020.

26. Adequacy of the pollution control measures and monitoring of ambient air quality of mining leases w.r.t air pollution so caused could not be conducted as mines were non-operational. As mentioned earlier that mining operation was closed since 2020, as such there were no substantial evidences observed at the site of recent mining activity.



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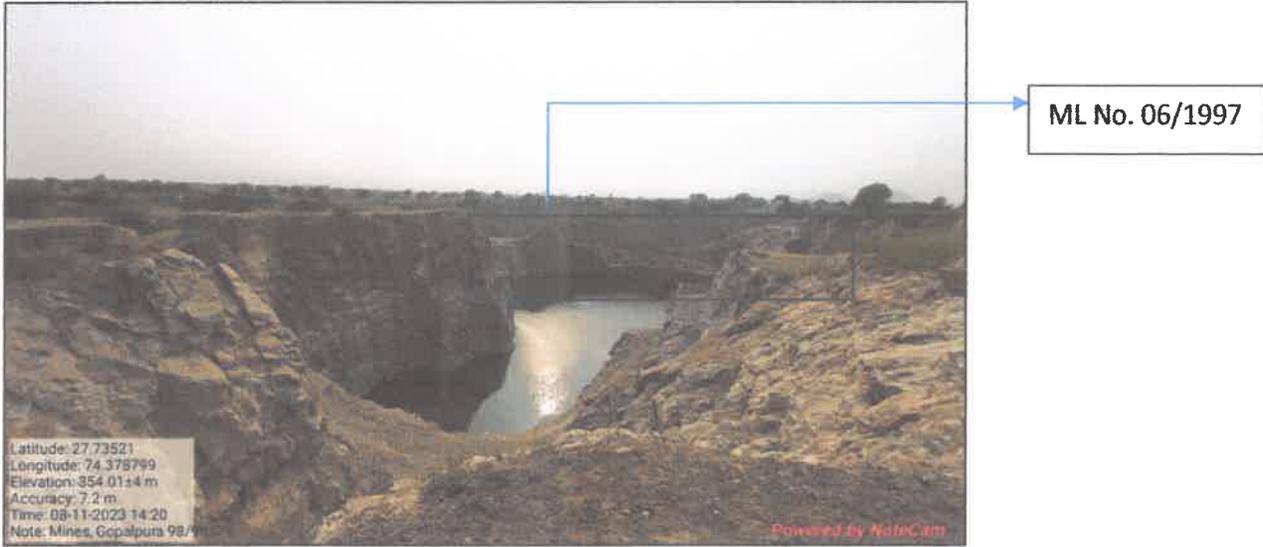


Figure 11 M.L. No. 06/1997

M/s Kanhaiya Lal Sharma, M L No. 07/1997

27. The mine under reference is running by the name of Sh. Kanahiyalal Sharma (ML No. 07/1997) which is located in Village- Gopalpura, Tehsil- Sujangarh, District Churu. It was allotted by the Department of Mines and Geology on dated 21.02.1997. Presently, the last valid consent to operate from Rajasthan State Pollution Control Board expired on 31.01.2017 and lease has no valid EC. During the field visit of Joint Committee on 08.11.2023, it was observed that mine was non-operational on date. Also, as per production figures received from Department of Mines and Geology, it is inferred that no production and dispatch was carried out in the lease since year 2017.

28. During joint visit dated 21.06.2017 for investigation for writ no. 10207/2009, it was observed that illegal mining had been carried out by the lessee. It was directed to AME Churu by the joint committee to quantify the illegal mining and to act as per the provisions of MMCR Act 2017. In compliance to this AME Churu had quantified the illegal mining and made following observations: -

- a. **Area of Illegal mining:** - 1767.85 sq mtr
- b. **Depth of the illegal Mining Pit:** - 20 mtr
- c. **Quantity of Illegal Mineral excavated:** - 49500 Ton taking conversion factor as 1.6 and 91928.20 Ton taking conversion factor as 2.6
- d. **Amount of Penalty imposed against mining units:** - ₹ 1,13,85,000/- taking 1.4 as conversion factor and Rs 2,11,43,186/- taking conversion factor as 2.6.
- e. **Amount Deposited by the lessee:** - In continuation to penalty imposed by Department of Mines and Geology, Lessee has not deposited any amount as on today and has approached to Hon'ble High Court against the penalty imposed.

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Presently, stay on penalty has been awarded by the Hon'ble court vide order dated 08.02.2018.

29. Adequacy of the pollution control measures and monitoring of ambient air quality of mining leases w.r.t air pollution so caused could not be conducted as mines were non-operational. As mentioned earlier that mining operation was closed since 2017, as such there were no substantial evidences observed at the site of recent mining activity.

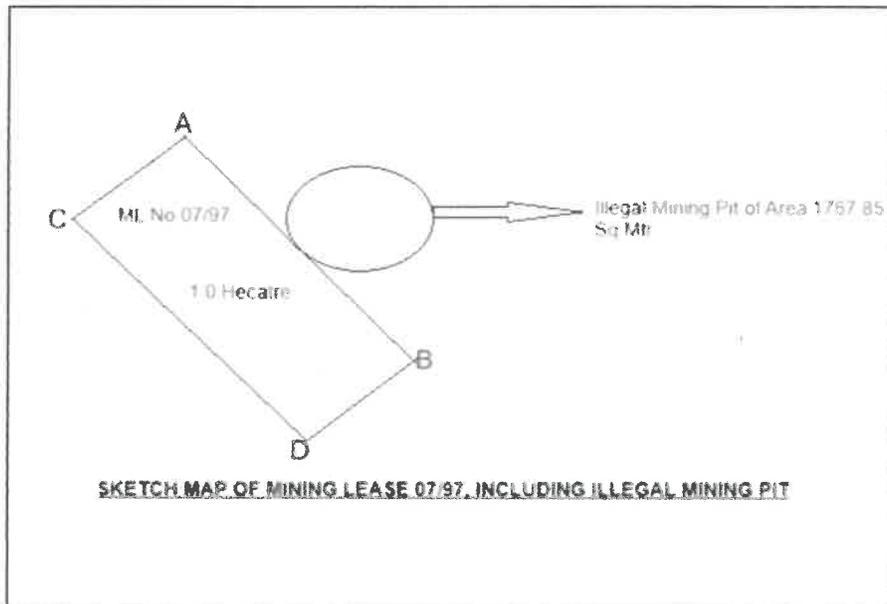


Figure 12 ML No. 07/1997

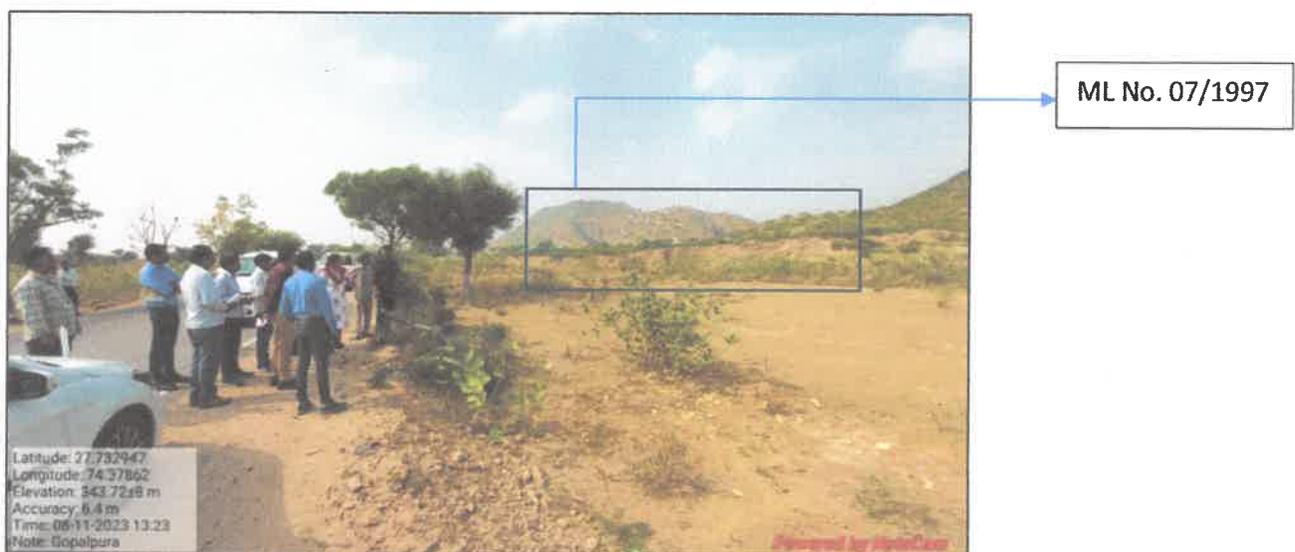
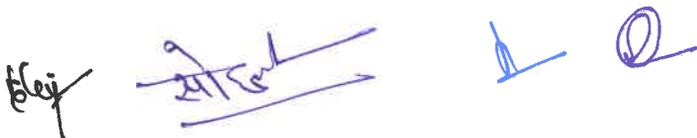


Figure 13 ML No. 07/1997 from nearby road

M/s Shri Balaji Stone Crusher, Gopalpura, Sujangarh Churu

30. On the matter of air pollution by M/s Shri Balaji Stone Crusher located on Khasra no. 1054/669 in Village- Gopalpura, Tehsil- Sujangarh, District Churu, was also inspected on 08.11.2023.
31. At present, it has valid Consent to Operate (CTO) from Rajasthan State Pollution Control Board which is valid up to 31.05.2033 for the production capacity of 400 Tons per day of stone grit.
32. Following pollution control measures were verified during the visit as per Environment Protection Act, 1986:

S. No.	Prescribed Standards	On-site observations	Complied/Not-Complied
1.	Dust containment cum suppression system for the equipment	Water sprinkling system installed at strategic locations with plant and machinery and found operational during visit	Complied
2.	Construction of wind breaking walls	Wind breaking wall constructed along both sides of the dust conveyor with sufficient height (up to the drop point of chute at conveyor)	Complied
3.	Construction of the metalled roads within the premises	Hard surfaced morram roads found within the premises	Complied
4.	Regular cleaning and wetting of the ground within the premises	No build-up dust found on roads within the premises and wetting of ground found carried out by the industry	Complied
5.	Growing of a green belt along the periphery	plantation norm of minimum 33 % of converted area of land adhered to by the industry	Complied (PP was directed to carry out dense plantation in two rows along the boundary wall as the location of the crusher is on main road)



33. Ambient Air Quality Monitoring of the unit was previously carried out on 07.08.2023 by RSPCB and the parameters were found within limits. Copy attached as **Annexure H-1**.

34. Ambient Air Quality Monitoring of the unit was again conducted by Rajasthan State Pollution Control Board during joint visit and SPM exceeded the prescribed limit of 600 micrograms per cubic meter measured between 3 meters and 10 meters from any process equipment of a stone crushing unit. Copy attached as **Annexure H-2**.

35. OTHER OBSERVATIONS:

- a. Plant and machinery were found completely covered with G.I. sheets.
- b. Boundary wall of sufficient height was found constructed around the crusher premises.
- c. Hopper & chute system was found on the dust conveyor.
- d. Sign board showing the name, address and capacity of the stone crushing industry was displayed at the entrance of the site.
- e. Distance of stone crusher from the nearby not identified/notified residential area is around 200 meters as per the letter of Revenue Department attached as **Annexure J**.



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M/s Jindal Stone Crusher, Gopalpura, Sujangarh, Churu

36. On the matter of air pollution by M/Jindal Stone Crusher located on Khasra no. 669 in Village- Gopalpura, Tehsil- Sujangarh, District Churu, was also inspected on 08.11.2023.
37. At present, it has valid consent to operate from Rajasthan State Pollution Control Board which is valid up to 31.05.2032 for the production capacity of 2,10,000 Tons per annum of stone grit and dust.
38. Following pollution control measures were verified during the visit as per Environment Protection Act, 1986:

S. No.	Prescribed Standards	On-site observations	Complied/Not-Complied
1.	Dust containment cum suppression system for the equipment	Water sprinkling system installed at strategic locations with plant and machinery and found operational during visit	Complied
2.	Construction of wind breaking walls	Wind breaking wall constructed along one side of the dust conveyor with insufficient height	Not-Complied
3.	Construction of the metalled roads within the premises	Hard surfaced roads found within the premises	Complied
4.	Regular cleaning and wetting of the ground within the premises	No build-up dust found on roads within the premises and wetting of ground found carried out by the industry	Complied
5.	Growing of a green belt along the periphery	plantation norm of minimum 33 % of converted	Not-Complied

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		area of land was not adhered to by the industry	
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39. Ambient Air Quality Monitoring was conducted by Rajasthan State Pollution Control Board during joint visit and SPM exceeded the prescribed limit of 600 micrograms per cubic meter measured between 3 meters and 10 meters from any process equipment of a stone crushing unit. Copy attached as **Annexure H-3**.

40. OTHER OBSERVATIONS:

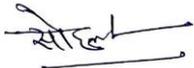
- a. Plant and machinery were found completely covered with G.I. sheets.
- b. Boundary wall of sufficient height was found constructed around the crusher premises.
- c. Hopper & chute system was found on the dust conveyor.
- d. Sign board showing the name, address and capacity of the stone crushing industry was displayed at the entrance of the site.
- e. Distance of stone crusher from the nearby not identified/notified residential area is around 200 meters as per the letter of Revenue Department attached as **Annexure J**.



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Conclusions/Recommendations of the Joint Committee

41. As per site observations, it can be concluded that illegal mining has been carried out by the lessees. However, as per the letter dated 10.11.2023 issued by Department of Mining and Geology, Churu, no illegal mining has been attempted since 2017. Previously, panchnamas were made for illegal mining outside the approved mining lease areas related to writ petition no. 10207/2009. High court stay orders on penalties imposed are enclosed as Annexure D-5.
42. No illegal mining was found in the forest area (as per DFO, Churu letter dated 20.11.2023 annexed as Annexure M) and residential area (as per Revenue Department letter dated 20.11.2023 annexed as Annexure J). Illegal mining was carried out within the gauchar land.
43. Department of Mining and Geology shall vacate the stay order and collect the penalty imposed on mining leases.
44. Department of Mines and Geology shall direct lessees for fencing around the periphery of mines.
45. That the operation of mining leases with M. L. No. 06/97, 184/91 and 98/96 shall be subject to the final decision pertaining to show cause notices issued from Department of Mines and Geology, Churu, in respect to distances from forest land.
46. No channel for river flow or any other watercourse was found on site. Only a small channel of soil erosion extending to few kilometres was found due to seasonal stream flow from Gopalpura hill during occasional rainfall. Hence, no disruption of flow was found on site. Also, as per letter dated 20.11.2023 from Revenue Department, the said stone crushers and mining leases are not located in any river flow area and there is no mention of river drain in that area as per revenue records (Annexure J).
47. As per BCMO, Sujangarh, Churu letter dated 10.11.2023(attached as Annexure K), no significant number of patients of TB and Silicosis have been registered and under treatment. Also, in order to improve the health conditions of people living in nearby vicinity of the crushers and mining area, medical camps are being organized on regular basis by Department of Medical and Health, Churu.
48. Show Cause Notices were issued to the crushers vide letters dated 16.11.2023 for non-compliances observed and exceedance in the prescribed limits of SPM as per monitoring report attached as Annexure I-1 and Annexure I-2, respectively. Project Proponents were directed to submit reply within 10 days of the date of issuance of show cause notice, or else suitable Environment Compensation will be imposed on the units. To which both units vide their letter dated 24.11.2023 have submitted their reply along with photographs (Annexure P-1 & Annexure P-2) regarding compliances made by them against the show cause notices issued, which are yet to be verified. Further, both units have requested to conduct paid monitoring vide same letter along with verification.



सहायक खनि अभियन्ता
खान एवं भू-विज्ञान विभाग
चुरु

(Sohanlal)

AME, Churu



(Bhagirath Sankh)

ADM, Sujangarh



(Savita Dahiya)

DFO, Churu



(Vijai N.)

Member Secretary, RSPCB

Regional Office Sikar



Rajasthan State Pollution Control Board
Shiv-Singhpura Housing Board Colony, Nawalgarh Road, Sikar-332 001
Phone: 01572-248009
website: www.rpcb.nic.in
Registered

File No G(Mines)/1000/1325(1)/2011-2012/1267-1268

Order No 2014-2015/Sikar/3322

Date: 11/09/2014

M/s Shyam Sunder Karwa

M.L. No.-184/91, Gopalpura

Tehsil : Sujangarh District : Churu

Sub: Grant of Consent to Operate under section 21(4) of Air (Prevention & Control of Pollution) Act, 1981 for your **Minor Mineral** Mine at near Village-Gopalpura, Tehsil-Sujangarh, District- Churu (M.L.No-184/91).

Ref: (i) Your application dated 02/09/2014
(ii) Received on 03/09/2014

Sir,

In view of the details submitted vide your above referred application/ documents, the **Consent to Operate** under section 21(4) of Air (Prevention & Control of Pollution) Act,1981 is hereby granted for carrying mining activities. This consent is subject to the following stipulations:-

- 1 That this consent is being granted in favour of M/s. **Shyam Sunder Karwa**, a Mine of **Minor Mineral** having **M.L.No-184/91** in an area measuring **1.0000 Hectares** at/near Village-Gopalpura ,Tehsil-Sujangarh,District-Churu.
- 2 That this consent is valid for a period from **11/09/2014** to **31/08/2017**
- 3 That this consent is valid for following mining activities :-

Mineral	Permitted Mining Capacity
1 STONE BALLAST	63937.0000 TPA

- 4 That you shall achieve following standards in ambient air in mine area / mining activities.

Pollutant	Standards for Ambient Air	Standards for mining activity
SPM	500 µg/M ³	SPM = 600 µg/M ³ (To be measured between 3 to 10 meters from mining activity)
SO ₂	120 µg/M ³	
NO _x	120 µg/M ³	
CO	5000 µg/M ³	

साहित्य

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Q

Regional Office Sikar



Rajasthan State Pollution Control Board

Shiv-Singhpura Housing Board Colony, Nawalgarh Road, Sikar-332 001

Phone: 01572-248009

website: www.rpcb.nic.in

Registered

File No G(Mines)/1000/1325(1)/2011-2012/1267-1268

Order No 2014-2015/Sikar/3322

Date: 11/09/2014

- 5 That your mining will not intersect the Ground Water Table during the consent period and the permission from the Central Ground Water Authority shall be obtained for intersection of Ground Water Table/ abstraction of ground water, if any and submit a copy of the same to the Board.
- 6 That this **Consent to Operate** is for mining / processing / beneficiation of product as mentioned above in **M.L.No.-184/91** and a separate **Consent to Operate** is required to be obtained for any other Mineral mining/ processing/ beneficiation Plant/process if any and for any addition/ modification/ alteration or change in process.
- 7 That unit shall not exceed production capacity 63937 TPA without prior Environment Clearance & comply with the MOEF,GOI notification dated 09-09-2013.
- 8 That lease shall not extract the mineral more than year wise quantity mentioned in the approved mining plan without obtaining prior consent from the board and its compliance must be ensured.
- 9 That the lessee shall develop plantation in atleast 33% of the total lease area to maintain Ambient Air Quality around the mine and the action plan for plantation (as per the mining plan/eco friendly mining plan) shall be implemented.
- 10 That the lessee should check the water channels in the mining lease area and clear/clean them before the rains start. Water should flow in its natural path and there should be no obstruction created by way of mining activities.
- 11 If diversion of water channels becomes necessary due to availability of mineral in lease area at a particular location only, new drains following the contours be constructed by the lessee, so that water flows un-obstructed to main water bodies/ponds/tanks/natural reservoirs.
- 12 The overburden should not be dumped in such a manner that it flows with water in the nearby tanks, reservoirs and ponds etc. the lessee should dump the overburden in such a manner that it does not get washed away to the nearby water tanks and lakes etc. during the rainy season.
- 13 That grant of consent shall not absolve the project proponent from making compliance of other statutory obligations prescribed under any other law or directions of courts or any other instrument for the time being in force.

V

Regional Office Sikar



Rajasthan State Pollution Control Board

Shiv-Singhpura Housing Board Colony, Nawalgarh Road, Sikar-332 001

Phone: 01572-248009

website: www.rpcb.nic.in

Registered

File No G(Mines)/1000/1325(1)/2011-2012/1267-1268

Order No 2014-2015/Sikar/3322

Date: 11/09/2014

- 14 That all other general conditions enclosed as **Annexure** shall be strictly complied with.
- 15 That this Consent is subject to the conditions as stated above and general conditions as stated in **Annexure**. Further, the mining unit will comply with the provisions of the Air (Prevention & Control of Pollution) Act, 1981 and any such conditions as may be specified from time to time by the State Board under the provisions of the aforesaid Act.
- 16 That the grant of this **Consent to Operate** is issued from the environmental angle only, and does not absolve the project proponent from the other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility, to comply with the conditions laid down in all other laws for the time-being in force, rests with the industry/ unit/ project proponent.
- 17 That the grant of this **Consent to Operate** shall not, in any way, adversely affect or jeopardize the legal proceedings, if any, instituted in the past or that could be instituted against you by the State Board for violation of the provisions of the Act or the Rules made thereunder.

Encl: As Above

Yours sincerely

Regional Officer

Regional Officer

Copy To:-

1 Master File.



Regional Office Jhunjhnu

Rajasthan State Pollution Control Board
CP 1-90, Automobile Service Sector, RH-2, RIICO, Jhunjhnu
Phone: 01592-295461 Fax: 01592-295461



Revised Consent

File No F(Mines)/Churu(Sujangarh)/1326(1)/2011-2012/511-512

Order No 2023-2024/Jhunjhnu/5517

Date: 18/09/2023

Unit Id : 32,191

M/s Banwari Lal S/o Shiv Chand Rai Jhuria

M. L. No.- 98/96, Gopalpura

Tehsil : Sujangarh District : Churu

E-Mail : banwarilal49@gmail.com

Sub: Grant of Consent to Operate under Section 21(4) of Air (Prevention & Control of Pollution) Act, 1981 for your **Minor Mineral** Mine at near Village-Gopalpura, Tehsil-Sujangarh, District- Churu (M.L.No-M.L. No.- 98/96).

Ref: (i) Your application dated 15/09/2023
(ii) Received on 15/09/2023

Sir,

In view of the details submitted vide your above referred application/ documents, the **Consent to Operate** under Section 21(4) of Air (Prevention & Control of Pollution) Act,1981 is hereby granted for carrying mining activities. This consent is subject to the following stipulations:-

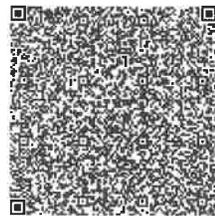
- 1 That this consent is being granted in favour of **M/s. Banwari Lal S/o Shiv Chand Rai Jhuria**, a Mine of **Minor Mineral** having **M.L.No-M.L. No.- 98/96** in an area **measuring 0.5000 Hectares** at/near Village-Gopalpura, Tehsil-Sujangarh, District-Churu.
- 2 That this consent is valid for a period from **15/09/2023** to **31/08/2028**
- 3 That this consent is valid for following mining activities :-

Mineral	Permitted Mining Capacity
1 STONE BALLAST	30000.0000 TPA

- 4 That the project proponent will comply with the Standard as prescribed vide the Ministry of Environment, Forest and Climate Change notification no. GSR 826(E) dated 16th November, 2009 with respect to National Ambient Air Quality standards.

Signature valid

Digitally signed by Dhanraj
Dhanraj
Date: 2023.09.18 10:21:02 IST
Reason: Self Attested
Location:





Regional Office Jhunjhnu

Rajasthan State Pollution Control Board
CP 1-90, Automobile Service Sector, RH-2, RIICO, Jhunjhnu
Phone: 01592-295461 Fax: 01592-295461

Revised Consent

File No F(Mines)/Churu(Sujangarh)/1326(1)/2011-2012/511-512

Order No 2023-2024/Jhunjhnu/5517

Date: 18/09/2023

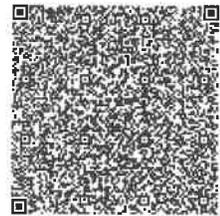
Unit Id : 32,191

- 5 That this consent to establish/consent to operate is only for carrying out mining of mineral/ore and not for any processing/beneficiation or crushing/grinding of ore/mineral for which a separate application for consent to establish and/or consent to operate should be submitted. The project proponent is required to obtain separate consent to establish and consent to operate for carrying out mining of other minerals(s), if any or processing/beneficiation of such mineral(s) and for any addition/modification/alteration or change in process.
- 6 That the occupier/operator of the mine shall ensure that all the conditions imposed in the Environmental Clearance granted by the DEIAA vide letter no.FQ/DEIAA/CHURU/EC/ 2016/215 dated 31.05.2016 shall be strictly complied with.
- 7 The lease holder shall get the EC issued by the District Environment Impact Assessment Authority (DEIAA), reappraised from the State Environment Impact Assessment Authority (SEIAA) within one year (i.e. by 27.04.2024).
- 8 That unit shall not exceed production capacity 30000.0000 TPA without prior Environment Clearance & comply with the MOEF, GOI notification dated 09-09-2013.
- 9 That lessee shall not extract the mineral more than quantity mentioned in approved mining plan and also not extract the mineral without prior obtaining consent to operate from the Board.
- 10 That the lessee shall develop plantation in at least 33% of the total lease area to maintain Ambient Air Quality around the mine and the action plan for plantation (as per the mining plan/eco friendly mining plan) shall be implemented.
- 11 That the lessee should check the water channels in the mining lease area clear/clean them before the rains start. Water should flow in its natural path and there should be no obstruction created by way of mining activities.
- 12 That the lessee should check the water channels in the mining lease area and clear/clean them before the rains start. Water should flow in its natural path and there should be no obstruction created by way of mining activities.
- 13 If diversion of water channels becomes necessary due to availability of mineral in lease area at a particular location only, new drains following the contours be constructed by the lessee, so that water flows un-obstructed to main water bodies/ponds/tank /natural reservoirs.

Page 2 of 4

Signature valid

Digitally signed by Deepak
Dhanetwal
Date: 2023.09.18 10:21:02 IST
Reason: Self Attested
Location:



Page 27.



Regional Office Jhunjhnu

Rajasthan State Pollution Control Board
CP 1-90, Automobile Service Sector, RH-2, RIICO, Jhunjhnu
Phone: 01592-295461 Fax: 01592-295461

Revised Consent

File No F(Mines)/Churu(Sujangarh)/1326(1)/2011-2012/511-512

Order No 2023-2024/Jhunjhnu/5517

Date: 18/09/2023

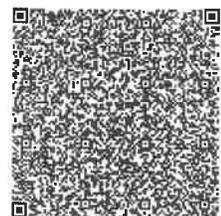
Unit Id : 32,191

- 14 The overburden should not be dumped in such a manner that it flows with water in the nearby tanks, reservoirs and ponds etc. the lessee should dump the overburden in such a manner that it does not get washed away to the nearby water tanks and lakes etc. during the rainy season.
- 15 That grant of consent shall not absolve the project proponent from making compliance of other statutory obligations prescribed under any other law or directions of courts or any other instrument for the time being in force.
- 16 That unit shall not manufacture any banned plastic products and Single Use Plastic (SUP) items, which are banned vide Ministry of Environment, Forest and Climate Change (MOEF&CC), Government of India notification dated 12/08/2021.
- 17 That you shall ensure compliance of H.O. Order dated 26.07.2023 regarding plantation either by carrying out plantation in 33% area of lease or by depositing required amount in the Forest Department Government of Rajasthan.
- 18 That this revised consent letter shall supercede the earlier consent letter no F(Mines)/Churu(Sujangarh)/1326(1)/2011-2012/507-508 dated 15/09/2023
- 19 That all other general conditions enclosed as Annexure shall be strictly complied with.
- 20 That this Consent is subject to the conditions as stated above and general conditions as stated in Annexure. Further, the mining unit will comply with the provisions of the Air (Prevention & Control of Pollution) Act, 1981 and any such conditions as may be specified from time to time by the State Board under the provisions of the aforesaid Act.
- 21 That the grant of this **Consent to Operate** is issued from the environmental angle only, and does not absolve the project proponent from the other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility, to comply with the conditions laid down in all other laws for the time-being in force, rests with the industry/ unit/ project proponent.
- 22 That the grant of this **Consent to Operate** shall not, in any way, adversely affect or jeopardize the legal proceedings, if any, instituted in the past or that could be instituted against you by the State Board for violation of the provisions of the Act or the Rules made thereunder.

Page 3 of 4

Signature valid

Digitally signed by Dhanraj
Dhanraj
Date: 2023.09.18 10:21:02 IST
Reason: Self Attested
Location:



Page 28.



Regional Office Jhunjhnu

Rajasthan State Pollution Control Board
CP 1-90, Automobile Service Sector, RH-2, RIICO, Jhunjhnu
Phone: 01592-295461 Fax: 01592-295461

Revised Consent

File No F(Mines)/Churu(Sujangarh)/1326(1)/2011-2012/511-512

Order No 2023-2024/Jhunjhnu/5517

Date: 18/09/2023

Unit Id : 32,191

23 That the grant of this consent to establish/operate is issued from the environmental angle only, and does not absolve the project proponent from the other statutory obligations prescribed under any other law or any other legal instrument in force. The sole and complete responsibility, to comply with the conditons laid down in all other laws for the time-being in force, rests with the industry/unit/project proponent.

Encl: As Above

Yours sincerely,

Regional Officer

(A): **Copy To:-**

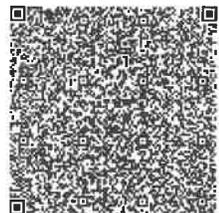
1 Master File

Regional Officer

Page 4 of 4

Signature valid

Digitally signed by Deepak
Dhanetwal
Date: 2023.09.18 10:21:02 IST
Reason: SelfAttested
Location:



Page 29.



Regional Office Jhunjhnu

Rajasthan State Pollution Control Board
CP 1-90, Automobile Service Sector, RH-2, RIICO, Jhunjhnu
Phone: 01592-295461 Fax: 01592-295461



Revised Consent

File No G(Mines)/1000/1324(1)/2011-2012/509-510

Order No 2023-2024/Jhunjhnu/5518

Date: 18/09/2023

Unit Id : 32,158

M/s Jindal Stone Crushing Company

M. L. No.- 06/97, Gopalpura

Tehsil : Sujangarh District : Churu

E-Mail : jindalstonecrushing@gmail.com

Sub: Grant of Consent to Operate under Section 21(4) of Air (Prevention & Control of Pollution) Act, 1981 for your **Minor Mineral** Mine at near Village-Gopalpura, Tehsil-Sujangarh, District- Churu (M.L.No-M.L. No. 06/97).

Ref: (i) Your application dated 08/09/2023
(ii) Received on 08/09/2023

Sir,

In view of the details submitted vide your above referred application/ documents, the **Consent to Operate** under Section 21(4) of Air (Prevention & Control of Pollution) Act,1981 is hereby granted for carrying mining activities. This consent is subject to the following stipulations:-

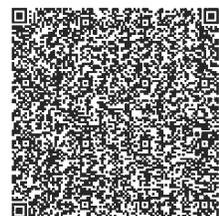
- 1 That this consent is being granted in favour of **M/s. Jindal Stone Crushing Company**, a Mine of **Minor Mineral** having **M.L.No-M.L. No. 06/97** in an area **measuring 1.0000 Hectares** at/near **Village-Gopalpura**, Tehsil-Sujangarh, District-Churu.
- 2 That this consent is valid for a period from **08/09/2023** to **31/08/2028**
- 3 That this consent is valid for following mining activities :-

Mineral	Permitted Mining Capacity
1 MASONARY STONE	32292.0000 TPA

- 4 That the project proponent will comply with the Standard as prescribed vide the Ministry of Environment, Forest and Climate Change notification no. GSR 826(E) dated 16th November, 2009 with respect to National Ambient Air Quality standards.

Signature valid

Digitally signed by Deepak
Dhanetwal
Date: 2023.09.18 10:20:51 IST
Reason: Self Attested
Location:





Regional Office Jhunjhnu

Rajasthan State Pollution Control Board
CP 1-90, Automobile Service Sector, RH-2, RIICO, Jhunjhnu
Phone: 01592-295461 Fax: 01592-295461

Revised Consent

File No G(Mines)/1000/1324(1)/2011-2012/509-510

Order No 2023-2024/Jhunjhnu/5518

Date: 18/09/2023

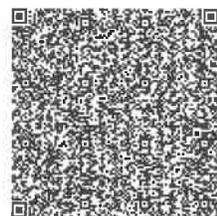
Unit Id : 32,158

- 5 That this consent to establish/consent to operate is only for carrying out mining of mineral/ore and not for any processing/benefication or crushing/grinding of ore/mineral for which a separate application for consent to establish and/or consent to operate should be submitted. The project proponent is required to obtain separate consent to establish and consent to operate for carrying out mining of other minerals(s), if any or processing/benefication of such mineral(s) and for any addition/modification/alteration or change in process.
- 6 That the occupier/operator of the mine shall ensure that all the conditions imposed in the Environmental Clearance granted by the SEIAA vide letter no.F1(4)/SEIAA/SEAC-Raj/Sectt/Project/Cat.1(a) B2(...)14-15 dated 22.03.2016 shall be strictly complied with.
- 7 That unit shall not exceed production capacity 32292.0000 TPA without prior Environment Clearance & comply with the MOEF, GOI notification dated 09-09-2013.
- 8 That lessee shall not extract the mineral more than quantity mentioned in approved mining plan and also not extract the mineral without prior obtaining consent to operate from the Board.
- 9 That the lessee shall develop plantation in at least 33% of the total lease area to maintain Ambient Air Quality around the mine and the action plan for plantation (as per the mining plan/eco friendly mining plan) shall be implemented.
- 10 That the lessee should check the water channels in the mining lease area clear/clean them before the rains start. Water should flow in its natural path and there should be no obstruction created by way of mining activities.
- 11 That the lessee should check the water channels in the mining lease area and clear/clean them before the rains start. Water should flow in its natural path and there should be no obstruction created by way of mining activities.
- 12 If diversion of water channels becomes necessary due to availability of mineral in lease area at a particular location only, new drains following the contours be constructed by the lessee, so that water flows un-obstructed to main water bodies/ponds/tank /natural reservoirs.
- 13 The overburden should not be dumped in such a manner that it flows with water in the nearby tanks, reservoirs and ponds etc. the lessee should dump the overburden in such a manner that it does not get washed away to the nearby water tanks and lakes etc. during the rainy season.

Page 2 of 4

Signature valid

Digitally signed by Deepak
Dhanetwal
Date: 2023.09.18 10:20:51 IST
Reason: Self Attested
Location:



Page 31.



Regional Office Jhunjhnu

Rajasthan State Pollution Control Board
CP 1-90, Automobile Service Sector, RH-2, RIICO, Jhunjhnu
Phone: 01592-295461 Fax: 01592-295461

Revised Consent

File No G(Mines)/1000/1324(1)/2011-2012/509-510

Order No 2023-2024/Jhunjhnu/5518

Date: 18/09/2023

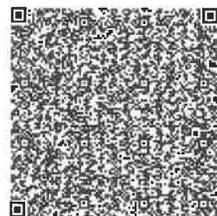
Unit Id : 32,158

- 14 That grant of consent shall not absolve the project proponent from making compliance of other statutory obligations prescribed under any other law or directions of courts or any other instrument for the time being in force.
- 15 That unit shall not manufacture any banned plastic products and Single Use Plastic (SUP) items, which are banned vide Ministry of Environment, Forest and Climate Change (MOEF&CC), Government of India notification dated 12/08/2021.
- 16 That you shall ensure compliance of H.O. Order dated 26.07.2023 regarding plantation either by carrying out plantation in 33% area of lease or by depositing required amount in the Forest Department Government of Rajasthan.
- 17 That this revised consent letter shall supercede the earlier consent letter no G(Mines)/1000/1324(1)/2011-2012/505-506 dated 15/09/2023
- 18 That all other general conditions enclosed as **Annexure** shall be strictly complied with.
- 19 That this Consent is subject to the conditions as stated above and general conditions as stated in **Annexure**. Further, the mining unit will comply with the provisions of the Air (Prevention & Control of Pollution) Act, 1981 and any such conditions as may be specified from time to time by the State Board under the provisions of the aforesaid Act.
- 20 That the grant of this **Consent to Operate** is issued from the environmental angle only, and does not absolve the project proponent from the other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility, to comply with the conditions laid down in all other laws for the time-being in force, rests with the industry/ unit/ project proponent.
- 21 That the grant of this **Consent to Operate** shall not, in any way, adversely affect or jeopardize the legal proceedings, if any, instituted in the past or that could be instituted against you by the State Board for violation of the provisions of the Act or the Rules made thereunder.

Page 3 of 4

Signature valid

Digitally signed by Deepak
Dhanetwal
Date: 2023.09.18 12:20:51 IST
Reason: Self Attested
Location:



Page 32.



Regional Office Jhunjhnu

Rajasthan State Pollution Control Board
CP 1-90, Automobile Service Sector, RH-2, RIICO, Jhunjhnu
Phone: 01592-295461 Fax: 01592-295461

Revised Consent

File No G(Mines)/1000/1324(1)/2011-2012/509-510

Order No 2023-2024/Jhunjhnu/5518

Date: 18/09/2023

Unit Id : 32,158

22 That the grant of this consent to establish/operate is issued from the environmental angle only, and does not absolve the project proponent from the other statutory obligations prescribed under any other law or any other legal instrument in force. The sole and complete responsibility, to comply with the conditons laid down in all other laws for the time-being in force, rests with the industry/unit/project proponent.

Encl: As Above

Yours sincerely,

Regional Officer

(A): **Copy To:-**

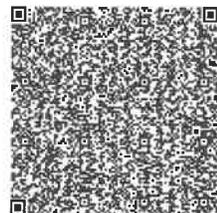
1 Master File .

Regional Officer

Page 4 of 4

Signature valid

Digitally signed by Deepak
Dhanetwal
Date: 2023.09.18 10:20:51 IST
Reason: Self Attested
Location:



Page 33.

Regional Office Sikar



Rajasthan State Pollution Control Board
Shiv-Singhpura Housing Board Colony, Nawalgarh Road, Sikar-332 001
Phone: 01572-248009
website: www.rpcb.nic.in
Registered

File No F(Mines)/Churu(Sujangarh)/6(1)/2009-2010/1835-1836

Order No 2013-2014/Sikar/3038

Date: 13/02/2014

M/s Kanhiyalal Sharma S/o Pitharam Sharma

Village-Gopalpura

Tehsil : Sujangarh District : Churu

Sub: Grant of Consent to Operate under section 21(4) of Air (Prevention & Control of Pollution) Act, 1981 for your **Minor Mineral** Mine at near Village-Gopalpura, Tehsil-Sujangarh, District- Churu (M.L.No-7/97).

Ref: (i) Your application dated 03/02/2014
(ii) Received on 05/02/2014

Sir,
In view of the details submitted vide your above referred application/ documents, the **Consent to Operate** under section 21(4) of Air (Prevention & Control of Pollution) Act,1981 is hereby granted for carrying mining activities. This consent is subject to the following stipulations:-

1 That this consent is being granted in favour of M/s. Kanhiyalal Sharma S/o Pitharam Sharma, a Mine of **Minor Mineral** having M.L.No-7/97 at/near Village-Gopalpura ,Tehsil-Sujangarh,District-Churu.

2 That this consent is valid for a period from 13/02/2014 to 31/01/2017

3 That this consent is valid for following mining activities :-

Mineral	Permitted Mining Capacity
1 STONE BALLAST	6416.0000 TPA

4 That you shall achieve following standards in ambient air in mine area / mining activities.

Pollutant	Standards for Ambient Air	Standards for mining activity
SPM	500 µg/M ³	SPM = 600 µg/M ³ (To be measured between 3 to 10 meters from mining activity)
SO ₂	120 µg/M ³	
NO _x	120 µg/M ³	
CO	5000 µg/M ³	

d

Regional Office Sikar



Rajasthan State Pollution Control Board

Shiv-Singhpura Housing Board Colony, Nawalgarh Road, Sikar-332 001

Phone: 01572-248009

website: www.rpcb.nic.in

Registered

File No F(Mines)/Churu(Sujangarh)/6(1)/2009-2010/1835-1836

Order No 2013-2014/Sikar/3038

Date: 13/02/2014

- 5 That your mining will not intersect the Ground Water Table during the consent period and the permission from the Central Ground Water Authority shall be obtained for intersection of Ground Water Table/ abstraction of ground water, if any and submit a copy of the same to the Board.
- 6 That this **Consent to Operate** is for mining / processing / beneficiation of product as mentioned above in **M.L.No.-7/97** and a separate **Consent to Operate** is required to be obtained for any other Mineral mining/ processing/ beneficiation Plant/process if any and for any addition/ modification/ alteration or change in process.
- 7 That the lessee shall develop plantation in atleast 33% of the total lease area to maintain Ambient Air Quality around the mine and the action plan for plantation (as per the mining plan/eco friendly mining plan) shall be implemented.
- 8 That the lessee should check the water channels in the mining lease area and clear/clean them before the rains start. Water should flow in its natural path and there should be no obstruction created by way of mining activities.
- 9 If diversion of water channels becomes necessary due to availability of mineral in lease area at a particular location only, new drains following the contours be constructed by the lessee, so that water flows un-obstructed to main water bodies/ponds/tanks/natural reservoirs.
- 10 The overburden should not be dumped in such a manner that it flows with water in the nearby tanks, reservoirs and ponds etc. the lessee should dump the overburden in such a manner that it does not get washed away to the nearby water tanks and lakes etc. during the rainy season.
- 11 That grant of consent shall not absolve the project proponent from making compliance of other statutory obligations prescribed under any other law or directions of courts or any other instrument for the time being in force.
- 12 That lease shall not extract the mineral more than year wise quantity mentioned in the approved mining plan without obtaining prior consent from the board and its compliance must be ensured.
- 13 That unit shall not exceed production capacity 6416 TPA without prior Environment Clearance & comply with the MOEF,GOI notification dated 09-09-2013.
- 14 That you shall submit the approved mining plan within 2 months time & its compliance must be assured.



Regional Office Sikar

Rajasthan State Pollution Control Board

Shiv-Singhpura Housing Board Colony, Nawalgarh Road, Sikar-332 001

Phone: 01572-248009

website: www.rpcb.nic.in

Registered

File No F(Mines)/Churu(Sujangarh)/6(1)/2009-2010/1835-1836

Order No 2013-2014/Sikar/3038

Date: 13/02/2014

15 That all other general conditions enclosed as **Annexure** shall be strictly complied with.

16 That this Consent is subject to the conditions as stated above and general conditions as stated in **Annexure**. Further, the mining unit will comply with the provisions of the Air (Prevention & Control of Pollution) Act, 1981 and any such conditions as may be specified from time to time by the State Board under the provisions of the aforesaid Act.

17 That the grant of this **Consent to Operate** is issued from the environmental angle only, and does not absolve the project proponent from the other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility, to comply with the conditions laid down in all other laws for the time-being in force, rests with the industry/ unit/ project proponent.

18 That the grant of this **Consent to Operate** shall not, in any way, adversely affect or jeopardize the legal proceedings, if any, instituted in the past or that could be instituted against you by the State Board for violation of the provisions of the Act or the Rules made thereunder.

Encl: As Above

Copy To:-

1 Master File .

Yours sincerely

Regional Officer
O/e D

Regional Officer

District Level Environment Impact Assessment Authority, Churu
Collectorate Campus, Churu- 331001

File No. 215

Date: 31-05-2016

Subject: **Environmental Clearance for mining leases/projects under EIA Notification, 2006.**

This has reference to your application seeking environmental clearance listed against your name in the Table 1 below under EIA Notification, 2006 for the mining project. The proposal has been appraised as per prescribed procedure in the light of provisions under the EIA Notification, 2006 on the basis of the preliminary documents enclosed with the application viz. questionnaire, EIA, EMP and additional clarifications furnished in the response to the observation of the District Level Expert Appraisal Committee (DEAC), Churu (Raj.).

Table 1

S. No	DE AC File No.	Category/Item No. (in Schedule)	Name of project Proponent	Details of Mine/Project	Project Cost (Lakh Rs.)	Water Requirement (Lakh Rs./year)	Environment Management (Lakh Rs./year)	CSR/ESR Activities (Lakh Rs./year)	Green Belt/Plantation (Lakh Rs./year)	Budgetary Breakup for Labour (Lakh Rs./year)
78		1(a)B2	Sh. Mahaveer Singh Add- R/o Udsar Ladera, Teh- Sardarshahar, Distt- Churu (Raj.)	E.C. For Proposed Brick Earth Mine (Minor Mineral) Project. Khasra No- 90/66, TPA- 1700, Area - 1.00 Hect, M.I.No- 06/2004, at Near Village Udsar Ladera, Teh- Sardarshahar, District- Churu, Rajasthan	10	3.0	0.20	0.20	0.10	0.10
79		1(a)B2	M/s Said Int & Chuna Bhatta Add- R/o Bhdra ji Kua, Teh- Sardarshahar, Distt- Churu (Raj.)	E.C. For Proposed Brick Earth Mine (Minor Mineral) Project. Khasra No- 39, TPA- 1400, Area - 0.5058 Hect, M.I.No- 32/1999, at Near Village- Sardarshahar, Teh- Sardarshahar, District Churu, Rajasthan	10	3.0	0.20	0.20	0.10	0.10
80		1(a)B2	Sh. Shankar Lal, Add- R/o Bikamsara, Teh- Distt- Churu (Raj.)	E.C. For Proposed Brick Earth Mine (Minor Mineral) Project. Khasra No- 536, TPA- 1400, Area 0.50 Hect, M.I.No- 03/1902, at Near Village- Bikamsara,	10	3.0	0.20	0.20	0.10	0.10

(Handwritten signatures)

26	01	1(a)B2	Jaipal Singh Add- R/o Samaspur, Teh. Gurgaon, (Hariya na) Shri Banwari Lal Buria S/o Shiv Chand Rai Add- R/o Village- Gopalpura, Tehsil- Churu (Raj.)	Project, Khasra No- 29, TPA-9450, Area 18893 Hect, M.L.No- Balera, Tehsil - Bidasar, District - Churu , Rajasthan E.C. For Proposed Masonry Stone mine (Minor Mineral), Project, Khasra No -1060/679, TPA- 30000, Area - 0.50 Hect, M.L.No- 98/1996 at Near Village - Sujangarh District - Churu, Rajasthan	20	2.0	0.30	0.40	0.15	0.30
27	34	1(a)B2	Sh. Vikash Singh Shekhawat Add- R/o 162 Officer Complex, Shiva Ji Marg, Jaipur	E.C. For Proposed Marble (Minor Mineral), Project, Khasra No- 852/566, TPA-123750.0 of ROM (Mineral 37,125 MT) Area - 1.97 Hect, M.L.No- 19/2007, at Near Village-Dunkar (Rupeli). Churu, Rajasthan	100	6.0	1.00	2.00	0.50	0.30
28	26	1(a)B2	M/s jagdamba Stone, pro- Virendra singh Dungras Aathuna, Teh.- Bidasar, Churu (Raj.)	E.C. For Proposed Stone Ballast (Minor Mineral), Project, Khasra No- Area - 1.00 Hect, M.L.No- 42/2011, at Near Village -Dungras Aathuna, Tehsil - Bidasar, District - Churu Rajasthan	21	3.0	0.53	0.46	0.22	0.35
29	02	1(a)B2	Sh. Sampatmal jat S/o Sh.Girdhari Lal Bagechi Road, Teh. Sujangarh, Distt. Churu (Raj.)	E.C. For Proposed Masonry Stone mine (Minor Mineral), Project, Khasra No- 222 TPA- 1,00,000 Area - 1.00 Hect, M.L.No- 14/1998 , at Near Village - Balera, Tehsil -Bidasar, District Churu Rajasthan	20	3.0	0.48	0.53	0.25	0.3

The DEAC, Churu after due considerations of the relevant documents submitted (by the project proponents) and additional clarifications/documents furnished regarding to it, have recommended for Environmental Clearance with certain stipulations. The District Level Environment Impact Assessment Authority (DEIAA), Churu after considering the individual recommendations and recommendations of the DEAC, Churu hereby accord **Environmental Clearance to the mines/projects listed in the Table 1 above as per the provisions of Environment Impact Assessment Notification, 2006 and its subsequent amendments, subject**



to strict compliance of the terms and conditions regarding water requirement source, provisions of CSR/ESR activities, green belt/plantation and budgetary provisions for labour mentioned in the Table 1 above against the name of the project proponent and also subject to strict compliance of the terms and conditions as follows:

A. SPECIFIC CONDITIONS

1. Consent to Establish and Operate should be obtained from RPCB before starting production from the mine.
2. **This Environmental Clearance** is granted to the project proponent (PP) for the mining lease as per details mentioned against his/her name in the Table 1 above.
3. That the PP shall comply with all the applicable provisions mentioned in the MoEF and CC Office Memorandum dated 24th June, 2013 and 24th December, 2013.
4. That the grant of this E.C. is issued from the environmental angle only and does not absolve the project proponent from the other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility to comply with the conditions laid down in all other laws for the time being in force, rests with the industry / unit / project proponent. Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under section 10 of the National Green Tribunal Act, 2010.
5. As stated by the PP, the total water requirement for the project shall be limited as **mentioned in the above table**. Necessary permission shall be taken from CGWA for withdrawal of ground water.
6. As envisaged, the PP shall invest at least as **mentioned in the above table** towards annual recurring cost for implementing the Environment Management Plan.
7. Further, for ESR/C.S.R. an amount of as **mentioned in the above table** (towards annual recurring cost) shall be kept earmarked for socio-economic up-liftment activities of the area particularly in the field of education, health, sanitation, other social work (need based) such as drinking water supply, assistance in farming, providing toilets in schools etc. This amount shall be earmarked, effectively utilized and reflected in the books of accounts. Relevant report of the same to be made a part of social monitoring and six monthly compliance reports should be submitted to DEIAA/SEIAA/RPCB and MoEF, Regional Office, Lucknow.
8. The mining operations shall not intersect groundwater table. In case of working below ground water table, prior approval of the Central Ground Water Authority shall be obtained.
9. The PP shall construct Rain Water Harvesting Structure and Artificial Recharge Structure in the lease area and also implement other/suitable conservation measures to augment ground water in the area and its surroundings. The Regional Director, SEIAA, Lucknow.
10. Occupational health and safety of mine labour shall be given the highest priority.
11. Budgetary provision of **amount as mentioned in Table 1 above against the name of PP per year** for the labours working in the Mine for all necessary infrastructure facilities such as health facility, sanitation facility, fuel for cooking along with safe drinking water, medical camps, and toilets for women, creche for infants should be made and submitted to RPCB, Jaipur at the time of CTE/CTO. The housing facilities and Group Insurance should be provided for mining labours.
12. Topsoil shall be stacked temporarily at earmarked sites only and it should not be kept for a period more than three years. It should be used for land reclamation and plantation in mined out areas.
13. The project proponent shall ensure that no natural water course / water body shall be obstructed due to any mining operations.







14. The waste should be dumped at designated site as per approved Mining Plan on non-mineralized land within lease area or outside lease area at land provided by district authority or occupied by the lessee, SIF/Quarry licence holder. The height of the dump shall be as per the approved mining plan and toe of the dump should have retaining wall.
15. The benches height, width and slope shall be maintained as per the MMR 1961 or the DGMS approval.
16. ~~Goodland device~~ gutting tanks and check dams of appropriate size, gradient and length shall be constructed both around the mine pit and over barren dumps and sump capacity should be designed keeping 50 % safety margin over and above peak sudden rainfall (based on 50 years data) and maximum discharge in the area adjoining the mine site. Sump capacity should also provide adequate pits, which should be constructed at the corners of the goodland drains and de-silted.
17. Drills shall either be operated with dust extractors or equipped with water injections system.
18. As envisaged, plantation shall be raised in an area of 33% of total area including green belt in the safety zone around the mining lease by planting the native species around ML area. ~~OP dumps backfilled and reclaimed around water body~~ ~~main site~~ in outside lease area in consultation with the Gram Panchayat or Forests Department in the coming rainy season.
19. Regular water sprinkling should be carried out in critical areas prone to air pollution and having high levels of SPM and RSPM such as haul roads, loading and unloading points and transfer points. It should be ensured that the ambient Air Quality parameters conform to the norms prescribed by the CPCB.
20. Data on ambient air quality and stack emissions should be submitted to Rajasthan, State Pollution Control Board once in six months, carried out by MOEF/NABL/CPCB/PCB/Government approved lab.
21. ~~Blasting~~ operations should be carried out only during the daytime with safe blasting parameters.
22. The project proponent shall all take due care to protect the existing Flora and Fauna. Utmost precaution shall be taken to conserve wildlife.
23. No further expansion or modification in the plan shall be carried out without the approval of the DEIAA, Churu(Rajasthan). In case of deviation or alterations in the project proposal from those submitted to this authority for clearance, a fresh reference shall be made to the authority to assess the adequacy of the conditions imposed and to add additional environmental protection measures required, if any.
24. ~~Application shall also take~~ prior environment clearance under aravalli Notification dated 07-05-1992 if applicable (District-Churu).

B. General Conditions

1. Any change in mining technology/scope of working shall not be made without prior approval of the DEIAA.
2. Any change in the calendar plan including excavation, quantum of mineral and waste shall not be made.
3. Periodic monitoring of ambient air quality shall be carried out for PM₁₀, PM_{2.5}, SPM, SO₂ and NO_x monitoring. Location of the stations (minimum 6) shall be decided based on the meteorological data topographical features and environmentally and ecologically sensitive targets and frequency of monitoring shall be decided in consultation with the Rajasthan, State Pollution Control Board (RSPCB). Six monthly reports of the data so collected shall be regularly submitted to the RPCB/CPCB/SEIAA/DEIAA including the MoEF, Regional office, Lucknow



State Level Environment Impact Assessment Authority, Rajasthan

4, Institutional Area, Jhalana Doongri, Jaipur-302004

Phone: 0141-2705633, 2711329 Ext. 361

No. F1 (4)/SEIAA/SEAC-Raj/Sectt/Project/Cat. 1(a)B2 (-----)14-15 Jaipur, Dated: **22 MAR 2016**

Sub: Environmental Clearance for mining leases under EIA notification 2006.

This has reference to your application seeking environmental clearances listed against your name in the table 1 below under EIA Notification 2006 for the mining project. The proposal has been appraised as per prescribed procedure in the light of provisions under the EIA Notification 2006 on the basis of the mandatory documents enclosed with the application viz. the questionnaire, EIA, EMP and additional clarifications furnished in response to the observation of the State Level Expert Appraisal Committee Rajasthan.

S. No	File No.	Category / Item no.(in Schedule)	Name of Project Proponent	Details of Mine	Project Cost	Water Requirement & Source	Fuel & Energy	Environment Management Plan	CSR /ESR Activities	Green Belt/ Plantation	Budgetary Breakup for Labour
1	2	3	4	5	6	7	8	9	10	11	12
1	3410	B2	Sh. Nathu Ram Suthar S/O Shri Chana Ram Suthar R/O Village Hariyadhna Tehsil Bilara Distt. Jodhpur (Raj.)	Mineral: Limestone M.L.No. : 69/2011 Area : 4 Ha. Khasra No. : Village: Hariyadhna Tehsil: Bilara District: Jodhpur (Raj.) Production Capacity: 74509 TPA.	Rs. 49 Lac	3 KLD	80 LPD	50,000 /- Per Year	50,000 /- Per Year	30,000/- Per Year	30,000 /- Per Year
2	3447	B2	Sh Ranveer Singh S/O Shri Madan Singh R/O Village Hariyad Tehsil Bilara Distt. Jodhpur (Raj.)	Mineral: Limestone Mine M.L.No. : 169/2002 Area : 4.80 Ha. Khasra No. 200 Village: Sinla Tehsil: Jaitaran District: Pali(Raj.) Production Capacity: 72700 TPA	Rs. 60 Lac	4 KLD	80 LPD	50,000 /- Per Year	50,000 /- Per Year	30,000/- Per Year	30,000 /- Per Year
3	3789	B2	Sh Devendra Patel S/O Shri Sajjan Raj Patel R/O 39, Green Park ,Pali Distt. Pali (Raj)	Mineral: Rhoylite(Masonry Stone) M.L.No. : 99/95 Area : 1 Ha. Khasra No. : 700 Village: Manihari Tehsil: Pali District: Pali, Raj. Production Capacity: 20000 TPA	Rs. 15 Lac	1.75 KLD	Only Hsd Fuel Will Be required	40,000 /- Per Year	50,000 /- Per Year	8,000/- Per Year	40,000 /- Per Year

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17	3179	B2	Smt. Parakrti Roat W/O Sh. Mahaveer Roat R/O Babarmal Tehsil Sarada Distt. Udaipur (Raj.)	Mineral: Marble M.L.No. : 08/08 Area : 1 Ha. Khasra No. : Village: Babarmal Tehsil: Sarada District: Udaipur Raj. Production Capacity: 105000 TPA	Rs. 69 Lac	5 KLD	180 LPD	1,00,0 00/- Per Year	1,00,00 0/- Per Year	30,000/- Per Year	30,000 /- Per Year
18	3434	B2	M/S Bhivraj Stone Art C/O Sh. Prem Singh S/O Sh. Bhilk Singh R/O Badli Tehsil & Distt. Jodhpur (Raj.)	Mineral: Sandstone Q.L.No. : 13/11 Area : 4 Ha. Khasra No. : Village: Badli Tehsil: Jodhpur District: Jodhpur Raj. Production Capacity: 35770 TPA	Rs. 40 Lac	3 KLD	150 LPD	50,000 /- Per Year	50,000 /- Per Year	30,000/- Per Year	30,000 /- Per Year
19	3470	B2	Sh. Ranjeet Singh S/O Sh. Gopal Singh R/O Village Nosal Tehsil Kishangarh Distt. Ajmer (Raj.)	Mineral: Masonry Stone M.L.No. : 113/2006 Area : 2 Ha. Khasra No. : Village: Bargaon Tehsil: Kishangarh District: Ajmer Raj. Production Capacity: 83000 TPA	Rs. 33 Lac	2 KLD	80 LPD	50,000 /- Per Year	50,000 /- Per Year	30,000/- Per Year	30,000 /- Per Year
20	2991	B2	Sh. Virma Ram S/O Sh. Boma Ram R/O Village Khejarli Kalla, Vishnoiyo Ki Dhani Tehsil Luni Distt. Jodhpur (Raj.)	Mineral: Masonry Stone M.L.No. : 30/08 Area : 1 Ha. Khasra No. : Village: Agolai Tehsil: Shergarh District: Jodhpur Raj. Production Capacity: 67493 TPA	Rs. 27 Lac	2 KLD	100 LPD	50,000 /- Per Year	50,000 /- Per Year	30,000/- Per Year	30,000 /- Per Year
21	2179	B2	M/S Jindal Stone Crushing Company R/o Gopalpura Tehsil Sujangarh Distt. Churu (Raj.)	Mineral: Masonry Stone M.L.No. : 06/97 Area : 1 Ha. Khasra No. : 679 Village: Gopalpura Tehsil: Sujangarh District: Churu, Raj. Production Capacity: 32292 TPA	Rs. 20 Lac	8 KLD	300 LPD	50,000 /- Per Year	40,000 /- Per Year	20,000/- Per Year	25,000 /- Per Year

3. The SEAC Rajasthan after due considerations of the relevant documents submitted (by the project proponents) and additional clarifications/documents furnished regarding to it have recommended for Environmental Clearance with certain stipulations. The SEIAA Rajasthan after considering the individual

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proposals and recommendations of the SEAC Rajasthan hereby accord Environmental Clearance to the projects listed in the Table-1 above as per the provisions of Environmental Impact Assessment Notification 2006 and its subsequent amendments, subject to strict compliance of the terms and conditions regarding water requirement source, Fuel, Energy requirement, provision for EMP, CSR/ESR activities, Green belt/Plantation and Budgetary Provision for labour as mentioned in the Table-1 against the name of the project proponent and also subject to strict compliance of the term and conditions as follows:

A SPECIFIC CONDITIONS

1. Consent to Establish and Operate should be obtained from RPCB before starting production from the mine.
2. This Environment Clearance (EC) is granted to the project proponent for the mining lease as per details mentioned against that name in the Table-1 above.
3. That the PP shall comply with all the applicable provisions mentioned in the MoEF and CC Office Memorandum dated 24th June, 2014 and 24th December, 2014.
4. That the grant of this E.C. is issued from the environmental angle only, and does not absolve the project proponent from the other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility, to comply with the conditions laid down in all other laws for the time-being in force, rests with the industry / unit / project proponent. Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under section 16 of the National Green Tribunal Act, 2010.
5. As stated by the PP, the total water requirement for the project shall be limited to the quality mentioned against the name of the Project Proponent in Col no.-7 Necessary permission shall be taken from CGWA for withdrawal Project Proponent of ground water.
6. As envisaged, the PP shall invest the amount as mentioned in Col- 9 of Table no – 1 against the name of Project Proponent towards annual recurring cost for implementing the Environment Management Plan.
7. Further, for ESR/C.S.R. The amount as mentioned in Col- 10 Table no-1 against Name of Project Proponent (towards annual recurring cost) shall be kept earmarked for socio economic up-liftment activities of the area particularly in the field of education, health, sanitation, other social work (need based) such as drinking water supply, assistance in farming, providing Toilets in Schools, etc. This amount shall be earmarked, effectively utilized and reflected in the books of accounts. Relevant report of the same to be made a part of social monitoring and six monthly compliance reports should be submitted to RPCB and MoEF, Regional Office, Lucknow.
8. The mining operations shall not intersect groundwater table. In case of working below ground water table, prior approval of the Central Ground Water Authority shall be obtained.
9. The PP shall construct Rain Water Harvesting Structure and Artificial Recharge Structure in the lease area as also implement other/suitable conservation measures to augment ground water resources in the area in consultation with the Regional Director, CGWB.
10. Occupational health and safety of mine labour shall be given the highest priority.
11. Budgetary provision of Amount as mentioned in Col – 12 of Table no-1 against the name of Project Proponent per annum for the labours working in the Mine for all necessary infrastructure facilities such as health facility, sanitation facility, fuel for cooking, along with safe drinking water, medical camps, and toilets for women, crèche for infants should be made and submitted to RPCB, Jaipur at the time of CTE/CTO. The housing facilities and Group Insurance should be provided for mining labours.
12. Topsoil shall be stacked temporarily at earmarked sites only and it should not be kept unutilized for a period more than three years; it should be used for land reclamation and plantation in mined out areas.

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13. The project proponent shall ensure that no natural water course / water body shall be obstructed due to any mining operations.
14. The waste should be dumped at designated site as per approved Mining Plan on non-mineralized land within lease area or outside lease area at land provided by district authority or occupied by the lessee, STP/Quarry Liscence holder. The height of the dump shall be as per the approved mining plan and toe of the dump should have retaining wall.
15. The benches height, width and slope shall be maintained as per the MMR 1961 or the DGMS approval.
16. Garland drains; settling tanks and check dams of appropriate size, gradient and length shall be constructed both around the mine pit and over burden dumps and sump capacity should be designed keeping 50 % safety margin over and above peak sudden rainfall (based on 50 years data) and maximum discharge in the area adjoining the mine site. Sump capacity should also provide adequate pits, which should be constructed at the corners of the garland drains and de-silted.
17. Drills shall either be operated with dust extractors or equipped with water injections system.
18. As envisaged, plantation shall be raised in an area of 33% of total area including green belt in the safety zone around the mining lease by planting the native species around ML area, OB dumps, backfilled and reclaimed around water body, roads etc. or outside lease area in consultation with the Gram Panchayat or Forests Department. In the coming rainy season.
19. Regular water sprinkling should be carried out in critical areas prone to air pollution and having high levels of SPM and RSPM such as haul roads, loading and unloading points and transfer points. It should be ensured that the Ambient Air Quality parameters conform to the norms prescribed by the CPCB.
20. Data on ambient air quality and stack emissions should be submitted to Rajasthan State Pollution Control Board once in six months, carried out by MOEF/NABL/CPCB/RPCB/Government approved lab.
21. Blasting operation should be carried out only during the daytime with safe blasting parameters.
22. The project proponent shall all take due care to protect the existing Flora and Fauna. Utmost precaution shall be taken to conserve wildlife.
23. No further expansion or modification in the plant shall be carried out without the approval of the SEIAA, Rajasthan. In case of deviation or alterations in the project proposal from those submitted to this authority for clearance, a fresh reference shall be made to the authority to assess the adequacy of the conditions imposed and to add additional environmental protection measures required, if any.
24. Applicant shall also take prior environment clearance under aravalli notification dated 07-05-1992 if applicable (District-Alwar).

B. GENERAL CONDITIONS

1. Any change in mining technology/scope of working shall not be made without prior approval of the SEIAA.
2. Any change in the calendar plan including excavation, quantum of mineral and waste shall not be made.
3. Periodic monitoring of ambient air quality shall be carried out for PM₁₀, PM_{2.5}, SPM, SO₂ and NO_x monitoring. Location of the stations (minimum 6) shall be decided based on the meteorological data, topographical features and environmentally and ecologically sensitive targets and frequency of monitoring shall be decided in consultation with the Rajasthan State pollution Control Board (RPCB). Six monthly reports of the data so collected shall be regularly submitted to the RPCB/CPCB including the MoEF, Regional office, Lucknow.

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4. Measures shall be taken for control of noise levels below 85 dBA in the work environment. Workers engaged in operations of HEMM etc. shall be provided with earplugs/muffs.
5. Industrial waste water (workshop and waste water from the mine) shall be properly collected & treated so as to conform to the standards prescribed under GSR 422 (E) dated 19th May '93 and 31st December 1993 (amended to date). Oil and grease trap shall be installed before discharge.
6. Personnel working in dusty areas shall wear protective respiratory devices they shall also be provided with adequate training and information on safety and health aspects.
7. Occupational health surveillance program of the workers shall be undertaken periodically to observe any contractions due to exposure to dust and take corrective measures, if needed.
8. The funds earmarked for environmental protection measures shall be kept in separate account and shall not be diverted for other purpose. Year wise expenditure shall be reported to the RPCB and the Regional office of MoEF located at Lucknow.
9. The RPCB and MoEF, Regional Office, Lucknow shall monitor compliance of the stipulated conditions. The project authorities shall provide a set of a filled in questionnaire and EIA/EMP report to them and extend full cooperation to the above office(s) by furnishing the requisite data/information/monitoring reports.
10. The project proponent shall submit six monthly reports on the status of the implementation of the stipulated environmental safeguards to the RPCB, CPCB and MoEF, Regional Office, Lucknow.
11. A copy of the clearance letter will be marked to the concerned Panchayat/local NGO, if any, from whom suggestions/representations were received while processing the proposal.
12. The RPCB shall display a copy of the clearance letter at the Regional Office, District Industry Center and Collector/Tehsildar's office for 30 days.
13. Failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.
14. The above conditions will be enforced, inter alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 the Air (Prevention & Control of Pollution) Act 1981, the Environment (Protection) Act 1986 and the Public Liability Insurance Act 1991(all amended till date) and rules made hereunder and also any other orders passed by the Hon'ble Supreme Court of India/High Court of Rajasthan and any other Court of law relating to the Subject Matter.
15. The PP shall ensure advertising in at least two local news papers widely circulated in the region, one of which shall be in vernacular language that, the project has been accorded environmental clearance and copies of the clearance letters are available with SEIAA, Rajasthan and the Rajasthan State Pollution Control Board and may also be seen on the website of the Board at www.rpcb.nic.in. The advertisement shall be made within 7(seven) days from the date of issue of the environmental clearance and a copy shall also be forwarded to the SEIAA, Rajasthan and Regional Office, Jaipur(S) of the Board.
16. All the other statutory clearances such as the approvals for storage of diesel from the Chief Controller of Explosives, Fire department, Civil Aviation Department, Forest Conservation Act, 1980 and Wildlife (protection) Act, 1972 etc. shall be obtained, as may be applicable, by PP from the competent authority.
17. These stipulations would also be enforced amongst the others under the provisions of Water (Prevention and Control of Pollution) Act,1974, the Air (Prevention and Control of Pollution) Act,1981, the Environment (Protection) Act,1986, the Public Liability (Insurance) Act, 1991 and EIA Notification' 06.
18. Under the provisions of Environment (Protection) Act, 1986, legal action shall be initiated against the proponent, if it was found that construction of the project has been started without obtaining environmental clearance.

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19. Environment clearance is subject to final order of the Hon'ble Supreme Court of India in the matter of Goa Foundation Vs. Union of India in Writ Petition(Civil) No. 460 of the year 2004 as may be applicable to this project.

Lata
(Rajesh Kumar Grover)
Member Secretary,
SEIAA Rajasthan.

No. F1 (4)/SEIAA/SEAC-Raj/Sectt/Project/Cat. 1(a)B2 (EC)14-15

Copy to following for information and necessary action:

1. Secretary, Ministry of Environment, Forest & Climate Change, Govt. of India, Indira Paryavaran Bhawan, Jor Bagh Road, Aliganj, New Delhi-110003.
2. Addl. Chief Secretary, Environment Department, Rajasthan, Jaipur.
3. Smt. Alka Kala, Chairperson, SEIAA, Rajasthan, 69-A, Bajaj Nagar Enclave, Jaipur
4. Sh. Sankatha Prasad, (IFS Retd.), 250, Gomes Defence Colony, Vaishali Nagar, Jaipur.
5. Member Secretary, Rajasthan State Pollution Control Board, Jaipur for information & necessary action and to display this sanction on the website of the Rajasthan Pollution Control Board, Jaipur.
6. Secretary, SEAC Rajasthan.
7. The CCF, Regional Office, Ministry of Environment & Forests, RO(CZ), Kendriya Bhawan, 5th Floor, Sector 'H', Aliganj, Lucknow-226 020.
8. Director, Department of Mine & Geology, Court Chorha, Udaipur.
9. Environment Management Plan-Division, Monitoring Cell, MoEF, Paryavaran Bhavan, CGO Complex, Lodhi Road, New Delhi-110003.
10. Programmer, Department of Environment, Government of Rajasthan, Jaipur with the direction to upload the copy of this E.C. on the website.
11. Copy to be placed in individual file as mentioned in Col. 2 of Table 1.

2/10
M.S. SEIAA (Rajasthan)



Regional Office Jhunjhnu
Rajasthan State Pollution Control Board
CP 1-90, Automobile Service Sector, RH-2, RIICO, Jhunjhnu
Phone: 01592-295461



Registered

File No : F(Tech)/Churu(Sujangarh)/524(1)/2012-2013/469-470

Order No : 2023-2024/Jhunjhnu/6980

Date: Sep 1 2023 2:08PM

Unit Id : 32032

M/s Shri Balaji Stone Crusher

Khasra No. 1054/669, Village-Gopalpura , Tehsil:Sujangarh

District:Churu

Sub: **Consent to Operate** under Section 21(4) of the Air (Prevention & Control of Pollution) Act, 1981.

Ref: Your application for Consent to Operate dated 14/06/2023 and subsequent correspondence.

Sir,

Consent to Operate under the provisions of Section 21/(4) of the Air (Prevention & Control of Pollution) Act, 1981, (hereinafter to be referred as the Air Act) as amended to date and rules & the orders issued thereunder **is hereby granted** for your **Shri Balaji Stone Crusher plant** situated at **Khasra No 1054/669, Village-Gopalpura gopalpura Tehsil:Sujangarh District:Churu** , Rajasthan, subject to the following conditions:-

- 1 That this Consent to Operate is valid for a period from **14/06/2023** to **31/05/2033** .
- 2 That this Consent is granted for manufacturing / producing following products / by products or carrying out the following activities or operation/processes or providing following services with capacities given below:

Particular	Type	Quantity with Unit
STONE GRIT	Product	400.00 TPD

- 3 That this Consent to Operate is for existing plant, process & capacity and separate Consent to Establish/Operate is required to be taken for any addition / modification / alteration in process or change in capacity or change in fuel.

Signature valid

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Dhanetwal
Date: 2023.09.01 14:14:15 IST
Reason: SelfAttested
Location:





Regional Office Jhunjhnu
Rajasthan State Pollution Control Board
CP 1-90, Automobile Service Sector, RH-2, RIICO, Jhunjhnu
Phone: 01592-295461

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File No : F(Tech)/Churu(Sujangarh)/524(1)/2012-2013/469-470

Order No : 2023-2024/Jhunjhnu/6980

Date: Sep 1 2023 2:08PM

Unit Id : 32032

- 4 That the industry shall maintain the following pollution control measures & fugitive emission standards

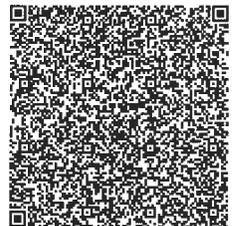
Sources of fugitive Emissions	Pollution Control Measures	Prescribed	
		Parameter	Standard
Stone Crusher	1. CONSTRUCTION OF METALLED OR HARD SURFACED ROADS WITHIN THE PREMISES 2. Dust containment cum suppression system for the equipment 3. Growing of a green belt along the Periphery 4. Regular cleaning and wetting of the ground within the premises 5. Vibrating Screen Covered 6. WATER SPRAYING SYSTEM	SPM	600 µg/m ³ at 3-10 mtrs away from process equipment

- 5 That this consent to Operate is being issued to M/s. Shri Balaji Stone Crusher for production of Stone grit with capacity 400 TPD, at Khasra No. 1054/669, Village Gopalpura, Tehsil: Sujangarh, District: Churu.
- 6 That the total project cost shall not exceed Rs. 48.27 Lacs as per CA certificate submitted by you, which includes cost of land , building & machinery.
- 7 That all vibratory screens shall be totally enclosed in rigid and reasonably dust tight housing. If containment of dust within the screen house structure is not satisfactory, then a dust extraction and collection system should be provided.
- 8 That The PP shall Operate the plant & machinery and pollution control measures as per provisions of the guidelines for Abatement of pollution in stone crusher industry issued by the Board vide letter no. SCMG(Gen-3)/RPCB/307 dated 05/06/2018.
- 9 That all grizzlies shall be enclosed on top and from three sides and sufficient water sprayers shall be installed at their feeding and outlet areas.

Page 2 of 5

Signature valid

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Dhanetwal
Date: 2023.09.01 14:14:15 IST
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Location:



Page 49



Regional Office Jhunjhnu
Rajasthan State Pollution Control Board
CP 1-90, Automobile Service Sector, RH-2, RIICO, Jhunjhnu
Phone: 01592-295461

Registered

File No : F(Tech)/Churu(Sujangarh)/524(1)/2012-2013/469-470

Order No : 2023-2024/Jhunjhnu/6980

Date: Sep 1 2023 2:08PM

Unit Id : 32032

- 10 That except for those transfer points which are placed within a totally enclosed structure such as a screen house, all transfer points to and from conveyors should be enclosed. If the dust does not remain confined within the enclosure water spraying system should be installed.
- 11 That openings for any enclosed structure for the passage of conveyors should be fitted with flexible seals. Wherever feasible, free falling transfer points from conveyors to stockpiles should be fitted with flexible curtains or be enclosed with chutes designed to minimize the drop height.
- 12 That water spraying arrangements shall be installed and operated at all strategic locations such as, at the feeding inlet of stone crushers, at transfer points, on surface of all surge piles and stockpiles of blasted rocks or aggregates, all open stockpiles for aggregates of size in excess of 5 mm, active haul roads inside the works etc.
- 13 That the stockpiles of aggregates 5 mm in size or less must be suitably covered to ensure that the same is not carried away by the wind.
- 14 That the approach road to site of stone crusher and active haul roads inside the premises must be paved or hard surfaced.
- 15 That total water consumption shall not exceed 3.5 KLD.
- 16 That proponent shall employ the best available technology and physical infrastructure capable of controlling the air pollution during crushing operation.
- 17 That the adequate pollution control measure shall be provide at all crushing units, vibratory screens, grizzlies, belt conveyors, storage pile & bins, transfer points and during transportation so as to ensure the compliance of the standards prescribed under Environment (Protection) Rules, 1986.
- 18 That the raw material should be obtained from legal sources only. In case at any stage raw material procured from illegal source is found to be used, the sole responsibility will be of the project proponent.
- 19 That unit shall comply with all the condition imposed vide this Consent to Operate, failing which the said Consent shall be treated as revoked without further intimation to the unit.
- 20 That the water storage facility must be provided at the stone crusher site and it's capacity shall not be less than 3000 liters.
- 21 That minimum 33 % of the area for the stone crusher industry should be covered by plantation and at least two rows of tall trees of suitable species should be planted within and along the boundary of premises to develop a green belt.
- 22 That a sign board showing the name address and capacity of crusher shall be maintained at the entrance of the premises.

Signature valid

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Dhanetwal
Date: 2023.09.01 14:14:15 IST
Reason: SelfAttested
Location:





Regional Office Jhunjhnu
Rajasthan State Pollution Control Board
CP 1-90, Automobile Service Sector, RH-2, RIICO, Jhunjhnu
Phone: 01592-295461

Registered

File No : F(Tech)/Churu(Sujangarh)/524(1)/2012-2013/469-470

Date: Sep 1 2023 2:08PM

Order No: 2023-2024/Jhunjhnu/6980

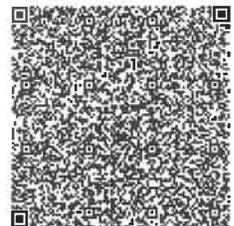
Unit Id : 32032

- 23 That the premises of the stone crushing industry must be clearly demarcated by boundary wall.
- 24 That the domestic effluent shall be disposed of in scientific manner to avoid ground water pollution in & around the area.
- 25 That the industry shall submit application for renewal of consent to operate at least 4 months before expiry of this consent.
- 26 That any incorrect information submitted in the consent application form or declaration shall make the industry liable for legal action under section 42 of the water and section 38 of the Air Act. 37 That emission/effluents found to be discharged in excess of the standards prescribed shall be punishable under section 37 of the Air Act and under section 43 of the water Act.
- 27 That this consent to Operate shall be subject to compliance of any direction or order passed by court of law in the matter.
- 28 That this consent to Operate is being issued in reference to your application no.21-04/6181/RJ/IND/2017, dated 15/12/2017 submitted to CGWA for permission to abstract ground water for industrial use.
- 29 That, notwithstanding anything provided hereinabove, the State Board shall have the power and reserves its right, as contained under **Section 21(6) of the Air Act** to review anyone or all of the conditions imposed here in above and to make such variation as it deems fit for the purpose of **Air Act**.
- 30 That the grant of this **Consent to Operate** is issued from the environmental angle only, and does not absolve the project proponent from the other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility to comply with the conditions laid down in all other laws for the time-being in force, rests with the industry/ unit/ project proponent.
- 31 That the grant of this **Consent to Operate** shall not, in any way, adversely affect or jeopardize the legal proceeding, if any, instituted in the past or that could be instituted against you by the State Board for violation of the provisions of the Air Act or the Rules made thereunder.
- 32 That the Project Proponent shall comply with provisions of the E-waste (Management) Rules, 2016 and ensure that e-waste generated by them is channelized through collection centre or dealer of authorized producer or dismantler or recycler or through designated take back service provider of the producer to authorized dismantler or recycler.
- 33 That the Project Proponent shall maintain record of e-waste generated by them in Form-2 and make such records available for scrutiny by the Board.

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Regional Office Jhunjhnu
Rajasthan State Pollution Control Board
CP 1-90, Automobile Service Sector, RH-2, RIICO, Jhunjhnu
Phone: 01592-295461

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File No : F(Tech)/Churu(Sujangarh)/524(1)/2012-2013/469-470

Date: Sep 1 2023 2:08PM

Order No : 2023-2024/Jhunjhnu/6980

Unit Id : 32032

- 34 That the Project Proponent shall file annual returns in Form-3, to the Board on or before the 30th day of June following the financial year to which that return relates.
- 35 That the transportation of e-waste shall be carried out as per the manifest system whereby the transporter shall be required to carry a document (three copies) prepared by the sender, giving the details as per Form-6.
- 36 That the Project Proponent shall comply with provisions of the Batteries (Management and Handling) Rules, 2001 (as amended) and submit half yearly returns (as bulk consumer, importer, auctioneer, recycler as the case may be) to the State Board as provided under Rule 10(2) (ii) of the Battery (Management and Handling) Rules, 2001 (as amended). In case the Project Proponent is not a bulk consumer even then the used batteries shall be returned to the authorized dealers or recyclers only.
- 37 That the record of batteries purchased and sold/ returned to registered dealers and/ or authorized recyclers shall be maintained and made available to the officers of the Board during inspections.

This **Consent to Operate** shall also be subject, besides the aforesaid specific conditions, to the general conditions given in the enclosed Annexure. The Project Proponent will comply with the provisions of the **Air Act** and to such other conditions as may, from time to time, be specified, by the State Board under the provisions of the aforesaid Act(s). Please note that, non compliance of any of the above stated conditions would tantamount to revocation of **Consent to Operate** and Project Proponent / occupier shall be liable for legal action under the relevant provisions of the said Act(s).

Yours sincerely,

Regional Officer[Jhunjhnu]

(A): Copy to:-

1 Master File.

Regional Officer[Jhunjhnu]

Signature valid

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Dhanetwal
Date: 2023.09.01 14:14:15 IST
Reason: SelfAttested
Location:



Page 52.



Regional Office Nagour
Rajasthan State Pollution Control Board
First Floor, Cooperative Land Development Bank Ltd,
Phone: 01582-294353 Fax: 01582-294353



Registered

File No : F(Tech)/Churu(Sujangarh)/527(1)/2012-2013/1062-1063

Order No : 2021-2022/Nagour/11916

Date: Feb 9 2022 6:21PM

Unit Id : 36442

M/s Jindal Stone Crushing Co.

Khasra No.- 669 , Gopalpura Tehsil:Sujangarh

District:Churu

Sub: **Consent to Operate** under section 21(4) of the Air (Prevention & Control of Pollution) Act, 1981.

Ref: Your application for Consent to Operate dated 21/12/2021 and subsequent correspondence.

Sir,

Consent to Operate under the provisions of section 21/(4) of the Air (Prevention & Control of Pollution) Act, 1981, (hereinafter to be referred as the Air Act) as amended to date and rules & the orders issued thereunder **is hereby granted** for your **Stone Crusher plant** situated at **Khasra No- 669 Gopalpura Tehsil:Sujangarh District:Churu** , Rajasthan, subject to the following conditions:-

- 1 That this Consent to Operate is valid for a period from **01/06/2022** to **31/05/2032** .
- 2 That this Consent is granted for manufacturing / producing following products / by products or carrying out the following activities or operation/processes or providing following services with capacities given below.

Particular	Type	Quantity with Unit
Stone Grit & Dust	Product	210,000.00 TPA

- 3 That this consent to operate is for existing plant, process & capacity and separate consent to establish/operate is required to be taken for any addition / modification / alteration in process or change in capacity or change in fuel.

Validity unknown

Digitally signed by A Vinod Kumar
Agarwal
Date: 2022.02.09 18:21:27 IST
Reason: Self Attested
Location:





Regional Office Nagour
Rajasthan State Pollution Control Board
First Floor, Cooperative Land Development Bank Ltd,
Phone: 01582-294353 Fax: 01582-294353

Registered

File No : F(Tech)/Churu(Sujangarh)/527(1)/2012-2013/1062-1063

Order No : 2021-2022/Nagour/11916

Date: Feb 9 2022 6:21PM

Unit Id : 36442

- 4 That the industry shall maintain the following pollution control measures & fugitive emission standards

Sources of fugitive Emissions	Pollution Control Measures	Prescribed	
		Parameter	Standard
STONE CRUSHER	1. CONSTRUCTION OF METALLED OR HARD SURFACED ROADS WITHIN THE PREMISES 2. Construction of wind breaking walls 3. Dust containment cum suppression system for the equipment 4. Growing of a green belt along the Periphery 5. Regular cleaning and wetting of the ground within the premises	SPM	600 µg/nm ³ to be measured at a distance of 3 to 10 meters from the process

- 5 this consent to operate is being issued for expanded production capacity of product stone grit and dust = 210000 ton per anum in name and style of M/s JINDAL SONE CRUSHING CO. at Khasra No. 1358/1051, VILLAGE - GOPALPURA, TEHSIL - SUJANGARH, DISTRICT - CHURU which is converted for stone crusher vide SDO Sujangarh order no 1079-81 dated 16.06.2016

Validity unknown

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Date: 2022.02.09 18:27:27 IST
Reason: Self Attested
Location:



Page 54.



Regional Office Nagour
Rajasthan State Pollution Control Board
First Floor, Cooperative Land Development Bank Ltd,
Phone: 01582-294353 Fax: 01582-294353

Registered

File No : F(Tech)/Churu(Sujangarh)/527(1)/2012-2013/1062-1063

Order No : 2021-2022/Nagour/11916

Date: Feb 9 2022 6:21PM

Unit Id : 36442

- 6 That this consent to operate is for following sources of air pollution: i. Stone Crushing unit.
- A.- That The pollution control measures should be installed as per details contained in Guidelines for Abatement of Pollution in Stone Crusher Industry issued by the Board vide letter no. SCMG(Gen.-3)/RPCB/307 dated 05.06.2018. The guidelines are available on website of the Board (www.rspcbmis.environment.rajasthan.gov.in).
- B.-That unit shall carryout plantation within the premises in at least 33% of the total plot area.
- C- That unit shall carry out all activities/ operations within covered shed and suitable air pollution control arrangements will be installed to control fugitive air emissions generated from the process or handling of raw materials.
- D-That unit shall have to achieve prescribed standards as per EP Act, 1986 and shall maintain requisite Pollution Control Measures to achieve prescribed standards all the time.
- E That no discharge of trade effluent shall be made within or outside the premises.
- F-The domestic effluent shall be disposed of into soak pit through septic tank.
- G.-That this consent to operate shall be subject to compliance of any direction or order passed by court of law in the matter.
- H-The approach road to site of stone crusher and active haul roads inside the premises must be paved or hard surfaced and regular cleaning/wetting shall be done.
- I- Water storage facility (minimum 3000 liters) must be provided at the stone crusher site. Water spray system shall be installed and operated at appropriate points to control fugitive emissions.
- J- That the raw material shall be procured from the legal source only. In case at any stage raw material procured from illegal source is found to be used, the sole responsibility will be of the project proponent.
- H- That if the project cost exceed Rs. 23.35 Lacs, the unit shall take/obtain modification in consent to establish/operate after paying fee as applicable.
- I- That unit shall not abstract Ground Water without prior permission from the Central Ground Water Authority and fresh water demand shall be met out by legal supplier of fresh water only.
- J- The stone crusher unit shall provide boundary wall or wire fencing or any other suitable practice may be adopted to identify/demarcate land area under possession of the unit.

Validity unknown

Digitally signed by A Vinod Kumar
Agarwal
Date: 2022.02.09 18:21:27 IST
Reason: SelfAttested
Location:





Regional Office Nagour
Rajasthan State Pollution Control Board
First Floor, Cooperative Land Development Bank Ltd,
Phone: 01582-294353 Fax: 01582-294353

Registered

File No : F(Tech)/Churu(Sujangarh)/527(1)/2012-2013/1062-1063

Order No: 2021-2022/Nagour/11916

Date: Feb 9 2022 6:21PM

Unit Id : 36442

7 K- That this grant of consent to operate is issued from the environmental angle only and on the basis of documentation submitted by the proponent and does not absolve the project proponent from the other statutory obligations prescribed under any other law or any other instrument in force. The sole responsibility to comply with the conditions laid down in all other laws for the time being in force, rests with the project proponent.

L-That proponent shall obtain the necessary permission from the forest department, or other department/authority in concern if the stone crusher falls/comes under such area/ purview or scope of concern of forest, eco sensitive zone, conserved area and within the boundary limits of any national park, sanctuary or other area defined by the forest department,any authorities in concern time to time. The sole responsibility of obtaining the permission from the departments in concerns i.e forest department, Wild Life Board or other departments is of project proponent. The project proponent shall ensure the operation of stone crusher only after obtaining the permission from the departments in concern (if applicable).

8 That, notwithstanding anything provided hereinabove, the State Board shall have power and reserves its right, as contained under section 21(6) of the Air Act to review anyone or all the conditions imposed here in above and to make such variation as it deemed fit for the purpose of Air Act.

9 That the grant of this **Consent to Operate** is issued from the environmental angle only, and does not absolve the project proponent from the other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility to comply with the conditions laid down in all other laws for the time-being in force, rests with the industry/ unit/ project proponent.

10 That the grant of this **Consent to Operate** shall not, in any way, adversely affect or jeopardize the legal proceeding, if any, instituted in the past or that could be instituted against you by the State Board for violation of the provisions of the Act or the Rules made thereunder.

11 That the Project Proponent shall comply with provisions of the E-waste (Management) Rules, 2016 and ensure that e-waste generated by them is channelized through collection centre or dealer of authorized producer or dismantler or recycler or through designated take back service provider of the producer to authorized dismantler or recycler.

12 That the Project Proponent shall maintain record of e-waste generated by them in Form-2 and make such records available for scrutiny by the board.

Page 4 of 5

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Agarwal
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Location:



Page 56.



Regional Office Nagour
Rajasthan State Pollution Control Board
First Floor, Cooperative Land Development Bank Ltd,
Phone: 01582-294353 Fax: 01582-294353

Registered

File No : F(Tech)/Churu(Sujangarh)/527(1)/2012-2013/1062-1063

Order No : 2021-2022/Nagour/11916

Date: Feb 9 2022 6:21PM

Unit Id : 36442

- 13 That the Project Proponent shall file annual returns in Form-3, to the Board on or before the 30th day of June following the financial year to which that return relates
- 14 That the transportation of e-waste shall be carried out as per the manifest system whereby the transporter shall be required to carry a document (three copies) prepared by the sender, giving the details as per Form-6.
- 15 That the Project Proponent shall comply with provisions of the Batteries (Management and Handling) Rules, 2001 (as amended) and submit half yearly returns (as bulk consumer, importer, auctioneer, recycler as the case may be) to the State Board as provided under Rule 10 (2) (ii) of the Battery (Management and Handling) Rules, 2001 (as amended). In Case the Project Proponent is not a bulk consumer even then the used batteries shall be returned to the authorized dealers or recyclers only.
- 16 That the record of batteries purchased and sold/ returned to registered dealers and/ or authorized recyclers shall be maintained and made available to the officers of the Board during inspections.

This **Consent to Operate** shall also be subject, besides the aforesaid specific conditions, to the general conditions given in the enclosed Annexure. The project proponent will comply with the provisions of the **Air Act** and to such other conditions as may, from time to time , be specified, by the State Board under the provisions of the aforesaid Act(s). Please note that, non compliance of any of the above stated conditions would tantamount to revocation of **Consent to Operate** and project proponent / occupier shall be liable for legal action under the relevant provisions of the said Act(s).

Yours Sincerely

Regional Officer[Nagour]

(A): **Copy To:-**

1 Master File.

Regional Officer[Nagour]

Page 5 of 5

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Agarwal
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Page 57.

Annexure - B

राजस्थान सरकार
Government of Rajasthan
निदेशालय खान एवं भूविज्ञान विभाग
DIRECTORATE OF MINES & GEOLOGY
खनिज भवन, उदयपुर - 313 001 / Khanij Bhawan, Udaipur - 313 001
दूरभाष / Phones: 2415091-95. फेक्स / Fax: 0294 - 2410 526
(E-mail: minor.cell@dmg-raj.org)

क्रमांक निदे/प 2(एच.1)चुरु/2014/687

दिनांक 6.08.2014

कार्यालय आदेश

सविता राठी, सरपंच, ग्राम पंचायत गोपालपुरा, पंचायत समिति, सुजानगढ़, जिला चुरु द्वारा माननीय खनिज मंत्री महोदय को प्रतिवेदन दिनांक 21.7.2015 प्रस्तुत कर गोपालपुरा में चल रहे 7 खनन पट्टों के सम्बन्ध में वर्ष 1999 से पंचायत द्वारा प्रस्ताव पास कर विरोध करने तथा अवैध खनन किये जाने से अवगत कराया गया है। वैयक्तिक सचिव, कार्यालय राज्यमंत्री, वन, पर्यावरण एवं खान विभाग (स्वतंत्र प्रभार) द्वारा पत्र क्रमांक विस/राम/वन/2015/1967 दिनांक 22.7.2015 से प्रकरण में जांच हेतु एक संयुक्त कमेटी बनाकर रिपोर्ट भिजवाने हेतु निदेशालय को निर्देशित किया गया है।

अतः प्रकरण की जांच हेतु निम्नानुसार एक कमेटी का गठन किया जाता है :-

1. अतिरिक्त निदेशक (खान), जोधपुर
2. अधीक्षण खनि अभियन्ता, बीकानेर
3. खनि अभियन्ता, बीकानेर

उक्त कमेटी शिकायत में वर्णित सहायक खनि अभियन्ता, चुरु कार्यालय क्षेत्राधिकार में गोपालपुरा में प्रभावशील 7 खनन पट्टा क्षेत्रों का मौका निरीक्षण कर तथा उपलब्ध तथ्यों की जांच कर वस्तुस्थिति की विस्तृत एवं स्पष्ट जांच रिपोर्ट मय अभिज्ञाप के निदेशालय को 7 दिवस की अवधि में प्रस्तुत करेगी।

(डी.एस. मारु)
निदेशक,

खान एवं भू विज्ञान विभाग,
राजस्थान, उदयपुर
दिनांक 6.08.2014

क्रमांक निदे/प 2(एच.1)चुरु/2014/688-691
प्रतिलिपि :-

1. वैयक्तिक सचिव, कार्यालय राज्यमंत्री, वन, पर्यावरण एवं खान विभाग (स्वतंत्र प्रभार) को उनके पत्र क्रमांक विस/राम/वन/2015/1967 दिनांक 22.7.2015 के सन्दर्भ में प्रेषित है।
2. निम्न को वैयक्तिक सचिव, कार्यालय राज्यमंत्री, वन, पर्यावरण एवं खान विभाग (स्वतंत्र प्रभार) के पत्र क्रमांक 1967 दिनांक 22.7.2015 एवं सविता राठी, सरपंच, ग्राम पंचायत गोपालपुरा, पंचायत समिति, सुजानगढ़, जिला चुरु के प्रतिवेदन दिनांक 21.7.2015 की छाया प्रति सलग्न प्रेषित कर निवेदन है कि उपरोक्तानुसार वांछित जांच रिपोर्ट निदेशालय को नियत समयवाधि में भिजवाने का श्रम करावे :-
 - (i) अतिरिक्त निदेशक (खान), जोधपुर
 - (ii) अधीक्षण खनि अभियन्ता, बीकानेर
 - (iii) खनि अभियन्ता, बीकानेर

(एम.एस. साहूवाल)
अधीक्षण खनि अभियन्ता (मु.ग)

सौदा

Annexure-C

राजस्थान सरकार

जांच रिपोर्ट

मिडिआलय के माध्यम से निदेश/प2(हच.1) 2014/1
 दिनांक 06.08.2014 की पालना में गठित कमेटी द्वारा
 दिनांक 21.06.2017 को ग्राम पंचायत गोपालपुरा
 पंचायत समिति सुजानगर जिला चुरू के सिविल स्वच्छ
 पट्टे की जांच करने गोपालपुरा गांव पट्टे/मोके
 पर सीमाएं साफ कराई, सरपंच ग्राम पंचायत गोपालपुरा
 ग्राम शासन एवं पदाधारी मोके पर मौजूद हैं स्वच्छ
 शिकायतों की जांच साफ कराई ने कियता करया है
 मुख्य रूप से वे प्रमुख उपोद्योग अन्य शासन एवं स्वच्छ
 किट देवादी यह चार्ज हैं कि स्वच्छ शिकायत द्वारा
 एक पहाड़ी में जो खाने स्वीच के हैं, पदाधारी
 यदि अपने स्वीच क्षेत्र में स्वच्छ कार्य करते
 हैं तो उनके कोई शिकायत नहीं है। उनका
 नाम है कि सप्त पहाड़ी अपने - अपने स्वच्छ
 पहा क्षेत्र के सप्त सीमास्थल पर, वन क
 रहते हैं उनके द्वारा यदि स्वीच क्षेत्र से का
 यदि स्वच्छ दुर्ग हैं तो नियमावली का पालना
 भी जानें।

अनुरोधित
Demand Note
रहना

स्वा

गोपालपुरा क्षेत्र में शिकायत से संबंधित
 जो क्षेत्र है एक क्षेत्र से शिकायतों द्वारा
 मोके पर कियता करया गया। एक क्षेत्र में
 मुख्य 7 स्वच्छ पट्टे स्वीच हैं। एक पहाड़ी में तीन
 स्वच्छ पट्टे स्वीच हैं जिन्हें जो ML 40/201, 41/2
 एवं ML 47/2001 हैं जो कि सिविल FRP - PHED well Durg
 हैं। अन्य 4 स्वच्छ पट्टे ML 47 7/97, 6/97, 98/96
 184/91 स्वीच क्षेत्र चार्ज हैं सिविल स्पायी सिविल (FRP)

P70

सोहन

~~स्वीडिश~~ श्री बाबुराम गण्डिया का पानी का कुण्ड है।
 उक्त साठे खनन पट्टों के स्वीडिश के क्षेत्र
 में सहायक खाने निरीक्षण, चुरु के अत्यात्म रिपोर्ट
 परिच्छ 1 पर संलग्न है। शिवाय में निरि
 उक्त क्षेत्र 5 खनन पट्टों में पड़ने वाले खानों
 का विवरण संयुक्त क्षेत्र रिपोर्ट दिनांक 22.04.16
 में संलग्न है, रिपोर्ट के साथ खनन पट्टों
 के खतरा लुपर इन्फोर्मेशन में उदाहरण गयी है
 जो परिच्छि 2 पर संलग्न है।

पट्टों को देखा गया। 3 नंबर क्षेत्र पर खनन
 पट्टों की खनन पट्टों के
 पक्के सीमा स्वामि लगे पाये गये। ML 18491
 एवं 07/97 के साथ सीमा स्वामि पत्र पर नब्बे
 पाये गये। श्री बाबुराम गण्डिया का पानी का कुण्ड
 स्थायी बिन्दु को DGPS coordinate लिये गये जिसके
 जिलान सखत चुरु के उत्पत्थ रिपोर्ट में देखा है।
 तत्पश्चात् क्षेत्र पर लगे स्थायी सीमा सहायक का
 सीमा स्वामि का सत्यापन किया गया जो सहायक
 खाने निरीक्षण चुरु के उत्पत्थ रिपोर्ट में उदाहरण
 जिलान किये हैं। जिन में पाया गया कि 18491 खनन पट्टों के बाहर (स्वीडिश क्षेत्र) इन्क
 07/97 एवं 40/2001 के साथ भी स्वीडिश क्षेत्र के
 बाहर क्षेत्र खनन खानों चेजा पत्थर किये
 पाया गया। क्षेत्र 5 खनन पट्टों धारियों एवं भी
 स्वीडिश क्षेत्र है बाहर क्षेत्र 2 क्षेत्र खनन के
 जाना प्रतीत होता है। नर. 0 क्षेत्र पर ही सहायक
 खाने निरीक्षण चुरु का निर्देश दिये गये कि वे
 15 दिवस में उक्त सभी खनन पट्टों का सर्वे
 उनके क द्वारा करा है बाहर किये गये क्षेत्र

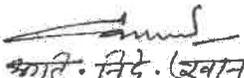
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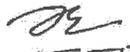
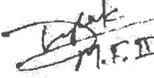
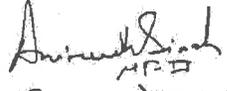
सोहन

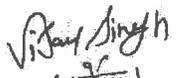
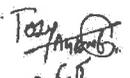
खनन से बाधना कर मामला खोलने के
तहत कार्रवाई सुनिश्चित करें

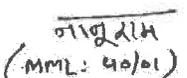
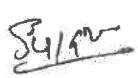
मौके पर उपस्थित सभी पक्षधारियों
को निर्देश दिये गये कि वे स्वीकृत क्षेत्र में
को खनन कार्य करना सुनिश्चित करें व
खनन पट्टे के निर्धारित सीमा-सम्बन्ध पत्रों
का कर maintain करेंगे।

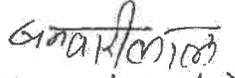
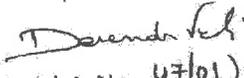
मौका रिपोर्ट मौके पर जांच कर
बनानी सभी एवं उपस्थित के हस्ताक्षर लिखें

		
इन्सपेक्टर की कार्रवाई जोपालपुरा	अधीक्षक खाने अन्वेषण मौका नं: केम्प	आर. नि. दे. (खाने) जोपालपुरा केम्प - जोपालपुरा

		
सहायक खाने अन्वेषण पुलिस कंस. जोपालपुरा	M.F. II केम्प: जोपालपुरा	Aniruddh Singh M.F. II Camp - जोपालपुरा

	
Vijay Singh (सर्वेयर) केम्प - जोपालपुरा	Tej Singh M.F. II केम्प: जोपालपुरा

	
गोपालराम (M.M.L. No: 40/01)	S.P. Singh M.F. II Camp: जोपालपुरा

	
अधीक्षक खाने अन्वेषण (M.M.L. - 6/37, 38/36)	Darendra Singh (M.M.L. No - 47/01)

सोदा

राजस्थान सरकार

07/07/17 (3)

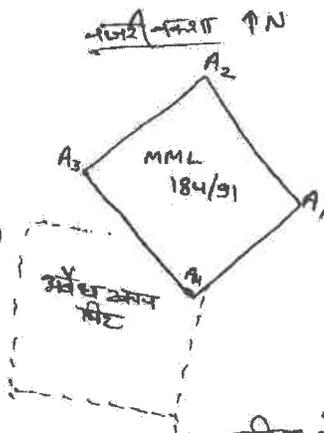
कै.सि.सं.24/7/17
25/7/17

कार्यालय सहायक खास इन्सपेक्टर, आर एवं भू-सिद्धान्त विभाग, बूंद

मौका वंचनामा

आम दिनांक 24-7-17 को निम्न हस्ताक्षरकर्ता द्वारा ग्रथ तकनीकी श्रेण्ड श्री दीपक चौधरी (MFI) एवं श्री लोसिफ अहमद (MFI) निरुक्त राम गोपालपुरा तह. सुजानगढ़ तहसील खननपट्टा संख्या 184/1991 जो कि श्री प्रशम सुन्दर कश्वा 80 श्री राम गोपाल कश्वा के पक्ष में वास्ते खनिज मेसोमरी श्रेण्ड श्वीकृत हैं का मौका निरीक्षण किया गया। मौके पर खननकार्य बंद पाया गया। मौके पर खननपट्टा क्षेत्र के बाहर निचे गये अर्बेध खननपिट का नाम GPS, पीता हादि से किया जाकर निचे गये अर्बेध खनन व निरीक्षण का परिमाण न गठना निम्न प्रकार है -

- निचे गये अर्बेध खनन पिट का क्षेत्रफल = 7071.4 वर्गमीटर
- पिट की औसत गहराई = 10 मी.
- पिट का आयतन = 70714 घनमीटर
- खनिज का क्वॉलिटी फॅक्टर = 1.4 (MPCR अनुसार)
- खनिज की मात्रा = 70714 x 1.4 = 98999.6 टन (लगभग)



इस प्रकार खननपट्टाधारी के द्वारा लगभग 99000 टन खनिज मेसोमरी श्रेण्ड का खननपट्टा क्षेत्र से बाहर अर्बेध खनन कर निरमित किया गया है। मौके पर ~~कै.सि.सं.~~ मौका वंचनामा जमाया गया।

Tony
M.P.F.
24/7/17

24-7-17

24/7/17
Amech



सौदल

राजस्थान सरकार

पान- 4

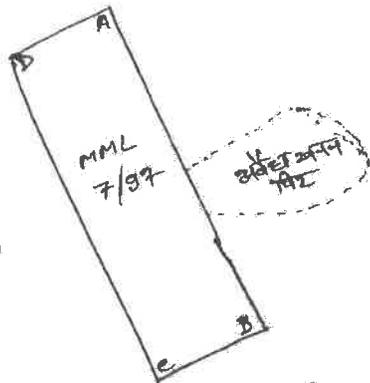
8/2/2017
25/7/17

कार्यालय सहायक सचिव अभियंता, आम एवं भू-पिंजारा विभाग, चूरु

मौका पंचनामा

आज दिनांक 24-7-17 को विभू हस्ताक्षरकर्ता द्वारा मय लकीकी श्याम श्री दीपक चौहान व श्री तासिफ अख्तर अतिकर्षित संख्या II निकट भ्राम गोवालपुरा तह. सुजानगढ़ स्थित खननपट्टा संख्या 7/1997 वास्ते अविज मेखनरी श्येन जो कि श्री कन्हैयालाल शर्मा % श्री वीधायम शर्मा के पक्ष में ~~काम~~ स्वीकृत है का मौका निरीक्षण किया गया। मौके पर खननकार्य बंद पाया गया। मौके पर खननपट्टा क्षेत्र के बाहर किये गये अर्ध खनन पिट का माप GPS, फीता आदि से किया जाकर किये गये अर्ध खनन व निर्गमन का परिमाण व गणना विवर प्रकार है -

- किये गये अर्ध खनन पिट का क्षेत्रफल = 1767.85 वर्ग मी
- पिट की औसत गहराई = 20 मी.
- पिट का आयतन = 35357.00 घन मी.
- अविज का कन्वर्षन फैक्टर = 1.4 (MMCR अनुसूची)
- अविज की मात्रा = 49500 टन (लगभग)



इस प्रकार खननपट्टाधारी के द्वारा लगभग 49500 टन अविज मेखनरी श्येन का खननपट्टाक्षेत्र से बाहर अर्ध खनन कर निर्गमन किया गया है।

[Signature]
24-7-17

[Signature]
24-7-17

[Signature]
24/7/17
Amranchur



सोहन

कार्यालय सहायक अति-अभिधंता, आन एवं भू-विज्ञान विभाग, चूरु

मौका पंचनामा

30/07/2017
25/7/17

आज दिनांक 25-7-17 को मिन हस्ताक्षरकर्ता द्वारा मथ तकनीकी
श्याफ श्री तोसीफ इलहाद एवं श्री दीपक-वीरान (MPD) निकट ग्राम गावालपुरा
तहसील मुजानगढ़ ग्रामीत अवनपट्टा संख्या 98/96 बपेस अपिज मेसमरी स्थान
जो कि श्री बनबारी बाल कुरिया & श्री त्रिविन्द कुरिया के पक्ष में खीकत
है का मौका निरीक्षण किया गया। मौके पर अवनपट्टा क्षेत्र के बाहर किये
गये अवेध अवनपिट का माप GPS, फीता आदि से किया जाकर किये
गये अवेध अवन व निर्मित का परिमाण व गणना निम्न प्रकार है -

किये गये अवेध अवनपिट का क्षेत्रफल
= 494 वर्ग मीटर

नजदी नक्शा :-

↑ N

पिट की औसत गहराई = 12 मी.

पिट का आयतन = 5928 घनमी.

कावर्धन पैराम्टर = 1.4 (MMCR अनुसार)

अपिज की मात्रा = 5928 x 1.4

= 8299.2 टन (लगभग)



अवेध अवनपिट

इस प्रकार अवनपट्टाधारी के द्वारा लगभग 8300 टन अपिज मेसमरी
स्थान का अवनपट्टा क्षेत्र से बाहर अवेध अवन कर निर्मित किया गया है।
मौके पर मौका पंचनामा बनाया गया।

24/7/17

24/7/17

24/7/17
AMG
chm



सौदा

25/7/17
25/7/17

जाकीलन सहायक खासि अग्रिमता, जवन पंच श्रावणात विभाग च्युक्त

मौजू पंचनामा

25/7/17 आज घनांत 24/7/17 को निम्न स्थानार 07री द्वारा मय लकचीकी खाफ
ही लोसिकु प्रसमद एक ही घंपन जौलन (M.F. II) निम्न माफ गोपालपुत्रा तर.
शुजातगद स्थित खनन पहा खिळा 6/97 वयले खनिज मैदनी स्थोव जो कि
मै. जिठवल स्थोन फ्रेस्टा कम्पनी कु पक्ष में लखित हे का मौका निर्देशा किम्ब
गथा। मौके पर खनन पहा रफ कु खरर मिथे अवैष्य खनन पर का माफ
परिस जाता जादे से किम्ब जाकर मिथे अवैष्य खनन व निर्गमन का परिमाण
व गणना निम्न प्रकार हे -

किम्बे जम्मे अवैष्य खनन पिट I का
क्षेत्रफल = 128.9 वर्गमीटर

किम्बे अवैष्य खनन पिट II का
क्षेत्रफल = 127 वर्गमीटर

कुल क्षेत्रफल = 255.9 वर्गमीटर

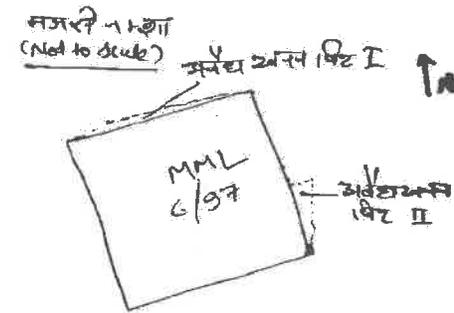
पिट की औसत गहराई = 12 मीटर

पिट का आयतन = 3070.8 घनमीटर

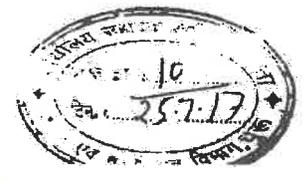
कणवर्जन फोर्स = (1.4 mmcr अनुभव)

खनिज की मात्रा = 3070.8 x 1.4
= 4299.12 टन खनिज

इस प्रकार खननपहायारी कु द्वारा लगभग 4300 टन खनिज मैदनी स्थोव का
खनन पहा जो से बाहर अवैष्य खनन पर निर्गमन किम्ब गथा हे। मौके पर
मौजू पंचनामा बनस्य गथा।



दिनांक 24/7/17
25/7/17



सौद

Annexure-A

राजस्थान-सरकार
कार्यालय सहायक खनि अभियन्ता, खान एवं भू-विज्ञान विभाग, चूरु (राज.)।

निकट ग्राम गोपालपुरा तहसील सुजानगढ़ जिला चूरु में स्वीकृत खनन पट्टा क्षेत्र से बाहर किये गये अवैध खनन शास्ती का विवरण

क्र.स.	एच.एल. नं.	पंक्तामा दिनांक.	खनिज की मात्रा (टन में) (आपेक्षिक घनत्व 1.4 से)	शास्ती राशि रूपये	प्रथम मांग नोटिस		जमा शास्ती राशि का विवरण	खनिज की मात्रा (टन में) (आपेक्षिक घनत्व 2.6 से)	शास्ती राशि रूपये	द्वितीय मांग नोटिस		जमा शास्ती राशि का विवरण	सर्तमान स्थिति
					क्रमांक	दिनांक				क्रमांक	दिनांक		
1	184/1991	24-07-2017	99000	22770000	269	28-12-2017	NIL	183856.4	42286972	44	26-08-2021	NIL	COURT STAY
2	98/1996	24-07-2017	8500	1909000	266	28-12-2017	400000	15412.8	3544944	80	26-11-2019	NIL	COURT STAY
3	06/1997	24-07-2017	4300	989000	267	28-12-2017	1009000	7984.08	1836339	79	26-11-2019	NIL	COURT STAY
4	07/1997	24-07-2017	49500	11385000	268	28-12-2017	NIL	91928.2	21143186	45	26-08-2021	NIL	COURT STAY


10/11/2023
सहायक खनि अभियन्ता
खान एवं भू-विज्ञान विभाग
चूरु (राज.)



Annexure D-4

(1 of 2)

[CW-18956/2019]



Annexure D

**HIGH COURT OF JUDICATURE FOR RAJASTHAN AT
JODHPUR**

S.B. Civil Writ Petition No. 18956/2019

ML-98/1996

Banwari Lal Jhuria S/o Shivchandrai, Aged About 72 Years, R/o Station Road, Kasba Sujangarh, District Churu Through Power Of Attorney Vias Agarwal S/o Banwarilal Jhuria Aged About 35 Years, Station Road, Kasba Sujangarh, District Churu.

----Petitioner

Versus

1. State Of Rajasthan, Through The Secretary To The Government Of Rajasthan Mines Department, Secretariat, Jaipur.

2. The Assistant Mining Engineer, Mines And Geology Department, Churu, Rajasthan.

----Respondents

For Petitioner(s) : Mr. Aidan Choudhary for Mr. Muktesh Maheshwari.

For Respondent(s) :

HON'BLE MR. JUSTICE ARUN BHANSALI

Order

14/01/2020

Learned counsel for the petitioner submits that in similar nature writ petition, notices have been issued and interim order has also been granted by this Court.

In view of the submissions made, issue notice. Issue notice of the stay application also, returnable on 05.02.2020.

Notices when issued be given 'dasti' to learned counsel for the petitioner.

In the meanwhile and till further orders, in case, the petitioner makes payment of the amount as demanded / determined by order dated 28.12.2017 (Annex.9) within a period

(2 of 2)

[CW-18956/2019]



of two months, the amount of demand to the extent of enhanced demand raised by order dated 24.10.2019 (Annex.11) shall remain stayed.

(ARUN BHANSALI),J

219-Rmathur/-





**HIGH COURT OF JUDICATURE FOR RAJASTHAN AT
JODHPUR**

m2-184/1991

S. B. Civil Writ Petition No. 2005 / 2018

Shyam Sundar Karwa S/o Shri Ram Gopal Karwa, Resident of
Mataji Ke Mandir Ki Gali, Nayabass, Tehsil Sujangarh, District
Churu (Rajasthan).

----Petitioner

Versus

1. State of Rajasthan through the Principal Secretary,
Department of Mines and Geology, Secretariat, Jaipur
(Rajasthan).

2. The Mining Engineer, Department of Mines and Geology,
Bikaner.

3. The Assistant Mining Engineer, Department of Mines and
Geology, Churu.

----Respondents

For Petitioner : Mr. Manoj Bhandari assisted by Mr. Govind
Suthar

HON'BLE MS. JUSTICE NIRMALJIT KAUR

Order

08/02/2018

It is stated that the petitioner was given the rights in Khasra
No. 1060/679. But after almost 25 years, a notice has been
issued directing the recovery on the ground that the excavation
should have been done in Khasra Nos. 684 & 679. It is stated
that admittedly, there is no mining in the area comprising of
Khasra Nos. 684 & 679.

Issue notice to the respondents returnable within four
weeks.

(2 of 2)

[CW-2005/2018]



Meanwhile, no coercive steps shall be taken against the petitioner for recovery in pursuance to the impugned Notice dated 28.12.2017 (Annx.9).

(NIRMALJIT KAUR), J.





HIGH COURT OF JUDICATURE FOR RAJASTHAN AT
JODHPUR

ML-7/1997

S. B. Civil Writ Petition No. 2006 / 2018

Kanhaiya Lal S/o Shri Peetha Ram Sharma, Resident of Gopalpura,
Tehsil Sujangarh, District Churu (Rajasthan).

----Petitioner

Versus

1. State of Rajasthan through the Principal Secretary,
Department of Mines and Geology, Secretariat, Jaipur
(Rajasthan).
2. The Mining Engineer, Department of Mines and Geology,
Bikaner.
3. The Assistant Mining Engineer, Department of Mines and
Geology, Churu.

----Respondents

For Petitioner : Mr. Manoj Bhandari assisted by Mr. Govind
Suthar

HON'BLE MS. JUSTICE NIRMALJIT KAUR

Order

08/02/2018

It is stated that the petitioner was given the rights in Khasra
No. 677 as well as part of Khasra No. 679. But after almost 21
years, a notice has been issued directing the recovery on the
ground that the excavation should have been done in Khasra
No. 668. It is stated that admittedly, there is no mining in the
area comprising of Khasra No. 668.

Issue notice to the respondents returnable within four
weeks.

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Page 71.

(2 of 2)

[CH-2006/2018]



Meanwhile, no coercive steps shall be taken against the petitioner for recovery in pursuance to the impugned Notice dated 28.12.2017 (Annx.10).

(NIRMALJIT KAUR), J.



Inder/126



**HIGH COURT OF JUDICATURE FOR RAJASTHAN AT
JODHPUR**

ML- 6/1997

S.B. Civil Writ Petition No. 18846/2019

M/s Jindal Stone Crushing Company, Through Partner Banwarilal Agarwal S/o Shivchandrai Agarwal Aged About 72 Years, R/o Kasba Sujangarh District Churu, Through Power Of Attorney Aakash Agarwal S/o Sh. Vinod Kumar Agarwal, Aged About 26 Years, R/o Station Road, Kasba Sujangarh District Churu.

----Petitioner

Versus

State Of Rajasthan, Through The Secretary To The Government Of Rajasthan Mines Department, Secretariat, Jaipur.

The Assistant Mining Engineer, Mines And Geology Department, Churu, Rajasthan.

----Respondents

For Petitioner(s) : Mr. Muktesh Maheshwari.
For Respondent(s) :

HON'BLE MR. JUSTICE ARUN BHANSALI
Order

07/01/2020

It is submitted by learned counsel for the petitioner that pursuant to a Moka Panchnama dated 24.7.2017 (Annex.7), the petitioner was issued notice for illegal mining and a recovery of a sum of Rs.10,09,000/- for 4300 ton illegal mining was imposed against the petitioner by order dated 28.12.2017 (Annex.9). The petitioner filed revision before the State, which was rejected by order dated 26.9.2018 (Annex.10), pursuant thereof, the petitioner has made almost the entire payment, however, now a fresh notice dated 24.10.2019 has been issued increasing the value of illegally mined mineral to 7984.08 instead of 4300 tonne and demanding further amount of Rs.8,47,339/-. The petitioner

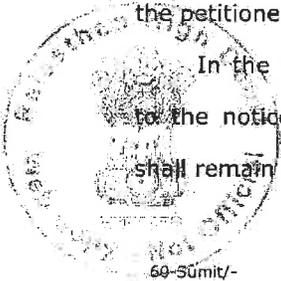


responded to the same, on which, it has been indicated by order dated 26.11.2019 that on account of audit para, the amount has been enhanced.

In view of the submissions made, issue notice. Issue notice of the stay application also, returnable on 5.2.2020.

Notices when issued be given 'dasti' to learned counsel for the petitioner.

In the meanwhile and till further orders, recovery pursuant to the notice dated 24.10.2019 (Annex.11) from the petitioner shall remain stayed.



(ARUN BHANSALI),J

Annexure-G

राजस्थान सरकार

कार्यालय सहायक खनि अभियन्ता, खान एवं भू विज्ञान विभाग दूर,

निकट ग्राम गोपालपुरा, तहसील सुजानगढ़ जिला दूर राजस्थान में स्वीकृत खानपट्टों से खनिज मैसरी स्टोन के उत्पादन का वर्षवार विवरण (एनजीटी प्रकरण संख्या 116/2023) :-

क्र.स.	एमएल नं.	पट्टाधारी का नाम	निकट ग्राम	उत्पादन मेट्रिक टन वर्ष								
				2017-18	2018-19	2019-20	2020-21	2021-22	2022-23			
1	98/1996	श्री बनवारी लाल झुरिया	गोपालपुरा	29978	23214.25	शून्य	शून्य	शून्य	शून्य	शून्य	शून्य	
2	184/1991	श्री श्याम सुन्दर करवा	गोपालपुरा	शून्य	शून्य	शून्य	शून्य	शून्य	शून्य	शून्य	शून्य	
3	7/1997	श्री कन्हैया लाल शर्मा	गोपालपुरा	शून्य	शून्य	शून्य	शून्य	शून्य	शून्य	शून्य	शून्य	
4	6/1997	मैसर्स जिन्दल स्टोन क्रैशिंग कम्पनी	गोपालपुरा	39840	26358.52	4792.09	शून्य	शून्य	शून्य	शून्य	शून्य	

(Handwritten signature)

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 सहायक खनि अभियन्ता
 खान एवं भू-विज्ञान विभाग
 दूर

Annexure E

Annexure-F

राजस्थान सरकार
GOVT.OF.RAJASTHAN

कार्यालय सहायक खनि अभियन्ता, खान एवं भू विज्ञान विभाग, चूरु(राजस्थान)
Office of the Assistant Mining Engineer, Deptt. Of Mines and Geology, Near malji ka kamra, Old
Sale tax office building, kothariya ka mohalla, Churu(Rajasthan) Tel. no 01562-250235
E-mail- ame.churu@rajasthan.gov.in

क्रमांक / सखअ / चूरु / एनजीटी-गोपालपुरा / 3168 दिनांक :- 10-11-2023

प्रमाण पत्र

खनिकार्यदेशक की मॉका रिपोर्ट 09.11.2023 अनुसार खननक्षेत्र निकट ग्राम-गोपालपुरा, तहसील- सुजानगढ़, जिला -चूरु में स्वीकृत खननपट्टा एम.एल. 07/1997 व 184/1991 में खननकार्य मई 2016 से बन्द है तथा खननपट्टा संख्या एम.एल 6/1997 में मई 2019 से व खननपट्टा संख्या एम.एल 98/1996 में 4/2019 से दिनांक 09.11.2023 तक खननकार्य बन्द पाया गया। उक्त चारों स्वीकृत खननपट्टा क्षेत्रों के बाहर पूर्व में अवैध खनन के बनाये गये पंचनामों के अतिरिक्त नया अवैध खनन कार्य आज दिनांक तक नहीं पाया गया है। साथ ही वर्तमान में उक्त स्वीकृत खननपट्टा क्षेत्रों में एवं स्वीकृत क्षेत्र से बाहर खननकार्य पूर्णतः बन्द है।

सोहन

भवदीय
सोहन
10/11/2023
(सोहनलाल गुरू)
सहायक खनि अभियन्ता,
खान एवं भू विज्ञान विभाग,
चूरु(राजस्थान)

राजस्थान सरकार
GOVT.OF.RAJASTHAN

कार्यालय सहायक खनि अभियन्ता, खान एवं भू विज्ञान विभाग, चूरु(राजस्थान)
Office of the Assistant Mining Engineer, Deptt. Of Mines and Geology, Near malji ka kamra, Old
Sale tax office building, kothariya ka mohalla, Churu(Rajasthan) Tel. no 01562-250235
E-mail- ame.churu@rajasthan.gov.in

क्रमांक / सखअ / चूरु / एनजीटी-गोपालपुरा / 3169 दिनांक :- 10-11-2023
श्रीमान क्षेत्रिय अधिकारी,
राजस्थान राज्य प्रदूषण नियंत्रण मंडल,
झुंझुनू।

विषय :- Documents to be submitted by mining department regarding ngt case
no. 116/2023:

प्रसंग :- आपका दूरभाष संदेश दिनांक 10.11.2023।

महोदय,

उपरोक्त विषय में निवेदन है कि श्रीमान के प्रासंगिक दूरभाष संदेश दिनांक 10.11.
2023 द्वारा चाही गई सूचना निम्नानुसार है:-

**बिन्दु संख्या:- 1. Timeline of illegal mining case of four mines located in
Gopalpura (07/1997, 06/1997, 98/1996, 184/1991)**

इस बिन्दु का जवाब एनेक्चर ए में संलग्न है

**बिन्दु संख्या:- 2. Reason for constitution of joint committee for illegal mining in
2017**

माननीय राजस्थान उच्च न्यायालय, जोधपुर में रिट संख्या 10207/2009 द्वारा श्री
संवाई सिंह बनाम राजस्थान सरकार व अन्य दायर हुई। माननीय न्यायालय के निर्णय दिनांक
24.02.2015 की पालना में दोनों पक्षों की सुनवाई शासन स्तर पर की गयी। जिसकी पालना
में इस कार्यालय स्तर से शासन को तथ्यात्मक रिपोर्ट व रिकॉर्ड भिजवाया गया। शासन स्तर
पर दिनांक 17.07.2015 व 07.08.2015 को सुनवाई की गई।

गोपालपुरा क्षेत्र में चल रही 7 लीजों में अवैध खनन के संबंध में ग्राम पंचायत
गोपालपुरा द्वारा माननीय वन एवं खान मंत्री, राजस्थान सरकार को प्रतिवेदन दिया गया।
जिसके संबंध में शासन स्तर से निदेशालय, खान एवं भू-विज्ञान विभाग, उदयपुर को इस
संबंध में जांच हेतु एक कमेटी बनाकर जांच रिपोर्ट देने हेतु निर्देशित किया गया।

निदेशालय, खान एवं भू-विज्ञान विभाग, उदयपुर के आदेश क्रमांक निदे/प.2(एच.
1)चूरु/2014/687 दिनांक 06.08.2015 द्वारा एक कमेटी गठित की गयी।

सोद

सोद

बिन्दु संख्या:- 3. Details of members of joint committee

निदेशालय, खान एवं भू-विज्ञान विभाग, उदयपुर के आदेश क्रमांक निदे/प.2(एच. 1)चूरू/2014/687 दिनांक 06.08.2015(एनेक्चर बी) द्वारा एक कमेटी गठित की गयी। जिसमे श्रीमान अतिरिक्त निदेशक(खान) जोधपुर, श्रीमान अधीक्षण खनि अभियन्ता बीकानेर, श्रीमान खनि अभियन्ता बीकानेर को शामिल किया गया।

बिन्दु संख्या:- 4. Date of inspection of joint committee

निदेशालय, खान एवं भू-विज्ञान विभाग, उदयपुर के आदेश क्रमांक निदे/प.2(एच. 1)चूरू/2014/687 दिनांक 06.08.2015 द्वारा गठित कमेटी द्वारा दिनांक 21.06.2017(एनेक्चर सी) को क्षेत्र की मौका जाँच की गयी।

बिन्दु संख्या:- 5. Findings of joint committee and their recommendations

निदेशालय, खान एवं भू-विज्ञान विभाग, उदयपुर के आदेश क्रमांक निदे/प.2(एच. 1)चूरू/2014/687 दिनांक 06.08.2015 द्वारा गठित कमेटी द्वारा दिनांक 21.06.2017 को क्षेत्र की मौका जाँच की गयी। जिसमे सातों खननपट्टों में स्वीकृत क्षेत्र से बाहर किये गये अवैध खनन की जाँच की जाकर रिपोर्ट प्रस्तुत करने हेतु इस कार्यालय को निर्देशित किया गया।

बिन्दु संख्या:- 6. Details of action taken against illegal mining and on the findings of joint committee

निदेशालय, खान एवं भू-विज्ञान विभाग, उदयपुर के आदेश क्रमांक निदे/प.2(एच. 1)चूरू/2014/687 दिनांक 06.08.2015 द्वारा गठित कमेटी द्वारा दिनांक 21.06.2017 को क्षेत्र की मौका जाँच की गयी। स्वीकृत क्षेत्र से बाहर किये गये अवैध खनन की जाँच की जाकर रिपोर्ट प्रस्तुत करने हेतु इस कार्यालय को निर्देशित किया गया। जिसकी पालना में गोपालपुरा में स्वीकृत खननपट्टा क्षेत्र से बाहर पाये गये अवैध खनन का मौका पंचनामा दिनांक 24.07.2017 बनाया जाकर रिपोर्ट श्रीमान अतिरिक्त निदेशक(खान) जोधपुर को प्रेषित की गयी। अवैध खनन की शास्ती की वसूली की कार्यवाही का विवरण बिन्दु संख्या 1 में प्रस्तुत एनेक्चर ए अनुसार है।

बिन्दु संख्या:- 7. Compliance made by mining owners in respect of orders of mining department (date wise)

प्रथम मॉग आदेश की पालना में चार पट्टाधारियों में से दो खननपट्टा एम.एल. 98/1996 व 6/1997 द्वारा शास्ती राशि जमा करवाई गयी। तथा द्वितीय मॉग नोटिस के विरुद्ध सिविल रिट पिटीशन माननीय उच्च न्यायालय, जोधपुर में दायर की गयी, जिसमें माननीय न्यायालय द्वारा वसूली पर स्थगन (एनेक्चर डी) जारी किया गया है।

बिन्दु संख्या:- 8. Present status of case





अवैध खनन की शास्ती राशि की माँग नोटिस के विरुद्ध पट्टाधारी द्वारा सिविल रिट पिटीशन माननीय उच्च न्यायालय, जोधपुर में दायर की गयी, जिसमें माननीय न्यायालय द्वारा बसूली पर स्थगन जारी किया गया है।

बिन्दु संख्या:- 9. Maps of mining leases with area and dimensions of pits along with quantity of illegal mining

मानचित्र शाखा द्वारा तैयार नक्शा(परिशिष्ट-ई) संलग्न है।

बिन्दु संख्या:- 10. Certificate regarding present status of illegal mining that no illegal mining has been carried out at the site since 2017

कार्यालय खनि कार्यदेशक की मौका रिपोर्ट दिनांक 09.11.2023 संलग्न है, के अनुसार प्रमाण पत्र संलग्न है(परिशिष्ट-एफ)।

बिन्दु संख्या:- 11.) Production figures of mining units since 2017

खननपट्टों से उत्पादित खनिज का वर्ष 2017-18 से वर्ष 2023-24(दिनांक 08.11.2023) (परिशिष्ट-जी) विवरण संलग्न है।

बिन्दु संख्या:- 12. Distance of allotted mines and illegal mining from forest area

खनि कार्यदेशक की मौका रिपोर्ट दिनांक 09.11.2023 अनुसार स्वीकृत खननपट्टा एवं अवैध खनन पिट से वन क्षेत्र की दूरी निम्नानुसार है:-

क्र. सं.	एम.एल.	पट्टाधारक का नाम	खननपट्टा से निकटतम वन सीमा की दूरी	अवैध खनन पिट से निकटतम वन सीमा की दूरी
1	7/1997	श्री कन्हैयालाल शर्मा	112 मीटर	132 मीटर
2	6/1997	सर्वश्री जिन्दल स्टीन केशिंग कम्पनी	25 मीटर	पिट सं0-01 से 19 मीटर पिट सं0-02 से 94 मीटर
3	98/1996	श्री बनवारी लाल झूरिया	5 मीटर	55 मीटर
4	184/1991	श्री श्याम सुन्दर करवा	खननपट्टा का एक पिल्लर वन सीमा के 40 मीटर अन्दर आता है	19 मीटर

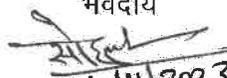
बिन्दु संख्या:- 13. Distance of allotted mines and illegal mining from nearby road

क्र. सं.	एम.एल.	पट्टाधारक का नाम	खननपट्टा से निकटतम सड़क सीमा की दूरी	अवैध खनन पिट से निकटतम सड़क सीमा की दूरी
1	7/1997	श्री कन्हैयालाल शर्मा	खननपट्टा क्षेत्र में से	12 मीटर

सोहन

			सड़क गुजरती है	
2	6/1997	सर्वश्री जिन्दल स्टोन केशिंग कम्पनी	22 मीटर	पिट सं0-01 से 95 मीटर पिट सं0-02 से 97 मीटर
3	98/1996	श्री बनवारी लाल झूरिया	128 मीटर	117 मीटर
4	184/1991	श्री श्याम सुन्दर करवा	278 मीटर	172 मीटर

सोहन

भवदीय

 10/11/2023
 (सोहनलाल गुरू)
 सहायक खनि अभियन्ता,
 खान एवं भू विज्ञान विभाग,
 चूरु(राजस्थान)

FORM - X
RAJASTHAN STATE POLLUTION CONTROL BOARD
REPORT OF THE STATE BOARD ANALYST
(Sec Rule - 10)
Final Report

Report No. : 2754

Report On : 11/08/2023

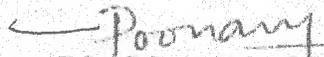
I hereby certify that I Ms Poonam Kumari, State Board Analyst duly appointed under sub Section(2) of Section 29 of the Air (Prevention & Control of Pollution) Act, 1981 received on the 08/08/2023 from Shri Dayaram, JSO, Sikar, RSPCB Sikar a sample of Ambient Air Quality of M/S Shri Balaji Stone Crusher, Plant - Shri Balaji Stone Crusher [32032], Khasra No 1054/669, Village-Gopalpura, Tehsil- Sujangarh, District- Churu Collected from Fugitive emission approx. 9 meters away from process equipment (Jaw Crusher) Collected on 07/08/2023. The Sample was in a condition fit for analysis as reported below :-

I further certify that I have analyzed the aforementioned sample on 11/08/2023 and declare the result of the analysis to be as below :-

S. No.	Parameters	Result
1	Suspended Particulate Matter $\mu\text{g}/\text{m}^3$	566

The condition of the seals, fastening and container on receipt was as follows : Intact

Analysed This On 11/08/2023


BOARD ANALYST

Rajasthan State Pollution Control Board
Regional Office Sikar
Shiv-Singhpura Housing Board Colony,
Nawalgarh Road, Sikar-332 001
Phone: 01572-248009

0112 419

FORM - X
RAJASTHAN STATE POLLUTION CONTROL BOARD
REPORT OF THE STATE BOARD ANALYST
(See Rule - 10)
Final Report

Report No. : 2941

Report On : 14/11/2023

I hereby certify that I Ms Poonam Kumari, State Board Analyst duly appointed under sub Section(2) of Section 29 of the Air (Prevention & Control of Pollution) Act, 1981 received on the 09/11/2023 from DARASINGH SHYORAN, SO, Sikar ,RSPCB Sikar a sample of Ambient Air Quality of M/S Shri Balaji Stone Crusher , Plant - Shri Balaji Stone Crusher [32032] ,Khasra No 1054/669, Village-Gopalpura , Tehsil- Sujangarh , District- Churu Collected from Fugitive emission approx. 9 m. away from process equipment (Vibratory Screen) Collected on 08/11/2023. The Sample was in a condition fit for analysis as reported below :-

I further certify that I have analyzed the aforementioned sample on 14/11/2023 and declare the result of the analysis to be as below :-

S. No.	Parameters	Result
1	Suspended Particulate Matter $\mu\text{g}/\text{m}^3$	939

The condition of the seals, fastening and container on receipt was as follows : Intact

Signed This On 14/11/2023

Poonam
BOARD ANALYST

Rajasthan State Pollution Control Board
Regional Office Sikar
Shiv-Singhpura Housing Board Colony,
Nawalgarh Road, Sikar-332 001
Phone: 01572-248009

FORM - X
RAJASTHAN STATE POLLUTION CONTROL BOARD
REPORT OF THE STATE BOARD ANALYST
(See Rule - 10)
Final Report.

OTA - 259

Report No. : 2942

Report On : 14/11/2023

I hereby certify that I Ms Poonam Kumari, State Board Analyst duly appointed under sub Section(2) of Section 29 of the Air (Prevention & Control of Pollution) Act, 1981 received on the 09/11/2023 from DARASINGH SHYORAN, SO, Sikar ,RSPCB Sikar a sample of Ambient Air Quality of M/S Jindal Stone Crushing Co. , Plant - Stone Crusher [36442] ,Khasra No- 669 , City- Gopalpura Tehsil- Sujangarh , District- Churu Collected from Fugitive emission approx. 9 m. away from process equipment (Jaw Crusher) Collected on 08/11/2023. The Sample was in a condition fit for analysis as reported below :-

I further certify that I have analyzed the aforementioned sample on 14/11/2023 and declare the result of the analysis to be as below :-

S. No.	Parameters	Result
1	Suspended Particulate Matter µg/m ³	1513

The condition of the seals, fastening and container on receipt was as follows : Intact

Signed This On 14/11/2023

Poonam
BOARD ANALYST

Rajasthan State Pollution Control Board
Regional Office Sikar
Shiv-Singhpura Housing Board Colony,
Nawalgarh Road, Sikar-332 001
Phone: 01572-248009



क्षेत्रीय कार्यालय
REGIONAL OFFICE

राजस्थान राज्य प्रदूषण नियंत्रण मण्डल, झुंझुनूं
RAJASTHAN STATE POLLUTION CONTROL BOARD, JHUNJHUNU
Email:-rorpcb.jjn@gmail.com
www.environment.rajasthan.gov.in



No RPCB/RO- Jhunjhunu/ CHU-OTA- 419/13 54

Date:- 16/11/2023

M/s Sri Balaji Stone Crusher,
N/v- Gopalpura ,
Tehsil- Sujangarh, Distt-Churu

Sub: Show cause notice for intended revocation of consent to operate under provisions of section 21 of Air Act and intended closure directions under the provisions of section 31A of the Air (Prevention & Control of Pollution) Act, 1981 in respect of your stone crusher unit.

Ref: Consent to operate issued on dated 01.09.2023

This is without prejudice to the right of the Rajasthan State Pollution Control Board (hereinafter called as 'the Board') to initiate proceeding under the provisions of the Air (Prevention & Control of Pollution) Act-1981(hereinafter called as the "Air Act") for violation of various provisions of the Act here-in-after shown:-

1. Whereas the Air Act came in to force in whole of the State of Rajasthan w.e.f. 16/05/1981.
2. And whereas the Air Act has enacted to provide for the prevention, control and abatement of air.
3. And whereas keeping this in view the Board has been conferred powers to take such steps as are deemed necessary for the prevention, control & abatement of air pollution.
4. And whereas M/s Sri Balaji Stone Crusher.(hereinafter called as the "the industry") is operating stone crusher plant at aforesaid address.
5. And whereas consent to operate issued to your unit vide letter under reference and is valid till 31.05.2033.
6. And whereas your unit was inspected by the joint committee in compliance of Hon'ble NGT case OA No 116/2023, Sawai Sing Dewasi vs State of Rajasthan at Central Zone Bench, Bhopal, on dated 08.11.2023 and during the course of inspection ambient air quality monitoring at your unit was carried out.
7. And whereas as per analysis report suspended particulate matter(SPM) comes out to be 939 $\mu\text{g}/\text{m}^3$ against the standards of 600 $\mu\text{g}/\text{m}^3$ has exceeded the prescribed limit.
8. And whereas you are also hereby directed to submit following documents:-
 - a. Evidence based compliance report of last issued consent to operate.
 - b. Self-certified production figures for the past year.
9. And whereas above stated violations of the provisions of the Air Act have been viewed seriously by the Board.



क्षेत्रीय कार्यालय
REGIONAL OFFICE

राजस्थान राज्य प्रदूषण नियंत्रण मण्डल, झुंझुनूं
RAJASTHAN STATE POLLUTION CONTROL BOARD, JHUNJHUNU
Email:-rorpcb.jjn@gmail.com
www.environment.rajasthan.gov.in

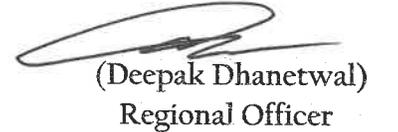


10. And whereas the State Board in order to prevent and control air pollution being caused by the industry is component to issue any directions under section 31A of the Air Act in writing to any person, officer or authority and such person, officer or authority shall be bound to comply with such directions.
11. And whereas the State Board in order to prevent and control water and air pollution being caused by the industry is component to issue any directions under section 33A of Water Act and/or 31A of the Air Act in writing to any person, officer or authority and such person, officer or authority shall be bound to comply with such directions.

Therefore, in the interest of prevention of perpetual offence being committed by the industry, the State Board in exercise of Power conferred upon it under section 21 of the Air act intends revoke consent to operate issued to your unit vide letter under reference and under provisions of section 31A of the Air Act,1981 intends to issue following directions to :-

- a) As to why, operation of the unit should not be closed down.
- b) Close down the process/industry/ plant occupied/operated by you forthwith.
- c) Authorities responsible for supplying of electricity and water or providing any other facilities services to plant/facilities are directed to immediately discontinue the facilities/services and seal DG sets.

If you have any objections against aforesaid intended action, you may submit your reply within a period of 10 days from the date of issue of this notice failing which the intended actions shall be initiated without any further notice.


(Deepak Dhanetwal)
Regional Officer

Copy to: Master File, Rajasthan State Pollution Control Board, Jhunjhunu


Regional Officer



क्षेत्रीय कार्यालय
REGIONAL OFFICE
राजस्थान राज्य प्रदूषण नियंत्रण मण्डल, झुंझुनूं
RAJASTHAN STATE POLLUTION CONTROL BOARD, JHUNJHUNU
Email:-rorpcb.jjn@gmail.com
www.environment.rajasthan.gov.in



No RPCB/RO- Jhunjhunu/ CHU-OTA- 259/13503

Date:- 16/11/2023

M/s Jindal Stone Crushing Co.,
N/v- Gopalpura ,
Tehsil- Sujangarh, Distt-Churu

Sub: Show cause notice for intended revocation of consent to operate under provisions of section 2i of Air Act and intended closure directions under the provisions of section 31A of the Air (Prevention & Control of Pollution) Act, 1981 in respect of your stone crusher unit.
Ref: Consent to operate issued on dated 09.02.2022

This is without prejudice to the right of the Rajasthan State Pollution Control Board (hereinafter called as 'the Board') to initiate proceeding under the provisions of the Air (Prevention & Control of Pollution) Act- 1981(hereinafter called as the "Air Act") for violation of various provisions of the Act here-in-after shown:-

1. Whereas the Air Act came in to force in whole of the State of Rajasthan w.e.f. 16/05/1981.
2. And whereas the Air Act has enacted to provide for the prevention, control and abatement of air.
3. And whereas keeping this in view the Board has been conferred powers to take such steps as are deemed necessary for the prevention, control & abatement of air pollution.
4. And whereas M/s Jindal Stone Crushing Co.(hereinafter called as the "the industry") is operating stone crusher plant at aforesaid address.
5. And whereas consent to operate issued to your unit vide letter under reference and is valid till 31.05.2032.
6. And whereas your unit was inspected by the joint committee in compliance of Hon'ble NGT case OA No 116/2023, Sawai Sing Dewasi vs State of Rajasthan at Central Zone Bench, Bhopal, on dated 08.11.2023 and during the course of inspection following deficiencies were observed:-
 - a. Wind Breaking Wall not provided along the conveyors.
 - b. Water Spraying arrangements within the premises were not found adequate.
 - c. Hopper and chute system at the transfer point of dust conveyor was found inadequate.
7. And ambient air quality monitoring at your unit was carried out during the course of inspection and as per analysis report suspended particulate matter(SPM) comes out to be 1513 $\mu\text{g}/\text{m}^3$ against the standards of 600 $\mu\text{g}/\text{m}^3$ has exceeded the prescribed limit.



क्षेत्रीय कार्यालय
REGIONAL OFFICE

राजस्थान राज्य प्रदूषण नियंत्रण मण्डल, झुंझुनूं
RAJASTHAN STATE POLLUTION CONTROL BOARD, JHUNJHUNU

Email:-rorpcb.jjn@gmail.com
www.environment.rajasthan.gov.in



8. And whereas you are also hereby directed to submit following documents:-
- Evidence based compliance report of last issued consent to operate.
 - Self-certified production figures for the past year.
9. And whereas above stated violations of the provisions of the Air Act have been viewed seriously by the Board.
10. And whereas the State Board in order to prevent and control air pollution being caused by the industry is component to issue any directions under section 31A of the Air Act in writing to any person, officer or authority and such person, officer or authority shall be bound to comply with such directions.
- ii. And whereas the State Board in order to prevent and control water and air pollution being caused by the industry is component to issue any directions under section 33A of Water Act and/or 31A of the Air Act in writing to any person, officer or authority and such person, officer or authority shall be bound to comply with such directions.

Therefore, in the interest of prevention of perpetual offence being committed by the industry, the State Board in exercise of Power conferred upon it under section 21 of the Air act intends to revoke consent to operate issued to your unit vide letter under reference and under provisions of section 31A of the Air Act,1981 intends to issue following directions to :-

- As to why, operation of the unit should not be closed down.
- Close down the process/industry/ plant occupied/operated by you forthwith.
- Authorities responsible for supplying of electricity and water or providing any other facilities services to plant/facilities are directed to immediately discontinue the facilities/services and seal DG sets.

If you have any objections against aforesaid intended action, you may submit your reply within period of 10 days from the date of issue of this notice failing which the intended actions shall be initiated without any further notice.


(Deepak Dhanetwal)
Regional Officer

Copy to: Master File, Rajasthan State Pollution Control Board, Jhunjhunu


Regional Officer

राजस्थान सरकार

कार्यालय तहसीलदार सुजानगढ़ (चूरु)

PH.No. 01568-220094

Email : tdrsujangarh@gmail.com

क्रमांक:राजस्व / 2023 / 1161

दिनांक:20.11.2023

श्रीमान अतिरिक्त जिला कलक्टर महोदय,
सुजानगढ़

विषय: ग्राम गोपालपुरा में दूंगर बालाजी पहाड़ी एवं आबादी क्षेत्र, गोचर में अवैध खनन एवं स्टॉन केशरों द्वारा प्रदूषण की शिकायत के संबंध में रिपोर्ट पेश करने बाबत ।

प्रसंग: माननीय राष्ट्रीय ग्रीन ट्रिब्युनल सेन्ट्रल जॉन बैंच भोपाल द्वारा मूल प्रार्थना-पत्र संख्या 116/2023 (CZ) सवाई सिंह देवासी बनाम भोपाल म्यूनिसिपल कार्पोरेशन एवं अन्य में पारित आदेश 29-9-2023 व आपका आदेश क्रमांक प0 राजस्व / NGT/2023/3692 दिनांक 09-11-23।

महोदय,

उपरोक्त विषयान्तर्गत प्रासांगिक पत्र के सन्दर्भ में पटवारी हल्का गोपालपुरा से जाँच करवायी गयी जिसके आधार पर बिन्दुवार रिपोर्ट निम्नानुसार है

1. प्रार्थना पत्र में जिन्दल स्टोन केशर व बालाजी स्टॉन केशर एवं माइनिंग बाबत में शिकायत का वर्णन है जिनका राजस्व रिकॉर्ड निम्नानुसार है।

i. जिन्दल स्टॉन केशर- राजस्व रिकॉर्ड के मुताबिक जिन्दल स्टॉन केशर ग्राम गोपालपुरा के ख.न. 1357/1051 रकबा 0.2023 है0 व ख.नं. 1521/1358 रकबा 0.2149 हैक्टेयर किस्म गै.मु. औद्योगिक में संचालित है। ख.न. 1357/1051 की खातेदारी चंद्रशेखर पुत्र शिवचन्द राय हिस्सा पूर्ण जाति जाति अग्रवाल निवासी सुजानगढ़ के नाम राजस्व रिकॉर्ड दर्ज है।

ii. बालाजी स्टोन केशर - बालाजी स्टोन केशर ग्राम गोपालपुरा के ख. न. 1367/1129 रकबा 0.1011 हैक्टेयर किस्म गै.मु. औद्योगिक व खसरा नम्बर 1525/1368 रकबा 0.4678 हैक्टेयर किस्म गै.मु. औद्योगिक में संचालित है। खसरा नम्बर 1367/1129 की खातेदारी राजस्व रिकॉर्ड के मुताबिक श्यामसुन्दर पुत्र रामगोपाल जाति माहेश्वरी के नाम रिकॉर्ड दर्ज है।

iii. माइनिंग:- ग्राम गोपालपुरा के ख.न. 1060/679 रकबा 12.7841 हेक्टेयर किस्म गै. मु. गोचर में चार (4) लीज अवस्थित है जिनके एमएल नम्बर निम्नानुसार है 1. 184/1991, 2. 98/1996, 3. 06/1997, 4. 07/1997 (संलग्न: जमाबंदी, नक्शा)

2. A- स्टॉन केशर एवं माइनिंग के नजदीक स्थित ख.न. 1059/679 रकबा 0.9483 हेक्टेयर किस्म- गै.मू. आबादी है जिसमें कोई लीज नहीं है और किसी तरह का खनन नहीं किया गया है।



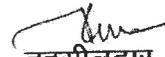
B- चारागाह भूमि ख.न. 1060/679 रकबा 12.7841 हैक्टेयर किस्म गै.मू. गोचर दर्ज है जिसमें चार माइनिंग लीज आवंटित की हुई है जिनमें वर्तमान में कोई खनन गतिविधि चालू नहीं है। वर्तमान में खनन कार्य बन्द है। लेकिन 2017 में जब खनन कार्य चालू था तब खनन विभाग की टीम द्वारा सर्वे किया गया जिसमें चारागाह भूमि में लीज क्षेत्र के अतिरिक्त अवैध खनन पाया गया। जिसके तहत संबंधित लीज मालिकों को अवैध खनन एरिया की गणना कर वसूली नोटिस जारी किये गये जिसको लेकर खान मालिक कोर्ट में चले गये। कोर्ट के आदेश से 2017 में खानें बंद कर दीं गयीं एवं कोर्ट स्टे दे दिया। उस समय से आदिनांक तक खनन कार्य बंद है जिसमें खनन गतिविधि चालू नहीं है।

3. उपरोक्त स्टोन क्रेशर (जिंदल स्टोन क्रेशर व बालाजी स्टॉन क्रेशर) व एमएल 184/1991, 98/1996, 06/1997, 07/1997 राजस्व ग्राम गोपालपुरा की आबादी भूमि से लगभग 3 किमी दूरी पर स्थित है। उपरोक्त स्टॉन क्रेशर व खनन लीज क्षेत्र के पास कुछ आबादी बसी हुई है जो कि 200 मीटर की दूरी पर स्थित है। यहाँ लगभग 150 परिवार निवास करते हैं इस स्थान को राजस्व ग्राम बनाये जाने की मांग की जाती रही है परन्तु वर्तमान तक राजस्व ग्राम घोषित नहीं हुआ है।
4. उक्त स्टोन क्रेशर संचालन से डूंगर बालाजी आने वाले श्रद्धालुओं एवं आबादी क्षेत्र में बसे लोगों को धूल-मिट्टी उड़ने से असुविधा का सामना करना पड़ता है। खनन कार्य वर्तमान में बन्द है।
5. उक्त स्टोन क्रेशर व माइनिंग लीज किसी नदी प्रवाह क्षेत्र में स्थित नहीं है। राजस्व रिकॉर्ड में नदी - नाले का उल्लेख भी नहीं है।

अतः उपरोक्तानुसार जांच रिपोर्ट तैयार कर श्रीमान के अवलोकनार्थ एवं आगामी कार्यवाही हेतु सादर पेश है।

संलग्न :

- 1- जमाबंदी
- 2- नक्शा
- 3- भू रूपांतरण आदेश
- 4- नामान्तकरण प्रति


तहसीलदार
सुजानगढ़



कार्यालय खण्ड मुख्य चिकित्सा अधिकारी सुजानगढ़ चूरु

ईमेल-bpmusuiangarn@yahoo.com

Mob-9358810803

क्रमांक:-सामान्य/सिलिकोसिस/2023/1352

दिनांक:- 10/11/2023

श्रीमान अतिरिक्त जिला कलक्टर महोदय,

सुजानगढ़ जिला - चूरु।

विषय:-ग्राम गोपालपुरा में डूंगर बालाजी पहाड़ी एवं आबादी क्षेत्र में टी.बी. एवं सिलिकोसिस के मरीजों की सूचना बाबत।

संदर्भ:- आपका आदेश क्रमांक :-प.()राजस्व/एनजीटी/2023/3694 दिनांक 09.11.2023 के क्रम में।

महोदय,

उपरोक्त विषयान्तर्गत निवेदन है कि आपने संदर्भित आदेश से ग्राम गोपालपुरा में डूंगर बालाजी पहाड़ी एवं आस-पास आबादी क्षेत्र में टी.बी. एवं सिलिकोसिस के मरीजों की सूचना भिजवाने बाबत आदेशित किया है जो कि बिन्दूवार निम्नानुसार है:-

1. डूंगर बालाजी पहाड़ी के आस-पास बसी आबादी एवं ग्राम गोपालपुरा में कुल टी.बी. मरीज माह नवम्बर 2023 में दिनांक 10.11.2023 तक 09 मरीज उपचाराधीन है एवं सिलिकोसिस के मरीजों की संख्या 01 है।

2. डूंगर बालाजी पहाड़ी के आस-पास बसी आबादी एवं ग्राम गोपालपुरा में बसे लोगों में टी. बी. व सिलिकोसिस मरीजों की संख्या में वृद्धि का माहवार विवरण निम्नानुसार है :-

माह का नाम	टी.बी मरीजों की संख्या		सिलिकोसिस के मरीजों की संख्या	
	ग्राम गोपालपुरा	डूंगर बालाजी के आस-पास बसी आबादी में	ग्राम गोपालपुरा	डूंगर बालाजी के आस-पास बसी आबादी में
अप्रैल 2023	0	0	0	0
मई 2023	3	0	0	0
जून 2023	5	1	0	0
जुलाई 2023	0	0	0	0
अगस्त 2023	1	0	0	0
सितम्बर 2023	3	0	0	0
अक्टूबर 2023	0	0	0	0
नवम्बर 2023 (10.11. 2023तक)	0	0	0	0

3. डूंगर बालाजी पहाड़ी के आस-पास बसी आबादी एवं ग्राम गोपालपुरा में टी.बी व सिलिकोसिस मरीजों के स्वास्थ्य सुधार हेतु डूंगर बालाजी पहाड़ी के आस-पास स्टोन केशर एवं खनत क्षेत्र में समय-समय पर चिकित्सा विभाग द्वारा कैम्प लगाकर स्वास्थ्य परीक्षण आवश्यक जांचें एवं दवा विवरण कर सभी को लाभान्वित किया जा रहा है।

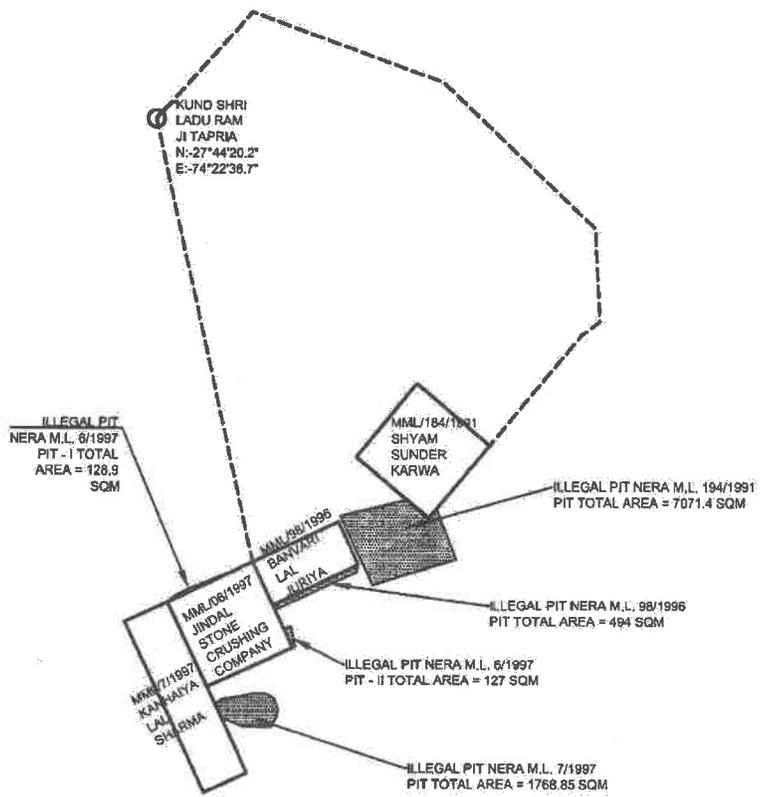
सूचनार्थ सादर प्रेषित है।

खण्ड मुख्य चिकित्सा अधिकारी

Annexure - E

COMPOSIT MAP SHOWING AREA OF M.L.NO. 7/1997,6/1997, 98/1996 & 184/1991 AND ILLEGAL MINING PIT, NEAR VILLAGE - GOPALPURA, TEHSIL - SUJANGARH, DISTRICT - CHURU

SCALE 1 CM = 65 MTS



INDEX

- MINING LEASE AREA
- ILLEGAL PIT AREA

DRAWN BY JR. DRAUGHT'S MAN

MINES FORMAN - II
CHURU

10/11/2023
ASSITANT MINING ENGINEER
CHURU

सहायक खाने अभियन्ता
% खान एवं भू-विज्ञान विभाग
चुरु

राजस्थान

कार्यालय उप वन संरक्षक, चूरु

कार्यालय दूरभाष नम्बर 01562-250938
कार्यालय पता : वानिकी पथ, नेचर पार्क, चूरुई-मेल पता :-
def.chura.forest@rajasthan.gov.in

क्रमांक एफ ()वेधि/उपसं/2022-23/10777

दिनांक 20/11/2023.

श्रीमान प्रधान मुख्य वन संरक्षक, एवं
मुख्य वन्य जीव प्रतिपालक,
राजस्थान, जयपुर।

विषय:- माननीय एनजीटी सेंट्रल वेंच भोपाल में विचाराधीन प्रकरण संख्या Original Application no. 116/2023(cz) में पारित निर्णय दिनांक 29.09.2023 के क्रम में।

संदर्भ

उपरोक्त विषयान्तर्गत निवेदन है कि माननीय एनजीटी सेंट्रल वेंच भोपाल में विचाराधीन प्रकरण संख्या Original Application no. 116/2023 (cz) में पारित निर्णय दिनांक 29.09.2023 द्वारा प्रकरण में कमेटी का गठन किया गया है जिसमें श्रीमान द्वारा अधोहस्ताक्षरकर्ता को प्रतिनिधि नियुक्ति किया गया है। इसी क्रम में शिकायत में वर्णित खनन पट्टों का अधोहस्ताक्षरकर्ता एवं सहायक खनि अभियंता, खान एवं भू-विज्ञान विभाग, चूरु के मौका निरीक्षण किया गया। (रिपोर्ट संलग्न) उक्त खनन पट्टों की वन सीमा से दूरी निम्नानुसार है:-

S. No.	M.I. No.	Name of Lessee	Distance of mining lease from nearest forest boundary (As per Forest Office record)	illegal mining in nearest forest area
1.	07/1997	Shri Kanahiyalal Sharma	100 meters	No illegal mining in forest Area.
2.	06/1997	M/s Jindal Stone Crushing Company	Zero meters	No illegal mining in forest Area.
3.	08/1998	Shri Banwari Lal Huria	Zero meters	No illegal mining in forest Area.
4.	184/1991	Shri Shyam Sundar Karwa	Two pillars of the mining lease comes inside the forest boundary, within 55 and 33 meters of it.	No illegal mining in forest Area.

उपरोक्त सारणी में सहायक खनि अभियंता, खान एवं भू विज्ञान विभाग, चूरु से प्राप्त रिपोर्ट अनुसार विदु संख्या 04 में वर्णित खनन पट्टा एमएल नंबर 184/1991 के दो सीमा स्तम्भ वनभूमि खसरा नंबर 684 के दक्षिण पूर्वी की सीमा पर वन विभाग द्वारा निर्मित लोहार के 40 मीटर वन भूमि के अन्तर्गत है; किंतु वन विभाग की रिपोर्ट अनुसार खसरा संख्या 684 वन भूमि है एवं कार्यालय रिकॉर्ड के अनुसार कोई भी अनापूर्ति प्रमाण पत्र वन सीमा के अंदर जात्र दिनांक तक नहीं जारी किया गया है। इस संबंध में की गई संयुक्त सीमांकन रिपोर्ट दिनांक 18.11.2023 संलग्न है। उक्त भिन्नता पूर्व में जीपीएस कोर्डिंग नहीं होने से एवं वर्तमान मौका स्थिति अनुसार एकजारी के जीपीएस एवं खान विभाग की बियरिंग माप के कारण उत्पन्न हुआ है। चूंकि उक्त खनन पट्टा पर खनन कार्य चालू नहीं है साथ ही उक्त जीव को धरस्त करने हेतु सहायक खनि अभियंता, खान एवं भू-विज्ञान विभाग चूरु को लिखा गया है। रिपोर्ट श्रीमान को सूचनाार्थ एवं आवश्यक कार्यवाही हेतु सादर प्रेषित है।

संलग्न:- उपरोक्तानुसार।

उप वन संरक्षक

चूरु

दिनांक 20/11/2023

क्रमांक/सं, 10778

प्रतिनिधि निम्नांकित को सूचनाार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित है :-

1. क्षेत्रीय अधिकारी, पॉल्यूशन कंट्रोल बोर्ड, झुझुं।

उप वन संरक्षक

चूरु



क्षेत्रीय कार्यालय
REGIONAL OFFICE

Ph.- 01592-295461

राजस्थान राज्य प्रदूषण नियंत्रण मण्डल, झुंझुनूं
RAJASTHAN STATE POLLUTION CONTROL BOARD, JHUNJHUNU
Email: -rorpcb.jjn@gmail.com
www.environment.rajasthan.gov.in



No. RPCB/RO-JJN/CHU-Legal-38/1504-1506

Date: - 23/11/2023

Mining Engineer
Department of Mines and Geology,
Churu

Sub.: - Regarding clarification of distance of mining leases from forest boundary in relation to Original Application no. 116/2023(CZ)

Ref.: - 1. Your letter dated 10.11.2023

2. Department of Forest, Churu letter no 10777 and 10812 dated 20.11.2023

Sir,

In continuation to above mentioned subject matter, you vide letter under reference (1) has mentioned following distances of mining leases located in village Gopalpura from nearest forest boundary:

S. No.	M. L. No.	Name of Lessee	Distance of allotted mining lease from nearest forest boundary as per referred letter (1)
1.	07/1997	Shri Kanahiyalal Sharma	112 meters
2.	06/1997	M/s Jindal Stone Crushing Company	25 meters
3.	98/1996	Shri Banwari lal Jhuria	05 meters
4.	184/1991	Shri Shyam Sundar Karwa	One pillar of the mining lease comes inside the forest boundary, within 40 meters of it

However, DFO, Churu vide letter under reference (2) has submitted distances of mining leases as under:

S. No.	M. L. No.	Name of Lessee	Distance of allotted mining lease from nearest forest boundary as per referred letter (2)
1.	07/1997	Shri Kanahiyalal Sharma	100 meters
2.	06/1997	M/s Jindal Stone Crushing Company	Zero meters
3.	98/1996	Shri Banwari lal Jhuria	Zero meters



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RAJASTHAN STATE POLLUTION CONTROL BOARD, JHUNJHUNU
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www.environment.rajasthan.gov.in



4.	184/1991	Shri Shyam Sundar Karwa	Two pillars of the mining lease come inside the forest boundary, within 55 meters and 33 meters of it
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As it is evident that, there is discrepancy in the distance of mining leases mentioned on serial no. (2), (3) & (4). The distance from forest boundary of the two of the leases ML No. 06/1997 and 98/1996 is mentioned as zero meters and two pillars of the leases with ML No. 184/1991 lie within the forest boundary, as per DFO, Churu. However, the details of the same mentioned by you were different.

In view of above, you are kindly requested to, intimate to this office, the actions taken by your department against the leases and also against the leases with ML NO 43/2011 and 771/2005 gopalpura, as per relevant acts of mines department at the time of allotment of mining leases, so that, further action may be initiated against them, if any, by this office accordingly and the same may be appended in the Final Joint Report with regarding NGT case O.A. no. 116/2023(CZ).

Kindly provide the action taken report by 23.11.2023.

Sincerely,


(Deepak Dhanetwal)
Regional Officer

Copy to the following for information please:

- (1) Member Secretary, RSPCB, Jaipur
- (2) Divisional Forest Officer, Department of Forest, Churu


Regional Officer

कार्यालय सहायक खनि अभियन्ता, खान एवं भू विज्ञान विभाग, चूरु(राजस्थान)

Office of the Assistant Mining Engineer, Deptt. Of Mines and Geology, Near malji ka kamra, Old Sale tax office building, kothariya ka mohalla, Churu(Rajasthan) Tel. no 01562-250235

E-mail- ame.churu@rajasthan.gov.in

क्रमांक:- सखअ/चूरु/एनजीटी-गोपालपुरा/ 3279

दिनांक :- 24-11-2023

श्रीमान क्षेत्रिय अधिकारी,

राजस्थान राज्य प्रदुषण नियंत्रण मंडल,

झुंझुनू।

विषय :- Regarding clarification of distance of mining leases from forest boundary in relation to Original Application no. 116/2023(CZ).

प्रसंग :-आपका पत्रांक 1504-1506 दिनांक 23/11/2023

महोदय,

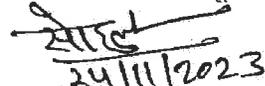
उपरोक्त विषयान्तर्गत निवेदन है कि प्रासांगिक पत्र द्वारा Original Application no. 116/2023(CZ) में उल्लेखित खनन पट्टा संख्या 6/1997, 7/1997, 98/1996 तथा 184/1991 निकट ग्राम गोपालपुरा, तहसील सुजानगढ जिला चूरु से वन सीमा की दूरी बाबत स्पष्टीकरण चाहा गया है।

इस सम्बन्ध में निवेदन है कि पूर्व में इस कार्यालय द्वारा प्रेषित पत्रांक 3169 दिनांक 10.11.2023 द्वारा खननपट्टों की वन सीमा से दूरी जो बताई गई है, वह मौका स्थिति के अनुसार बताई गयी थी एवं उस समय वन सीमा से संबंधित रिकार्ड इस कार्यालय के पास उपलब्ध नहीं था। तत्पश्चात वन विभाग के साथ इस कार्यालय द्वारा दिनांक 18.11.2023 को संयुक्त रूप से दोनों विभागों के रिकार्ड के साथ जांच करने पर खनन पट्टों की वन सीमा से जो दूरी मौका रिपोर्ट में बताई गई है, जिसे उपवन संरक्षक, चूरु द्वारा आपके कार्यालय को पत्र क्रमांक 10777 व 10812 दिनांक 20.11.2023 से प्रेषित किया गया है जो सही है। अतः उपवन संरक्षक, चूरु द्वारा आपको प्रेषित पत्र क्रमांक 10777 व 10812 दिनांक 20.11.2023 से खनन पट्टों की वन सीमा से बताई गई दूरी को ही सही माना जावे।

इस कार्यालय द्वारा पूर्व में प्रेषित पत्रांक 3169 दिनांक 10.11.2023 में खनन पट्टों की वन सीमा से बताई गई दूरी को खान विभाग एवं वन विभाग द्वारा दिनांक 18.11.2023 की मौका रिपोर्ट अनुसार संशोधित कर पुनः संशोधित रिपोर्ट आपको इस पत्र के साथ प्रेषित की जा रही है।

मौका रिपोर्ट दिनांक 18.11.2023 में खनन पट्टा संख्या 6/1997 व 98/1996 जिनकी वन सीमा से दूरी शून्य मीटर बताई है तथा उक्त खनन पट्टों में क्रमशः मई 2019 तथा अप्रैल 2019 से खनन कार्य बंद है। दोनों खनन पट्टे वन सीमा के पास में होने के कारण पट्टेधारियों को नियमानुसार नोटिस किये जा रहे हैं। इनके अलावा खनन पट्टा संख्या 184/1991 के दो पिल्लर वन सीमा में 55 मीटर व 33 मीटर होना बताया है। उक्त खनन पट्टे में खनन कार्य मई 2016 से बंद है। क्षेत्र वन सीमा में आने के कारण वन डार्डवर्जन की कार्यवाही कराये जाने हेतु पट्टेधारियों को नोटिस जारी किया जा रहा है। शेष एक खनन पट्टा संख्या 7/1997 मौका रिपोर्ट दिनांक 18.11.2023 के अनुसार वन सीमा के बाहर 100 मीटर की दूरी पर है। रिपोर्ट श्रीमान को सादर प्रेषित है।

संलग्न- उपरोक्तानुसार।


24/11/2023
(सोहेनलाल गुरु)

सहायक खनि अभियन्ता,
खान एवं भू विज्ञान विभाग
चूरु(राजस्थान)

दिनांक:-

क्रमांक/सम/

प्रतिलिपि श्रीमान उपवन संरक्षक, चूरु को सूचनार्थ एवं पालनार्थ प्रस्तुत है।



सहायक खनि अभियन्ता,
खान एवं भू विज्ञान विभाग
चूरु(राजस्थान)

संशोधित

राजस्थान सरकार
GOVT.OF.RAJASTHAN

कार्यालय सहायक खनि अभियन्ता, खान एवं भू विज्ञान विभाग, चूरु(राजस्थान)
Office of the Assistant Mining Engineer, Deptt. Of Mines and Geology, Near malji ka kamra, Old
Sale tax office building, kothariya ka mohalla, Churu(Rajasthan) Tel. no 01562-250235
E-mail- ame.churu@rajasthan.gov.in

क्रमांक / सखअ / चूरु / एनजीटी-गोपालपुरा / 3281

दिनांक :- 24-11-2023

श्रीमान क्षेत्रिय अधिकारी,
राजस्थान राज्य प्रदूषण नियंत्रण मंडल,
झुंझुनू।

विषय :- Documents to be submitted by mining department regarding ngt case
no. 116/2023:

प्रसंग :- आपका दूरभाष संदेश दिनांक 10.11.2023।

महोदय,

उपरोक्त विषय में निवेदन है कि श्रीमान के प्रासंगिक दूरभाष संदेश दिनांक 10.11.
2023 द्वारा चाही गई सूचना निम्नानुसार है:-

**बिन्दु संख्या:- 1. Timeline of illegal mining case of four mines located in
Gopalpura (07/1997, 06/1997, 98/1996, 184/1991)**

इस बिन्दु का जवाब एनेक्चर ए में संलग्न है

**बिन्दु संख्या:- 2. Reason for constitution of joint committee for illegal mining in
2017**

माननीय राजस्थान उच्च न्यायालय, जोधपुर मे रिट संख्या 10207/2009 द्वारा श्री
संवाई सिंह बनाम राजस्थान सरकार व अन्य दायर हुई। माननीय न्यायालय के निर्णय दिनांक
24.02.2015 की पालना मे दोनों पक्षों की सुनवाई शासन स्तर पर की गयी। जिसकी पालना
में इस कार्यालय स्तर से शासन को तथ्यात्मक रिपोर्ट व रिकॉर्ड भिजवाया गया। शासन स्तर
पर दिनांक 17.07.2015 व 07.08.2015 को सुनवाई की गई।

गोपालपुरा क्षेत्र मे चल रही 7 लीजों मे अवैध खनन के संबंध मे ग्राम पंचायत
गोपालपुरा द्वारा माननीय वन एवं खान मंत्री, राजस्थान सरकार को प्रतिवेदन दिया गया।
जिसके संबंध मे शासन स्तर से निदेशालय, खान एवं भू-विज्ञान विभाग, उदयपुर को इस
संबंध मे जाँच हेतु एक कमेटी बनाकर जाँच रिपोर्ट देने हेतु निर्देशित किया गया।

निदेशालय, खान एवं भू-विज्ञान विभाग, उदयपुर के आदेश क्रमांक निदे/प.2(एच.
1)चूरु/2014/687 दिनांक 06.08.2015 द्वारा एक कमेटी गठित की गयी।





बिन्दु संख्या:- 3. Details of members of joint committee

निदेशालय, खान एवं भू-विज्ञान विभाग, उदयपुर के आदेश क्रमांक निदे/प.2(एच. 1)चूरू/2014/687 दिनांक 06.08.2015(एनेक्चर बी) द्वारा एक कमेटी गठित की गयी। जिसमे श्रीमान अतिरिक्त निदेशक(खान) जोधपुर, श्रीमान अधीक्षण खनि अभियन्ता बीकानेर, श्रीमान खनि अभियन्ता बीकानेर को शामिल किया गया।

बिन्दु संख्या:- 4. Date of inspection of joint committee

निदेशालय, खान एवं भू-विज्ञान विभाग, उदयपुर के आदेश क्रमांक निदे/प.2(एच. 1)चूरू/2014/687 दिनांक 06.08.2015 द्वारा गठित कमेटी द्वारा दिनांक 21.06.2017(एनेक्चर सी) को क्षेत्र की मौका जाँच की गयी।

बिन्दु संख्या:- 5. Findings of joint committee and their recommendations

निदेशालय, खान एवं भू-विज्ञान विभाग, उदयपुर के आदेश क्रमांक निदे/प.2(एच. 1)चूरू/2014/687 दिनांक 06.08.2015 द्वारा गठित कमेटी द्वारा दिनांक 21.06.2017 को क्षेत्र की मौका जाँच की गयी। जिसमे सातों खननपट्टों में स्वीकृत क्षेत्र से बाहर किये गये अवैध खनन की जाँच की जाकर रिपोर्ट प्रस्तुत करने हेतु इस कार्यालय को निर्देशित किया गया।

बिन्दु संख्या:- 6. Details of action taken against illegal mining and on the findings of joint committee

निदेशालय, खान एवं भू-विज्ञान विभाग, उदयपुर के आदेश क्रमांक निदे/प.2(एच. 1)चूरू/2014/687 दिनांक 06.08.2015 द्वारा गठित कमेटी द्वारा दिनांक 21.06.2017 को क्षेत्र की मौका जाँच की गयी। स्वीकृत क्षेत्र से बाहर किये गये अवैध खनन की जाँच की जाकर रिपोर्ट प्रस्तुत करने हेतु इस कार्यालय को निर्देशित किया गया। जिसकी पालना में गोपालपुरा में स्वीकृत खननपट्टा क्षेत्र से बाहर पाये गये अवैध खनन का मौका पंचनामा दिनांक 24.07.2017 बनाया जाकर रिपोर्ट श्रीमान अतिरिक्त निदेशक(खान) जोधपुर को प्रेषित की गयी। अवैध खनन की शास्ती की वसूली की कार्यवाही का विवरण बिन्दु संख्या 1 में प्रस्तुत एनेक्चर ए अनुसार है।

बिन्दु संख्या:- 7. Compliance made by mining owners in respect of orders of mining department (date wise)

प्रथम मॉग आदेश की पालना में चार पट्टाधारियों में से दो खननपट्टा एम.एल. 98/1996 व 6/1997 द्वारा शास्ती राशि जमा करवाई गयी। तथा द्वितीय मॉग नोटिस के विरुद्ध सिविल रिट पिटीशन माननीय उच्च न्यायालय, जोधपुर में दायर की गयी, जिसमें माननीय न्यायालय द्वारा वसूली पर स्थगन (एनेक्चर डी) जारी किया गया है।

बिन्दु संख्या:- 8. Present status of case





अवैध खनन की शास्ती राशि की माँग नोटिस के विरुद्ध पट्टाधारी द्वारा सिविल रिट पिटीशन माननीय उच्च न्यायालय, जोधपुर में दायर की गयी, जिसमें माननीय न्यायालय द्वारा वसूली पर स्थगन जारी किया गया है।

बिन्दु संख्या:- 9. Maps of mining leases with area and dimensions of pits along with quantity of illegal mining

मानचित्र शाखा द्वारा तैयार नक्शा(परिशिष्ट-ई) संलग्न है।

बिन्दु संख्या:- 10. Certificate regarding present status of illegal mining that no illegal mining has been carried out at the site since 2017

कार्यालय खनि कार्यदेशक की मौका रिपोर्ट दिनांक 09.11.2023 संलग्न है, के अनुसार प्रमाण पत्र संलग्न है(परिशिष्ट-एफ)।

बिन्दु संख्या:- 11.) Production figures of mining units since 2017

खननपट्टों से उत्पादित खनिज का वर्ष 2017-18 से वर्ष 2023-24(दिनांक 08.11.2023) (परिशिष्ट-जी) विवरण संलग्न है।

बिन्दु संख्या:- 12. Distance of allotted mines and illegal mining from forest area

खनि कार्यदेशक की मौका रिपोर्ट दिनांक 09.11.2023 अनुसार स्वीकृत खननपट्टा एवं अवैध खनन पिट से वन क्षेत्र की दूरी निम्नानुसार है:-

क. स.	एम.एल.	पट्टाधारक का नाम	खननपट्टा से निकटतम वन सीमा की दूरी	अवैध खनन पिट से निकटतम वन सीमा की दूरी
1	7/1997	श्री कन्हैयालाल शर्मा	100 मीटर	120 मीटर
2	6/1997	सर्वश्री जिन्दल स्टोन केशिंग कम्पनी	00 मीटर	पिट सं0-01 से 05 मीटर पिट सं0-02 से 70 मीटर
3	98/1996	श्री बनवारी लाल झूरिया	00 मीटर	50 मीटर
4	184/1991	श्री श्याम सुन्दर करवा	खननपट्टा का एक पिल्लर वन सीमा के 55 मीटर तथा दूसरा पिल्लर 33 मीटर अन्दर आता है	10 मीटर

बिन्दु संख्या:- 13. Distance of allotted mines and illegal mining from nearby road

क. स.	एम.एल.	पट्टाधारक का नाम	खननपट्टा से निकटतम सड़क सीमा की दूरी	अवैध खनन पिट से निकटतम सड़क सीमा की दूरी
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1	7/1997	श्री कन्हैयालाल शर्मा	खननपट्टा क्षेत्र मे से सड़क गुजरती है	12 मीटर
2	6/1997	सर्वश्री जिन्दल स्टोन केशिंग कम्पनी	22 मीटर	पिट सं0-01 से 95 मीटर पिट सं0-02 से 97 मीटर
3	98/1996	श्री बनवारी लाल झूरिया	128 मीटर	117 मीटर
4	184/1991	श्री श्याम सुन्दर करवा	278 मीटर	172 मीटर

श्री

भवदीय

 24/11/2023
 (सोहनलाल गुरु)
 सहायक खनि अभियन्ता,
 खान एवं भू विज्ञान विभाग,
 चूरु(राजस्थान)

सेवामें,

श्रीमान क्षेत्रीय अधिकारी,
राजस्थान राज्य प्रदूषण नियंत्रण मण्डल,
झुन्झुनू (राज.)

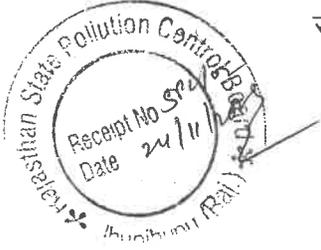
विषय:- नोटिस का जवाब प्रस्तुत करने बाबत।

सन्दर्भ:- आपका पत्र क्रमांक RPCB/RO-Jhunjhunu/Chu-OTA-419/1354 दिनांक 16.11.2023 के क्रम में।

महोदय,

उपर्युक्त विषयान्तर्गत एवं सन्दर्भित पत्र के क्रम में निवेदन है कि, इस इकाई पर दिनांक 08.11.2023 को निरीक्षण किया गया था निरीक्षण के दौरान पाई गई कमियों को निम्नलिखित बिन्दुओं से दुरस्त किया जायें।

1. अन्तिम सम्मति की कम्पलाईस रिपोर्ट इस पत्र के साथ संलग्न कर दी गई है।
2. स्व प्रमाणित अन्तिम वर्ष का Production Figures इस पत्र के साथ संलग्न कर दिया गया है।
3. इस इकाई पर पेड़ - पौधे लगवा दिये गये हैं जिसकी फोटो इस पत्र के साथ संलग्न कर दी गई है।



भवदीय

[Signature]

हस्ताक्षर

प्राप्त किया

दिनांक 24/11/23 प्रतिलिपि:-

हस्ताक्षर *[Signature]*

1. क्षेत्रीय अधिकारी, राजस्थान राज्य प्रदूषण नियंत्रण मण्डल, सीकर को पैड मॉनीटरिंग करवाने हेतु डी.डी. नम्बर 002802 दिनांक 24.11.2023 के द्वारा रुपये 2600/- का इस कार्यालय में जमा करवा दिया गया है।

[Signature]

हस्ताक्षर



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सेवामें,

श्रीमान क्षेत्रीय अधिकारी,
राजस्थान राज्य प्रदूषण नियंत्रण मण्डल,
झुन्झुनू (राज.)

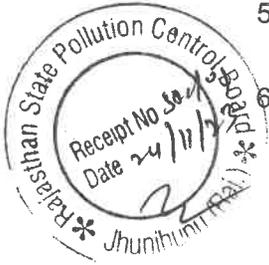
विषय:— नोटिस का जवाब प्रस्तुत करने बाबत।

सन्दर्भ:— आपका पत्र क्रमांक RPCB/RO-Jhunjhunu/Chu-OTA-259/1353 दिनांक 16.11.2023 के क्रम में।

महोदय,

उपर्युक्त विषयान्तर्गत एवं सन्दर्भित पत्र के क्रम में निवेदन है कि, इस इकाई पर दिनांक 08.11.2023 को निरीक्षण किया गया था निरीक्षण के दौरान पाई गई कमियों को निम्नलिखित बिन्दुओं से दुरस्त किया जायें।

1. कन्वेयर के साथ हवा को रोकने वाली दीवार का काम पूरा कर लिया गया है अतः श्रीमान जी से निवेदन है कि, Wind Breaking Wall का काम पूरा कर लिया गया है जिसकी फोटो इस पत्र के साथ संलग्न कर दी गई है।
2. इकाई का निरीक्षण किया गया था उस समय पानी का छिड़काव किया गया था और भी इकाई पर पानी के छिड़काव के लिये फुवारे लगा दिये गये है जिसकी फोटों इस पत्र के साथ संलग्न की जा रही है।
3. इकाई का दिनांक 08.11.2023 को निरीक्षण किया गया था जिसमें धूल कन्वेयर के स्थानान्तरण बिंदु पर हॉपर और शूट प्रणाली अपर्याप्त पाई गई बताया गया है श्रीमान जी से निवेदन है कि कन्वेयर पर ड्रम लगा दिया गया है और धूल कन्वेयर के स्थानान्तरण बिंदु पर हॉपर और शूट के लिये ड्रम लगा दिया गया है जिसकी फोटो इस पत्र के साथ संलग्न कर दी गई है।
4. अन्तिम सम्मति की कम्पलाईस रिपोर्ट इस पत्र के साथ संलग्न कर दी गई है।
5. स्व प्रमाणित अन्तिम वर्ष का Production Figures इस पत्र के साथ संलग्न कर दिया गया है।
6. इस इकाई पर पेड़ - पौधे लगवा दिये गये है जिसकी फोटो इस पत्र के साथ संलग्न कर दी गई है।



PKPL
भवदीय

हस्ताक्षर

प्रतिलिपि:—

1. क्षेत्रीय अधिकारी, राजस्थान राज्य प्रदूषण नियंत्रण मण्डल, सीकर को पैड मॉनीटरिंग करवाने हेतु डी.डी. नम्बर 131753 दिनांक 24.11.2023 के द्वारा रुपये 2600/- का इस कार्यालय में जमा करवा दिया गया है।

PKPL
हस्ताक्षर



सुजानगर, बुर - 331400
 SUJANGARH, CHURU - 331507
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Page 1 of 1

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Joint Manager
 शाखा प्रबंधक Branch Manager
 ह.स.न. / S.S. NO. ()
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